

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN THE MATTER OF
ORIGINAL APPLICATION No. 1332 of 2024

KASHMIR SINGH

APPLICANT

//VERSUS//

STATE OF HIMACHAL PRADESH & OTHERS

RESPONDENTS

INDEX

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	Additional reply on behalf of the Respondent no. 6		1-9
2.	Affidavit in support of the reply		10-11
3.	Latest photographs of the door in place and the bag filters	R/20 (colly.)	12-14
4.	Photographs of the current stage of construction of clinker loading station	R/21	15-19
5.	Photographs of the three-layer tree plantation	R/22	20-43
6.	Latest photographs of the GI Sheet wall	R/23	44-46
7.	Latest photographs of the tyre washing system	R/24	47-56
8.	Latest photographs of the concrete road layered with RCC	R/25	57-60
9.	Latest photographs of the concrete footpath along with a safety railing	R/26	61-63
10.	Latest photographs of the rain guns	R/27	64-79

11.	A copy of the analysis reports of Ambient / Stack Air Quality dated 30.10.2025 and 31.10.2025 issued by Respondent no. 5	R/28	80-93
12.	A copy of the plaint filed by the Applicant's mother and wife and written statement by the Respondent ACC in the suit	R/29 (colly.)	94-137

DATED: 15.12.2025
NO.6
PLACE: NEW DELHI


COUNSEL FOR RESPONDENT

UDAY N. TIWARY

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN THE MATTER OF
ORIGINAL APPLICATION No. 1332 of 2024

KASHMIR SINGH

... APPLICANT

//VERSUS//

STATE OF HIMACHAL PRADESH & OTHERS
RESPONDENTS

...

ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 6

M/s ACC CEMENT LTD

It is most humbly submitted on behalf of the Respondent No.6 as under:

1. That the Applicant, vide letter petition dated 25.09.2024, raised the grievance regarding dust pollution in the area attributing it to the operation of the cement manufacturing unit of the Respondent no. 6, M/s ACC Cement Limited (hereinafter the “Respondent ACC”). The Respondent ACC filed its reply to the said petition on 16.04.2025 denying the allegations and further filed its additional reply on 26.09.2025. The contents of the reply and additional reply filed by Respondent ACC may be read as part and parcel of the present reply.
2. That the present OA was listed on 06.10.2025, when this Hon’ble Tribunal was pleased to allow the respondents to file additional replies and listed the OA for final hearing on 17.12.2025.

For ACC Limited


Authorized Signatory

3. That the Respondent ACC is filing this additional reply in compliance with the said direction, and in addition to the previous affidavits.

A. The Respondent ACC has carried out the remedial measures and has implemented all the suggestions and recommendations made by the Joint Committee.

4. That the Respondent ACC has undertaken the remedial measures in compliance with the recommendations and suggestions made by the Joint Committee and the current status at the unit is as follows:

Suggestion made by the Joint Committee	Measures undertaken by Respondent ACC
<p>The unit has not yet made the arrangements to address accidental discharge of dust emissions, such as those occurring during grid failures.</p>	<p>A sliding door in the clinker loading station has been installed and is being maintained in addition to repairing and maintaining the clinker feeding chutes to prevent accidental discharge of dust emissions.</p> <p>A bag filter having a capacity of 20,000 m³/hr has been installed and maintained in the circuit to mitigate the emissions. The latest photographs of the door in place and the bag filters annexed herewith and marked as Annexure R/20 (colly.).</p> <p>A new state-of-the-art clinker loading station is under installation which was</p>

For ACC Limited

Authorized Signatory

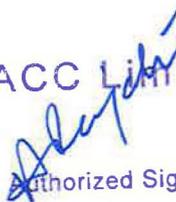
	<p>scheduled to be commissioned in December 2025 but was delayed due to incessant rain in the area during the monsoon. The civil work has since been completed, and the mechanical equipment is received at the unit. The supply and fabrication of the steel structure is completed, and the erection of steel equipment is under progress. Photographs of the current stage of construction of clinker loading station are annexed herewith and marked as Annexure R/21.</p>
<p>The unit has not implemented a three-layer tree plantation along the boundary of the premises as per the plantation guidelines to mitigate air and noise pollution.</p>	<p>Three-layer tree plantation along the boundary of the premises is completed. Photographs of the three-layer tree plantation are annexed herewith and marked as Annexure R/22.</p> <p>Additionally, 2500 saplings were planted in the Plant, Colony and Mines Lease land during the month of August 2025, and 3657 saplings were planted during the Van Mahotsav celebration on 23rd September 2025.</p>

For ACC Limited


Authorized Signatory

<p>Dust emissions were observed in Clinker, Ash and Cement Silos area. GI sheets and a green net have been installed in a small area near the complainant's house as a temporary wind-breaking measure to control dust. However, the height of this barrier is insufficient and needs to be raised to make it effective.</p>	<p>The height of wind breaking GI Sheet wall has been raised to approximately 9 meters (29.5 ft) from earlier 5 meters. Latest photographs of the GI Sheet wall are annexed herewith and marked as Annexure R/23.</p>
<p>The unit has installed a truck tyre washing system at the raw material exit. However, there is no system in place to remove oil and grease before recycling the wastewater back into the system for tyre washing.</p> <p>The unit is in the process of installing a truck tyre washing system at the</p>	<p>An oil and grease removal skimmer has been integrated into the tyre washing system before recycling the wastewater back into the tyre washing system.</p> <p>A newly procured tyre washing system, along with oil and grease removal system prior to recycling the wastewater back into the tyre washing system is installed and is operational at cement exit road. All cement trucks are made to pass through this tyre washer for cleaning prior to exit. The tyre washing system is being maintained and is</p>

For ACC Limited


Authorized Signatory

<p>cement exit point to prevent dust from being carried by cement trucks outside the premises. It was informed that the implementation of the tyre washing system for the cement exit area will be completed during the ongoing annual maintenance shut.</p>	<p>under operation. Latest photographs of the tyre washing system are annexed herewith and marked as Annexure R/24.</p>
--	--

B. Additional measures taken by Respondent ACC.

5. That in addition to the above remedial measures, the Respondent ACC has also undertaken the following measures to improve the environmental conditions:
 - (a) A stretch of road has been widened from 240 meters to 500 meters with a drainage system and concreted with reinforced cement concrete (RCC) to mitigate fugitive emission. The entire stretch of approximately 600 meters has been concreted with RCC. Latest photographs of the road concreted with RCC are annexed herewith and marked as **Annexure R/25**.

For ACC Limited
[Signature]
Authorized Signatory

- (b) A concrete footpath along with a safety railing has been constructed along the aforesaid road to ensure the separation of pedestrian movement from vehicular movement. The latest photographs of the concrete footpath along with a safety railing are annexed herewith and marked as **Annexure R/26**.
- (c) A total of 29 rain guns has been installed along the cement exit road to maintain road moisture and suppress dust emissions during truck movement. The latest photographs of the rain guns are annexed herewith and marked as **Annexure R/27**.
6. That a sum of INR 259.13 lakhs (INR 2.6 crores) has been incurred towards the remedial measures undertaken by the Respondent ACC including the work on the exit Road. The Respondent ACC has earmarked an additional sum of INR 603 lakhs for the implementation of the recommendation of the Joint Committee during the remaining part of 2025-26 and in 2026-27.
7. That the officials of Respondent no.5 have been regularly carrying out the monitoring of Ambient Air Quality and Stack emission standards. On 24.09.2025, the officials of Respondent no.5 visited the unit and collected samples from different locations at the site for analysis. The analysis reports for all the locations were found to be within prescribed limits. A copy of the analysis reports of Ambient / Stack Air Quality dated 30.10.2025 and 31.10.2025

For ACC Limited


Authorized Signatory

issued by Respondent no. 5 are annexed herewith and marked as **Annexure R/28 (colly.)**.

8. That it is evident from these reports that the ambient air quality is well within the prescribed norms and the Respondent ACC is in compliance with all the environmental norms.

C. The Applicant, either himself or through his family members, have been filing repeated proceedings in different forums against the Respondent ACC

9. That the Applicant and his family members have been filing different petitions mainly to force the Respondent ACC to purchase the land that it claims to be owned by them. As submitted in greater detail in our reply to the OA, the Applicant's father had filed Writ Petition no. 1642 / 2010 titled *Sant Ram vs State and Gagaj Cement* before the Hon'ble High Court of Himachal Pradesh in not purchasing 1-1 bighas out of 2011 bighas of land, which the Respondent had refused to purchase since it was *abadi* land and not owned by Sh. Sant Ram. The Hon'ble High Court, vide order dated 01.08.2016, permitted Sant Ram to withdraw the writ petition, orally observing that the Court could not force the Respondent ACC to purchase the land. (*Please see Reply dated 16.04.2025, Annexure R-1 (colly)*).
10. That the Applicant's father, again in 2024, filed another Writ Petition no. 7074 / 2024 titled *Sant Ram Thakur vs State of H.P & Others*, before the Hon'ble High Court of Himachal Pradesh

For ACC Limited
Alexander
Authorized Signatory

levelling the allegations of air pollution being caused by the operations of the Respondent ACC and prayed that the Respondent ACC maybe directed to acquire the *abadi deh* land of the Applicant's father and pay adequate compensation for the same. (Please see Reply dated 16.04.2025, Annexure R-2).

11. That while the writ petition was pending, the Applicant instituted a parallel proceeding before this Hon'ble Tribunal by writing a letter petition (numbered as O.A. No. 1332/2024) levelling the self-same allegations of air pollution being caused by the Respondent ACC. However, the Applicant has not been appearing in the present matter.
12. That the Hon'ble High Court of Himachal Pradesh, vide order dated 28.03.2025, dismissed the writ petition as withdrawn noting that "*it is clarified that no liberty whatsoever has been granted by this Court to the petitioner to agitate the matter afresh.*"
13. That even while the present matter was pending before this Hon'ble Tribunal, the Applicant's mother Hardei and his wife have filed a civil suit (Civil Suir F. No. 862/2025) titled *Hardei & Others vs ACC Ltd.* before the Court of Ld. Civil Judge, Bilaspur, District Bilaspur, Himachal Pradesh seeking injunction against the Respondent ACC from plying trucks on the public road on khasra no. 88 alleging risk of of accidents, and dust pollution. The Respondent ACC has filed its written statement to the plaint. A copy of the plaint filed by the Applicant's mother and wife and

For ACC Limited

Authorized Signatory

written statement by the Respondent ACC in the suit are annexed herewith and marked as **Annexure R/29 (colly.)**.

14. That the self-same allegation of dust pollution have been made in the suit even though this Hon'ble Court was pleased to observe in its order dated 17.04.2025, based on the report of the Committee, that the Respondent was found to be compliant with the ambient air quality norms. Yet, a similar allegation has been raised by the mother and wife of the Applicant in the recent civil suit. The Applicant herein, his father, his mother and his wife reside together, which is clear from the fact that all of them have the same address, viz, village Khater, P.O. Barmana, tehsil Sadar, district Bilaspur, Himachal Pradesh.
15. The Respondent ACC submits that the Applicant is abusing the process by filing multiple litigations in different forums for ulterior purposes and prays that this Hon'ble Tribunal may be pleased to dismiss the present letter petition with exemplary costs.

In view of the above submissions, the Respondent ACC respectfully prays that the present OA may kindly be rejected as it is completely devoid of merit.

DATED: 15.12.2025
PLACE: NEW DELHI


COUNSEL FOR RESPONDENT NO.6
UDAY N. TIWARY

For ACC Limited

Authorized Signatory

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN THE MATTER OF
ORIGINAL APPLICATION No. 1332 of 2024

KASHMIR SINGH

APPLICANT

//VERSUS//

STATE OF HIMACHAL PRADESH & OTHERS

RESPONDENTS

AFFIDAVIT

I, Amitabh Rajat, son of Shri S N Mishra, aged about 53 years with office at 4th Floor, Tower E, DLF Cyber Greens, DLF Cyber City, DLF Phase 3, Sector 24, Gurugram, Haryana – 1220002, do hereby solemnly affirm and declare as under:

1. That I am working as General Manager (legal) with the Respondent no. 6, and I am competent to swear to this affidavit. I am well conversant with the facts from the records of the case.
2. That I have read and understood the contents of the accompanying additional response by the Respondent no. 6 to the Original Application which has been drafted by my counsel as per my instructions and I state that the contents thereof are true. The annexures are true copies of their originals.

That the affidavit is being filed in support of the additional response by the Respondent no. 6 to the Original Application.



Amitabh Rajat
Authorized Signatory

For AOC Limited
[Signature]
DEPONENT
Authorized Signatory

VERIFICATION

I, the above-named deponent do hereby solemnly verify and declare that the contents of paragraphs 1 and 3 are true to the best of my knowledge and belief and no material fact has been concealed therefrom.

Signed and verified on this 15th day of December, 2025 at Delhi.

16 DEC 2025

For AOC Limited
[Signature]
DEPONENT
Authorized Signatory



[Signature]
I Identified the Deponent who has Signed in my Presence.

CERTIFIED THAT THE DEPONENT
Shri/Smt./K.m. *[Signature]*
S/o, W/o, D/o *[Signature]*
R/o *[Signature]*
Identified By *[Signature]* before me at Delhi
has solemnly affirmed before me at Delhi
on *[Signature]* at Sl. No. *[Signature]*
that the contents of the affidavit which
have been read & explained to him are
true and Correct to his knowledge
Notary Public, Delhi INDIA
[Signature]

16 DEC 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN THE MATTER OF
ORIGINAL APPLICATION No. 1332 of 2024

KASHMIR SINGH

... APPLICANT

//VERSUS//

STATE OF HIMACHAL PRADESH & OTHERS

... RESPONDENTS

LIST OF DOCUMENTS

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	Latest photographs of the door in place and the bag filters	R/20 (colly.)	12-14
2.	Photographs of the current stage of construction of clinker loading station	R/21	15-19
3.	Photographs of the three-layer tree plantation	R/22	20-43
4.	Latest photographs of the GI Sheet wall	R/23	44-46
5.	Latest photographs of the tyre washing system	R/24	47-56
6.	Latest photographs of the concrete road layered with RCC	R/25	57-60
7.	Latest photographs of the concrete footpath along with a safety railing	R/26	61-63
8.	Latest photographs of the rain guns	R/27	64-79
9.	A copy of the analysis reports of Ambient / Stack Air Quality dated 30.10.2025 and 31.10.2025 issued by Respondent no. 5	R/28	80-93
10.	A copy of the plaint filed by the Applicant's mother and wife and written statement by the Respondent ACC in the suit	R/29 (colly.)	94-137

DATED: 15.12.2025
PLACE: New Delhi


COUNSEL FOR RESPONDENT NO. 6
UDAY N. TIWARY



For ACS Limited

[Handwritten Signature]
Authorized Signatory



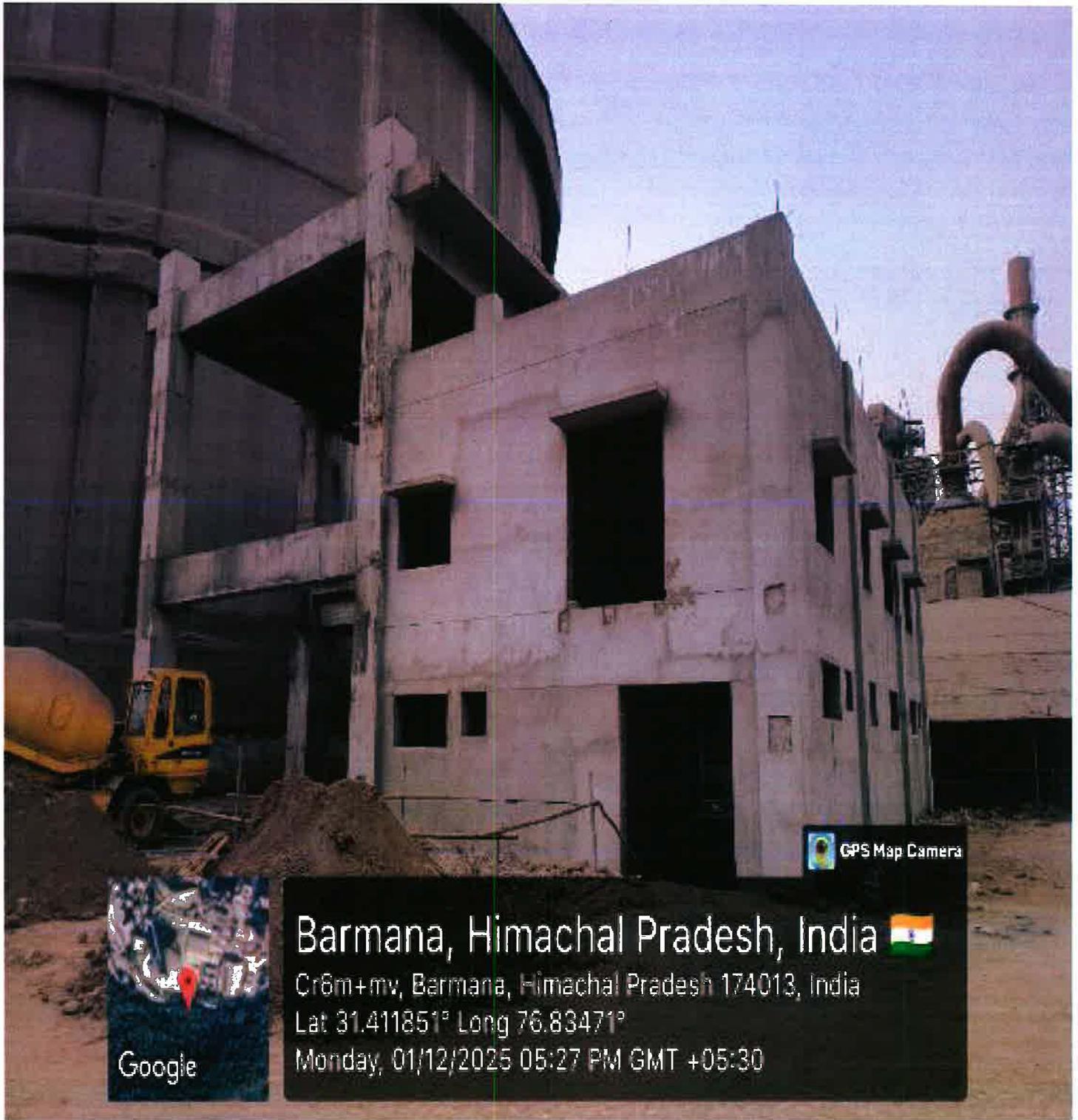
For ACC Limited

[Handwritten Signature]
Authorized Signatory

1063

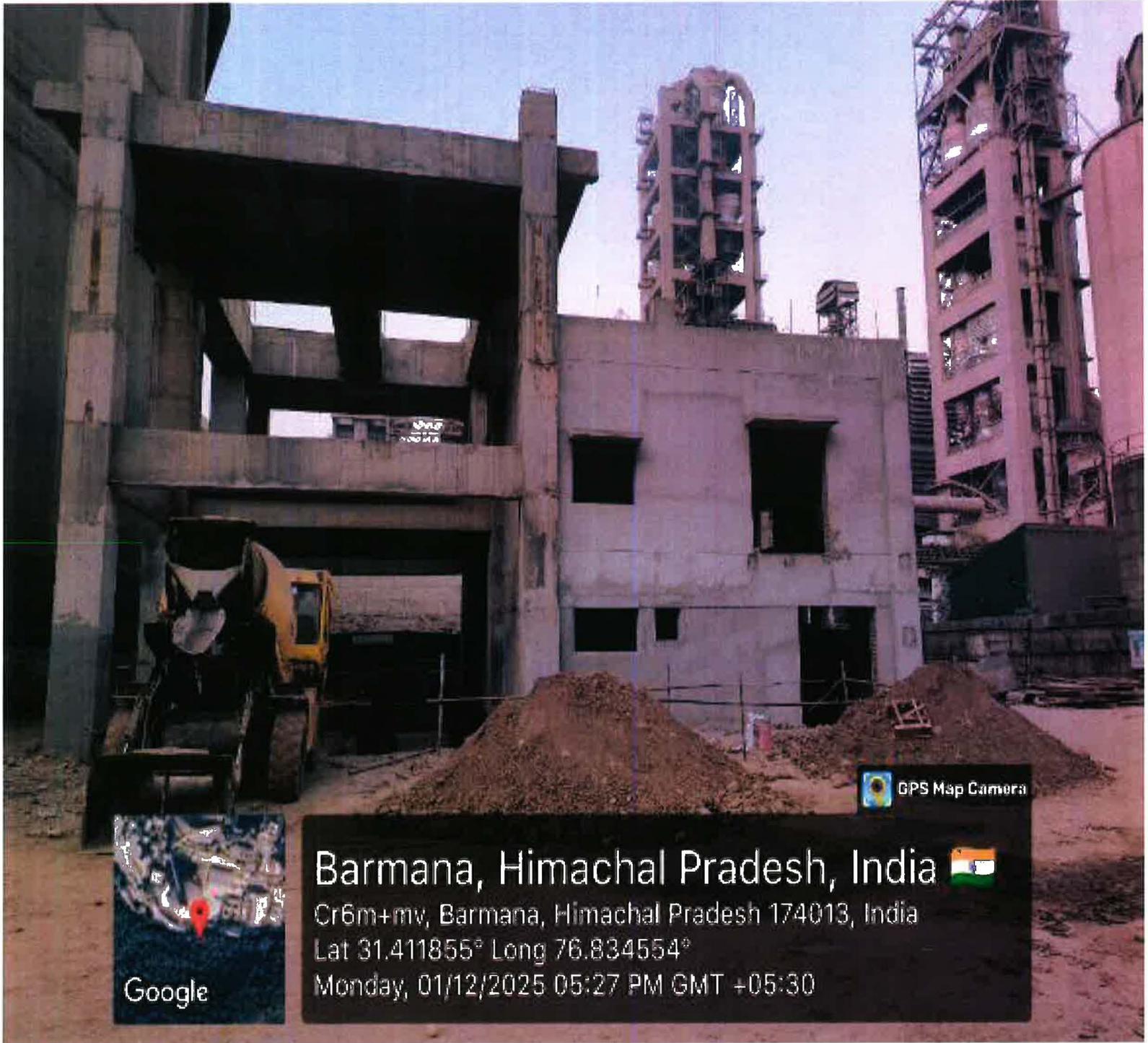
ANNEX. R/21

15



For ACC Limited


Authorized Signatory



Google

GPS Map Camera

Barmana, Himachal Pradesh, India 

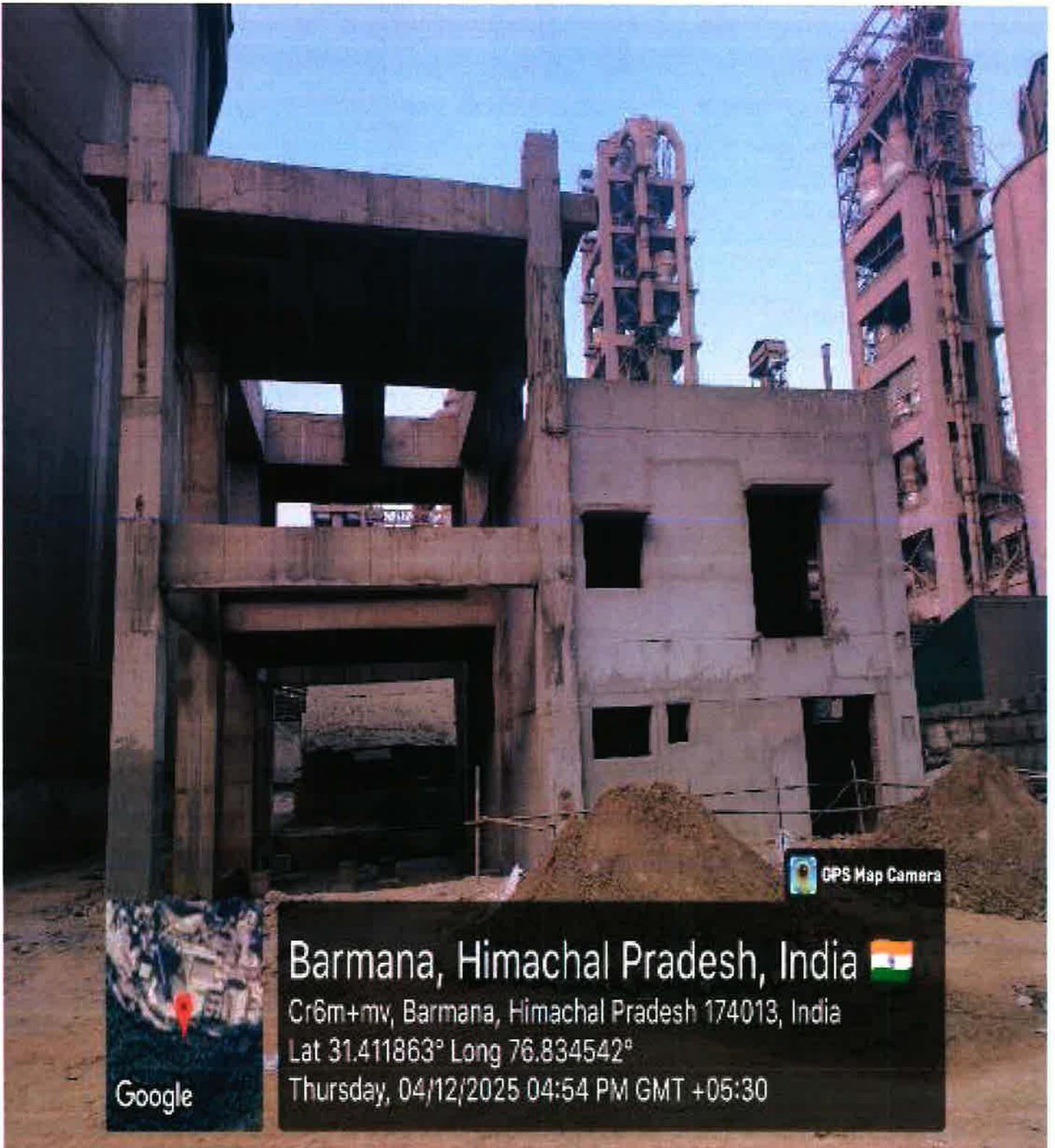
Cr6m+mv, Barmana, Himachal Pradesh 174013, India

Lat 31.411855° Long 76.834554°

Monday, 01/12/2025 05:27 PM GMT +05:30

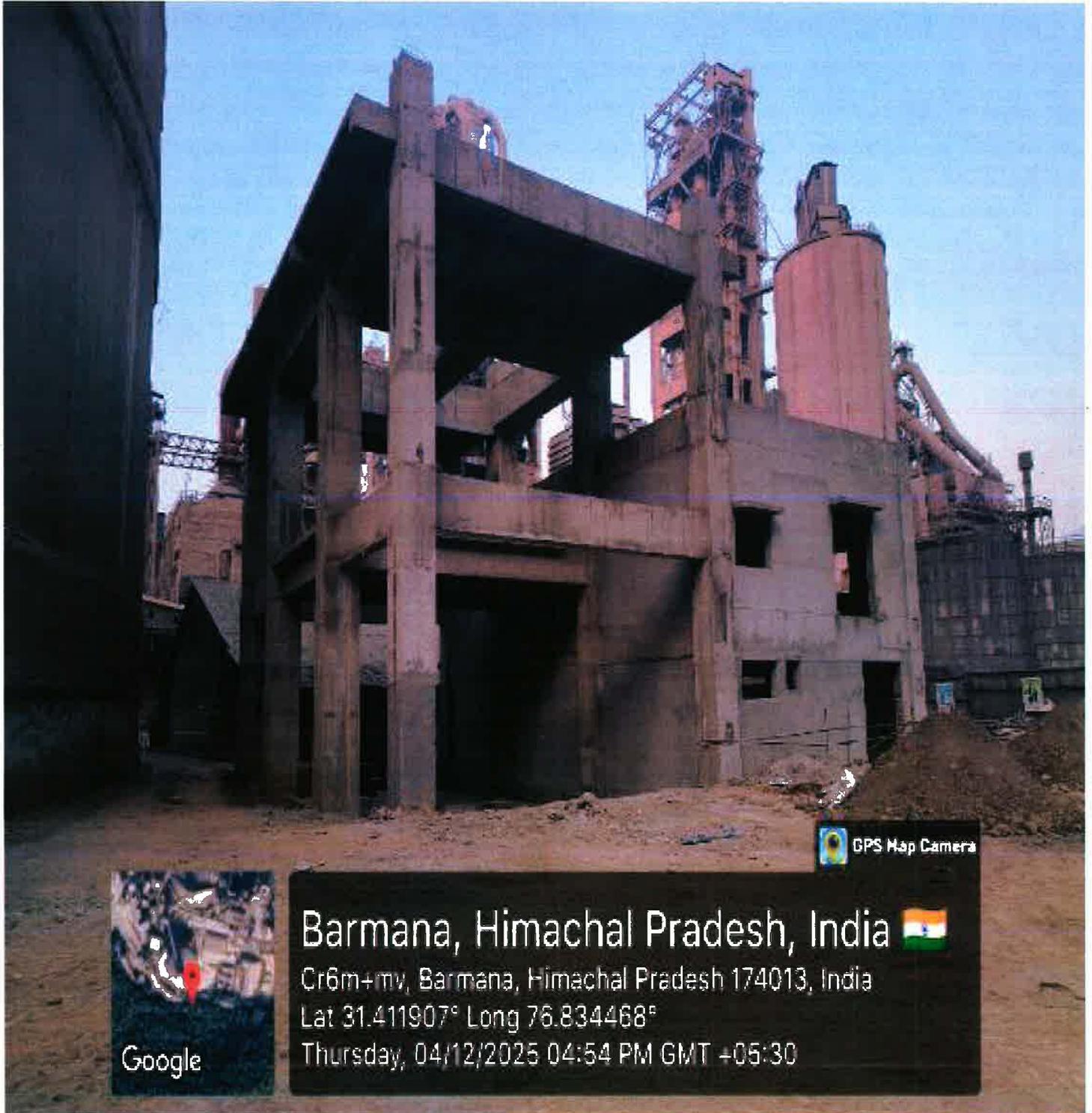
For ACC Limited

 Authorized Signatory

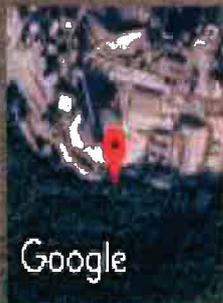


For ACC Limited

[Handwritten Signature]
Authorized Signatory



GPS Map Camera



Google

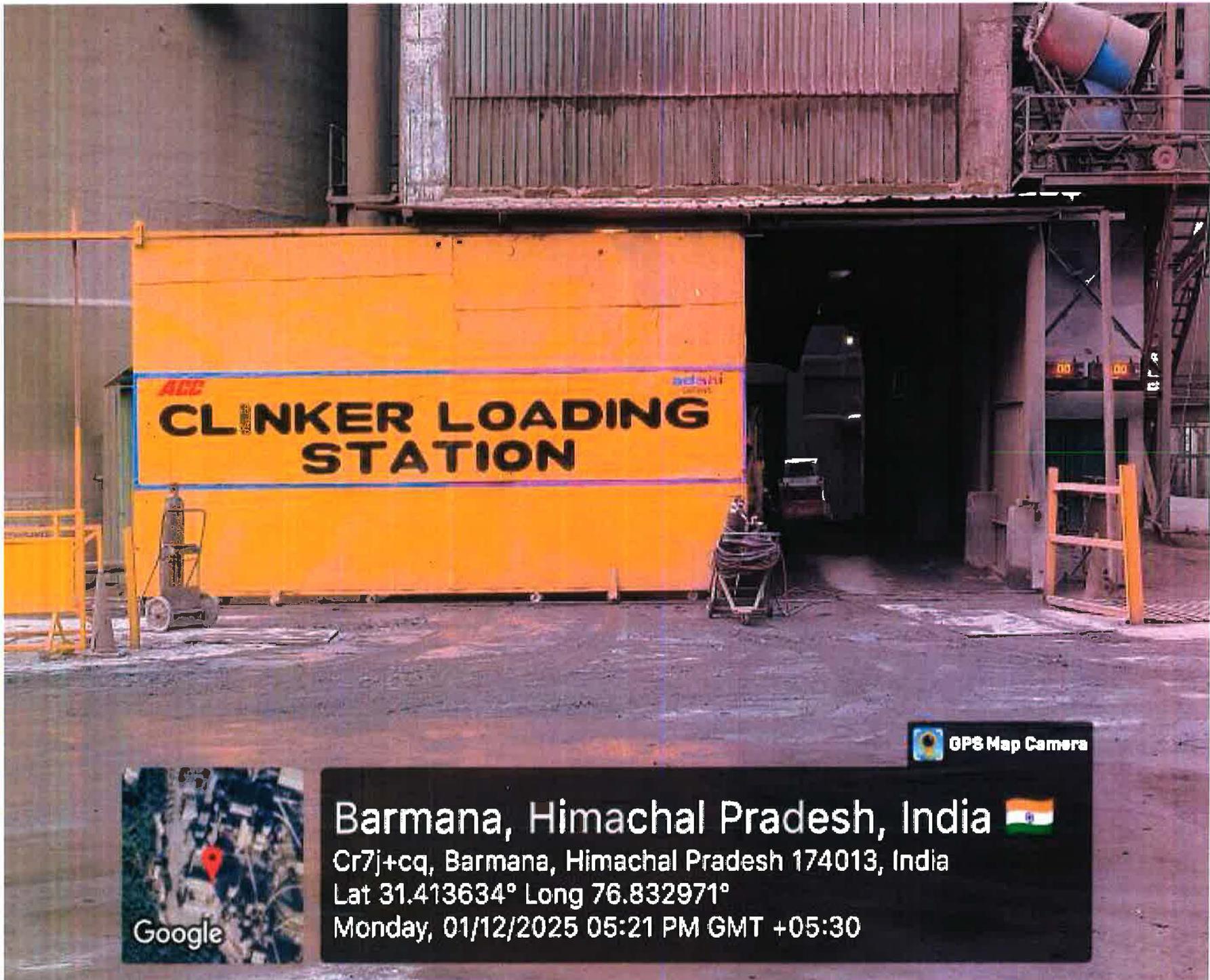
Barmana, Himachal Pradesh, India 

Cr6m+mv, Barmana, Himachal Pradesh 174013, India

Lat 31.411907° Long 76.834468°

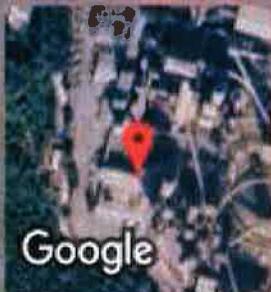
Thursday, 04/12/2025 04:54 PM GMT +05:30

For ACC Limited
Alu
Authorized Signatory



ACC
CLINKER LOADING STATION
 adshi

GPS Map Camera



Google

Barmana, Himachal Pradesh, India 

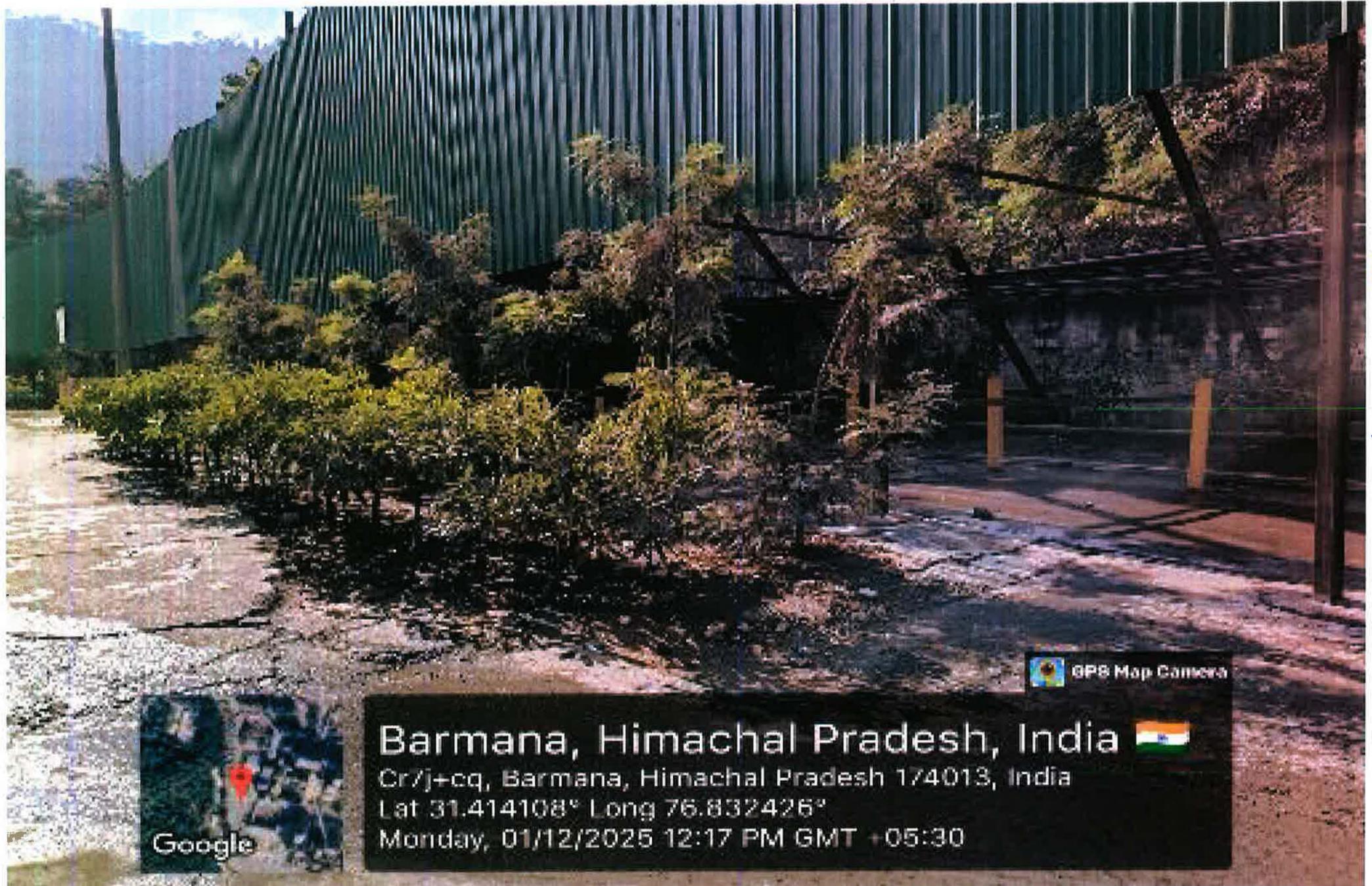
Cr7j+cq, Barmana, Himachal Pradesh 174013, India

Lat 31.413634° Long 76.832971°

Monday, 01/12/2025 05:21 PM GMT +05:30

For ACC Limited

Authorized Signatory



ANNEX R/2-2



Google

GPS Map Camera

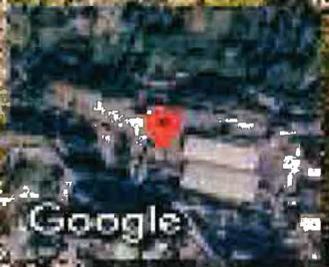
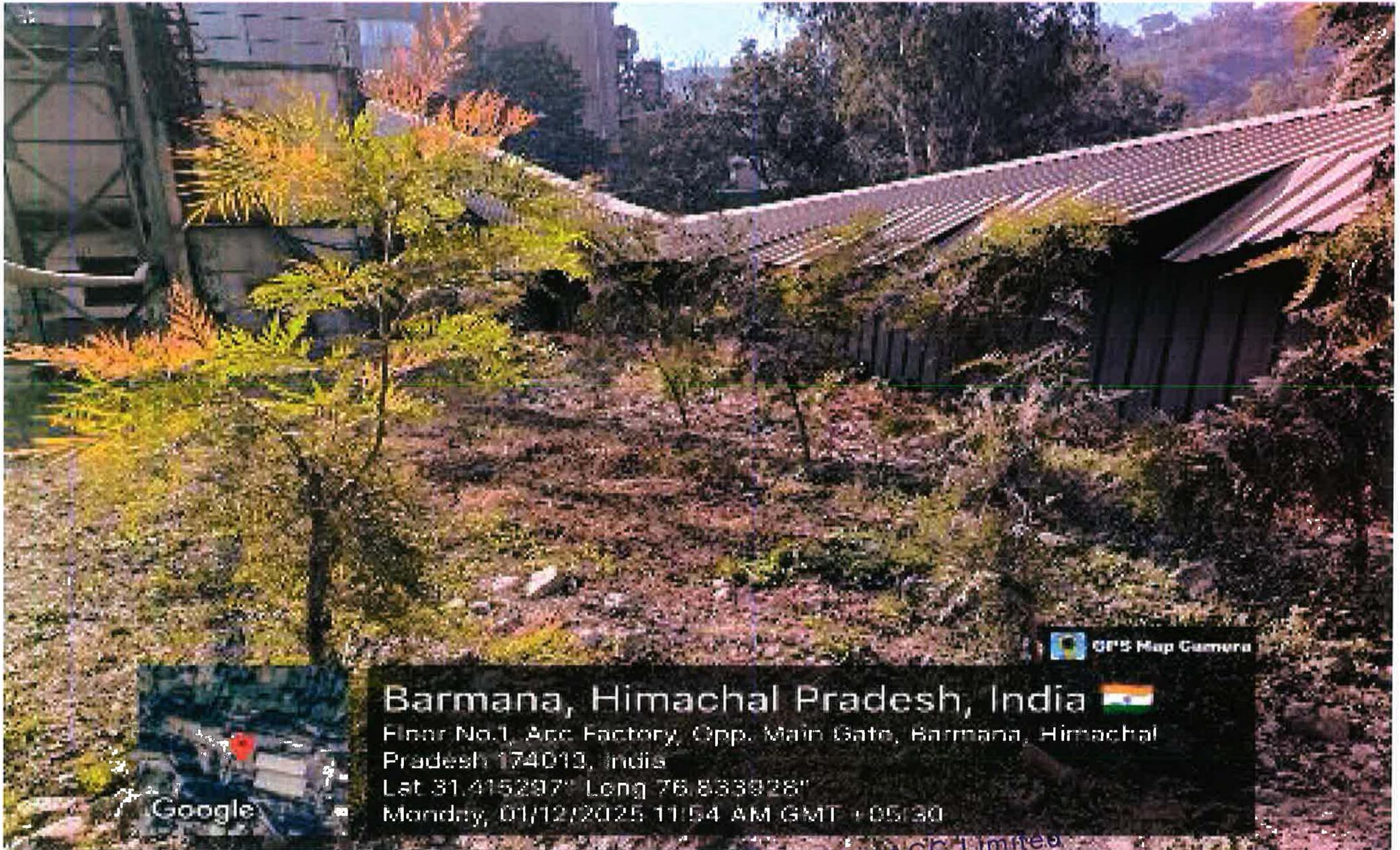
Barmana, Himachal Pradesh, India 

Cr/j+cq, Barmana, Himachal Pradesh 174013, India

Lat 31.414108° Long 76.832426°

Monday, 01/12/2025 12:17 PM GMT +05:30

Abhinav
Authorized Signatory



Google

GPS Map Camera

Barmana, Himachal Pradesh, India 

Floor No.1, Acc Factory, Opp. Main Gate, Barmana, Himachal Pradesh 174010, India

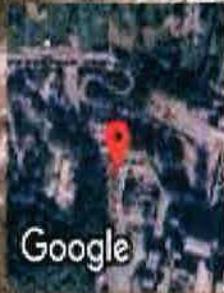
Lat 31.415297° Long 76.833928°

Monday, 01/12/2025 11:54 AM GMT +05:30

For ACC Limited
Abhinav
Authorized Signatory



For ACC Limited
Authorized Signatory



Khatehr, Himachal Pradesh, India 
Cr8j+9rc, Khatehr, Himachal Pradesh 174013, India
Lat 31.415302° Long 76.83232°
Monday, 01/12/2025 12:14 PM GMT +05:30



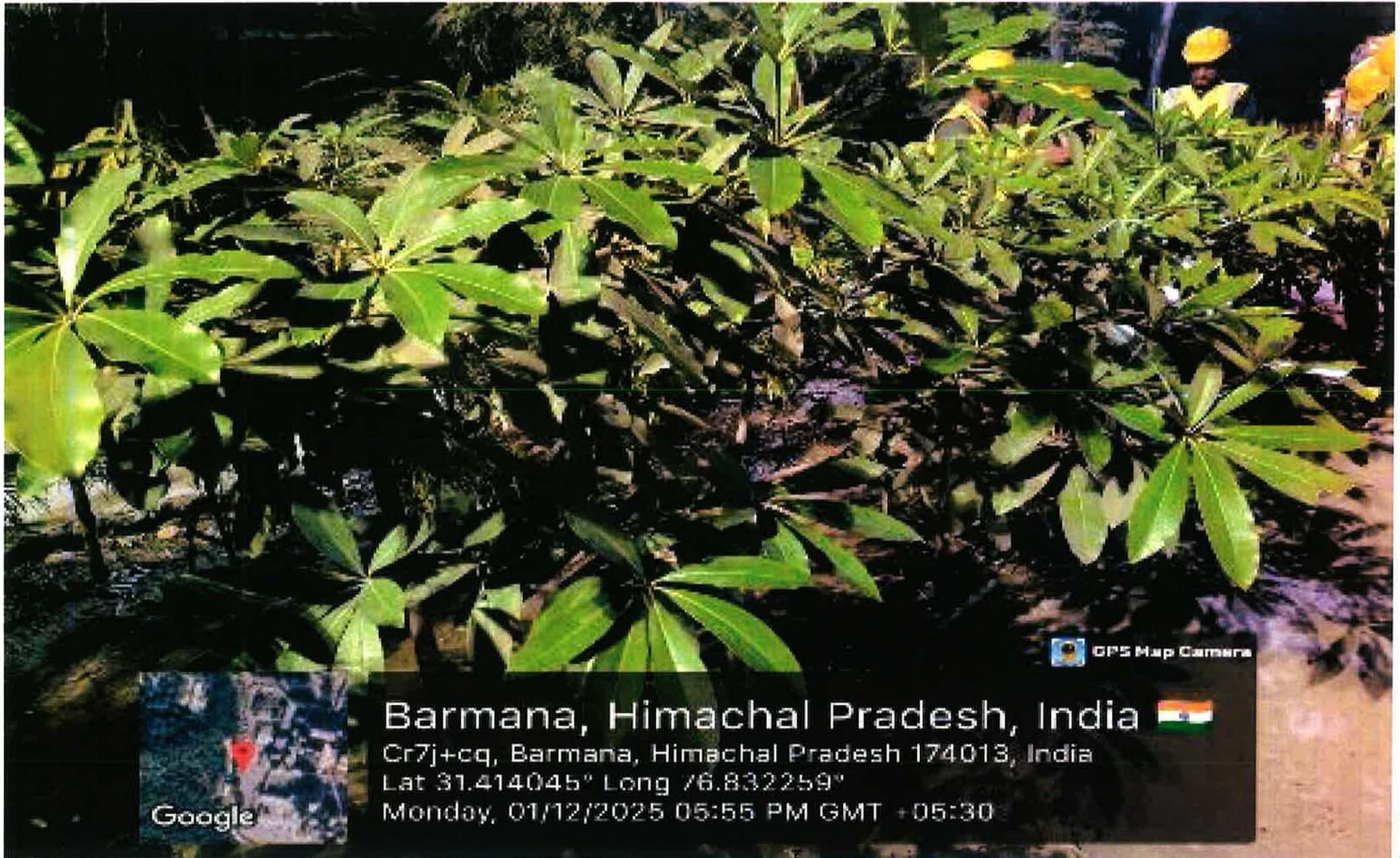
For ACG Limited
[Signature]
Authorized Signatory



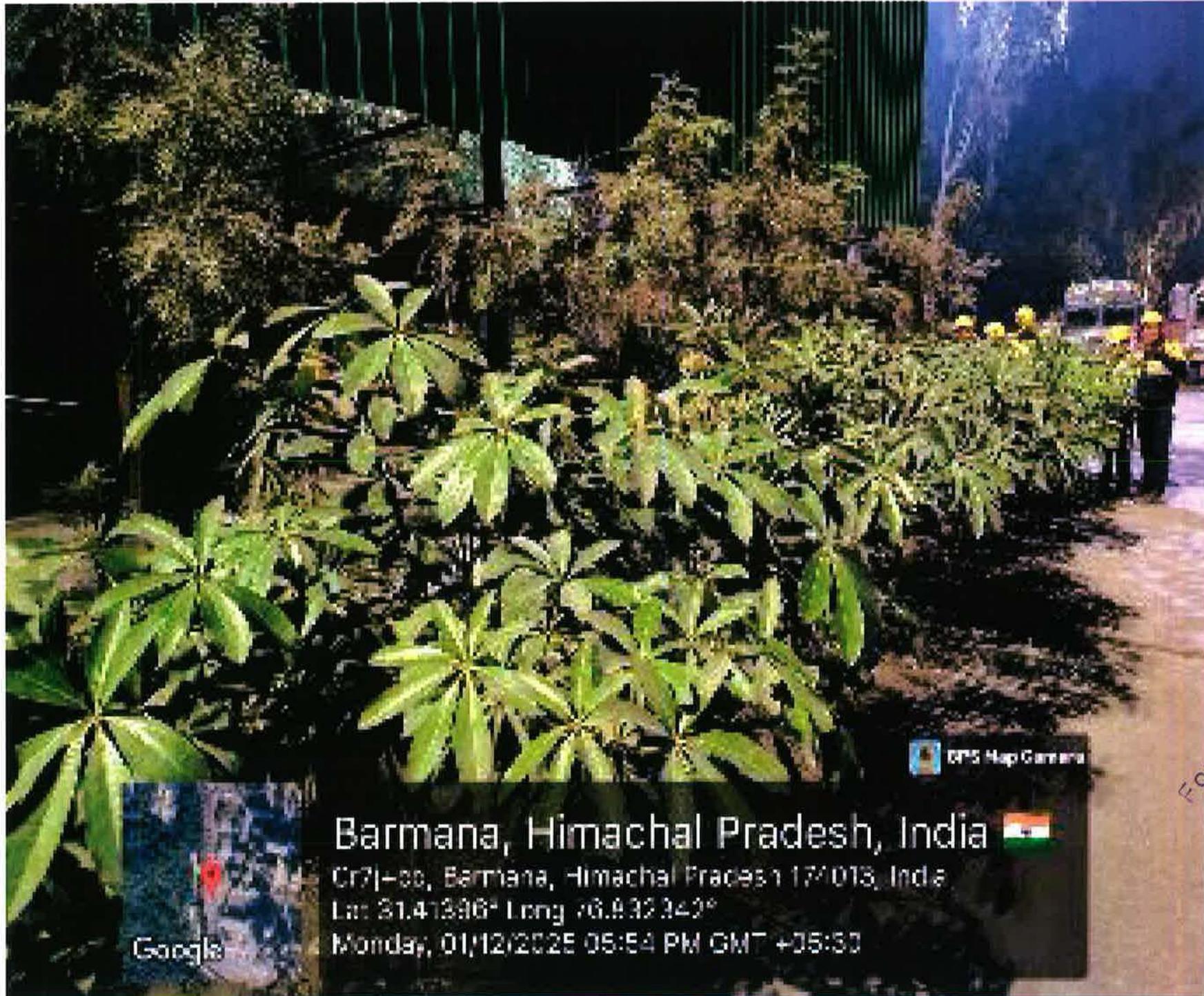
ACC Limited
Aleja
Authorized Signatory



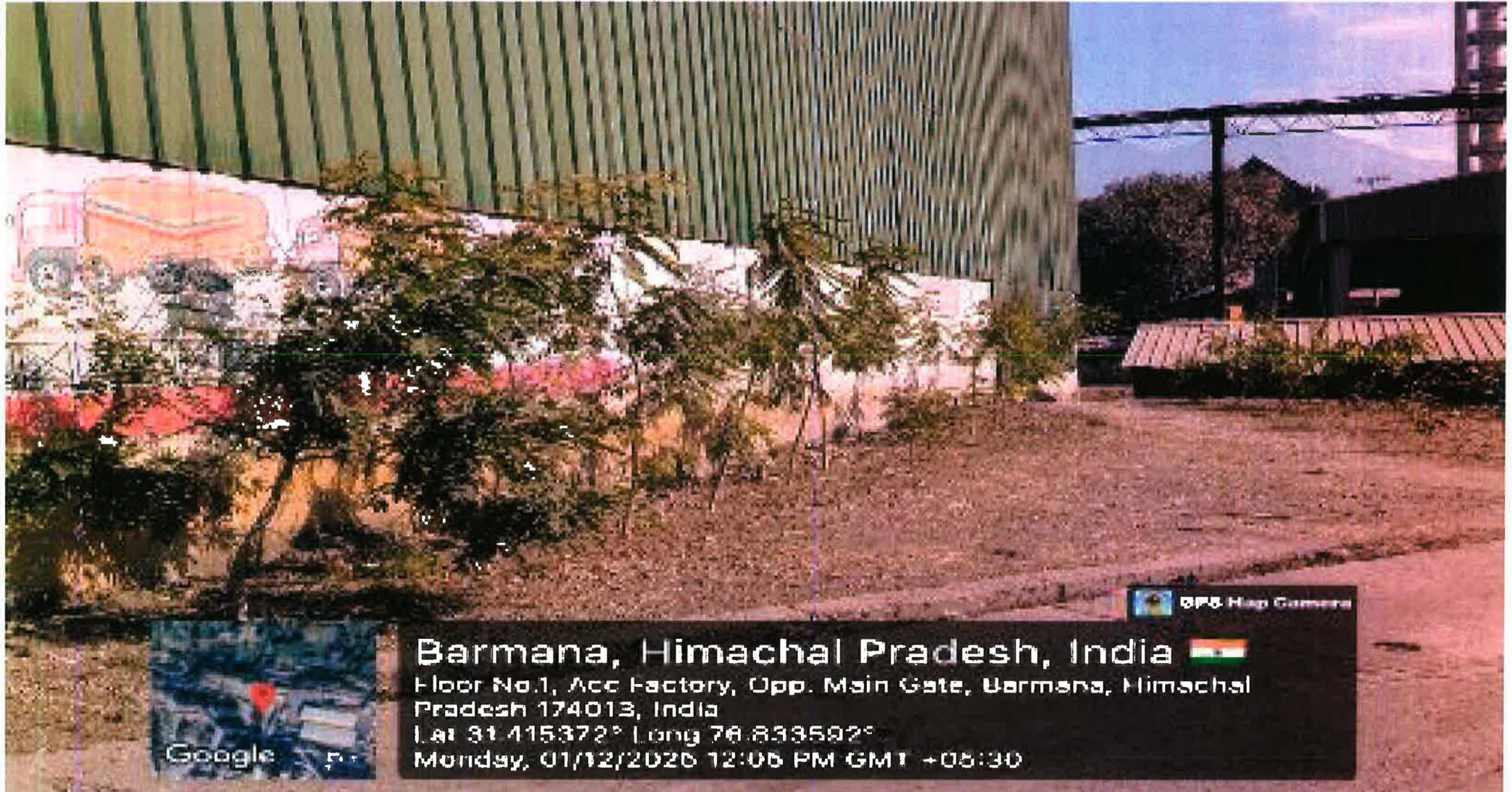
[Handwritten Signature]
Authorized Signatory



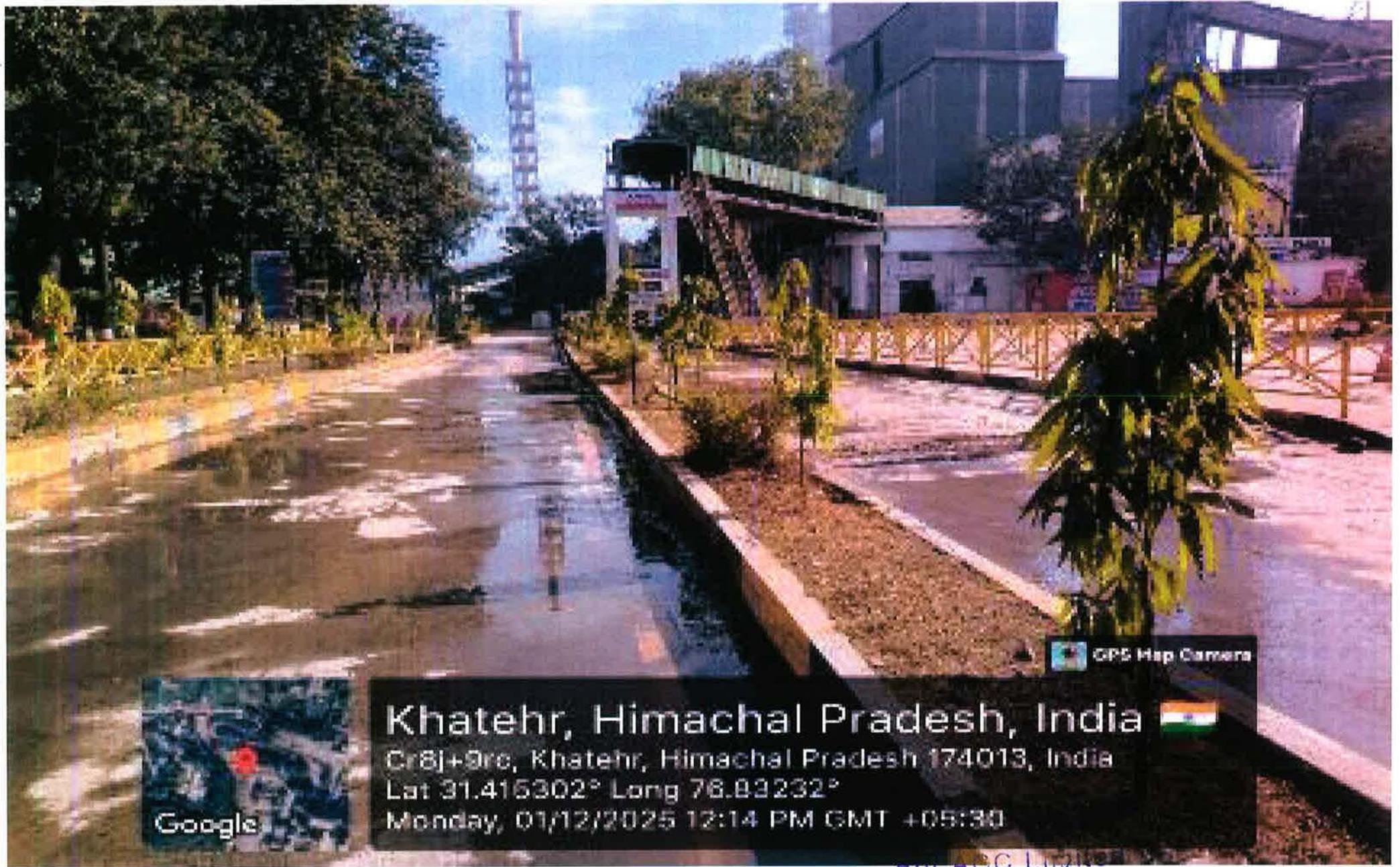
For ACC Limited
[Signature]
Authorized Signatory



For AGC Limited
Shyam
Authorized Signatory



For ACC Limited
[Signature]
Authorized Signatory



Google

Khatehr, Himachal Pradesh, India 

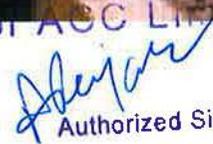
Cr8j+9rc, Khatehr, Himachal Pradesh 174013, India

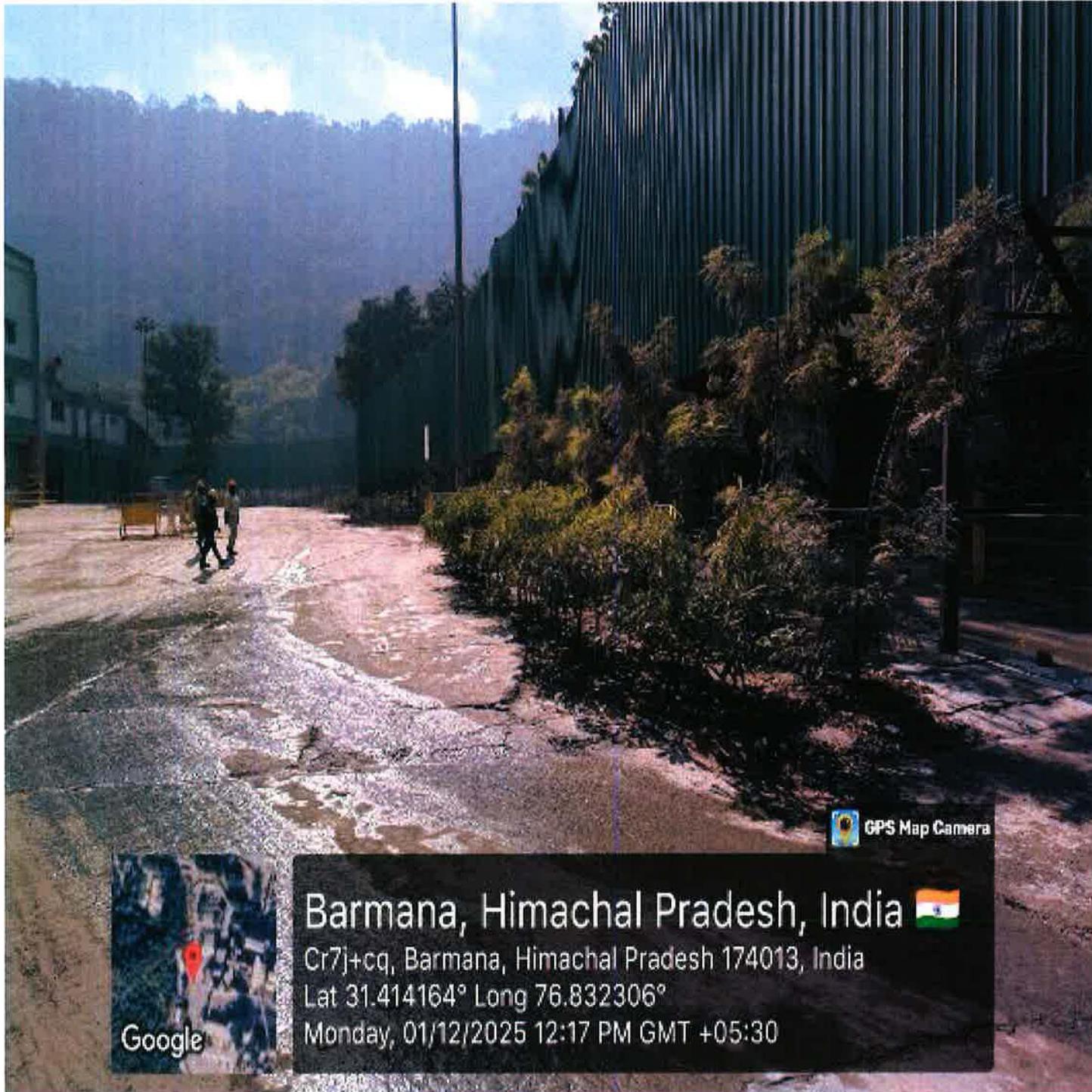
Lat 31.415302° Long 76.83232°

Monday, 01/12/2025 12:14 PM GMT +05:30

GPS Map Camera

FOR ACC LINES

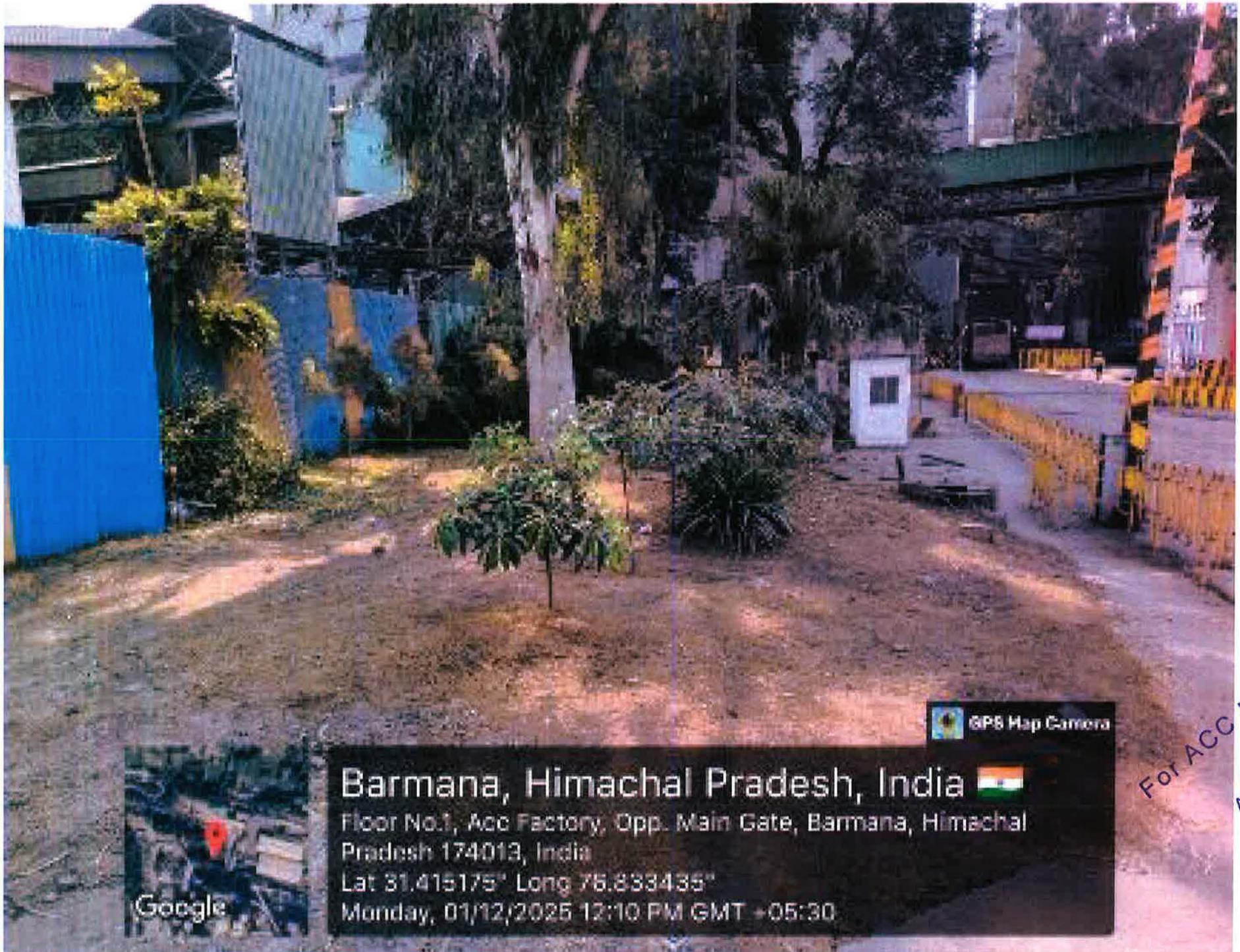

Authorized Signatory



Fer ACC Limited
ADUTOR
Authorized Signatory



GPS Map Camera
Barmana, Himachal Pradesh, India 🇮🇳
Cr7]+cq, Barmana, Himachal Pradesh 174013, India
Lat 31.414164° Long 76.832306°
Monday, 01/12/2025 12:17 PM GMT +05:30



Google

GPS Map Camera

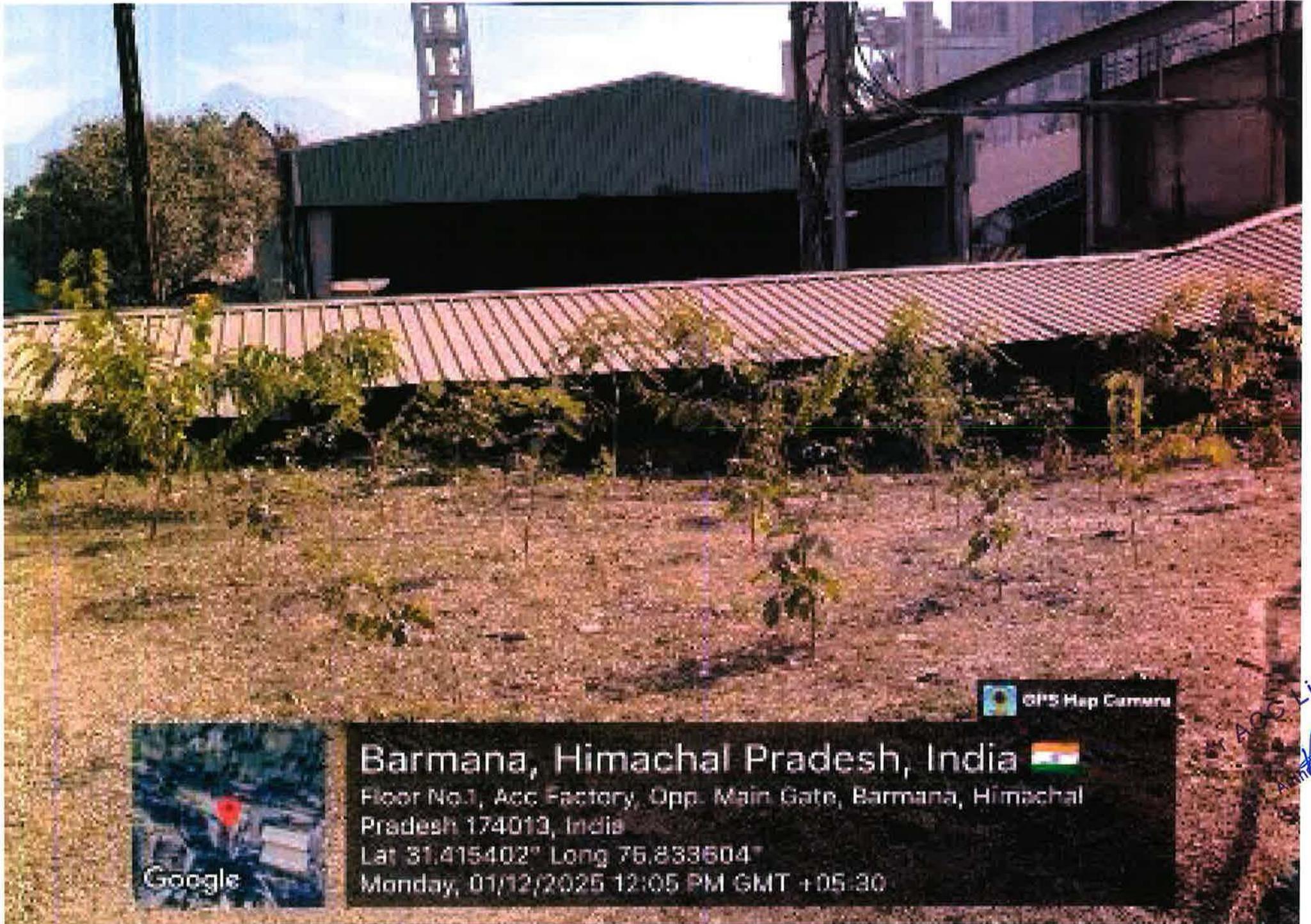
Barmana, Himachal Pradesh, India 

Floor No.1, Acc Factory, Opp. Main Gate, Barmana, Himachal Pradesh 174013, India

Lat 31.415175° Long 76.833435°

Monday, 01/12/2025 12:10 PM GMT +05:30

For ACC Limited
Signature
Authorized Signatory



GPS Map Camera



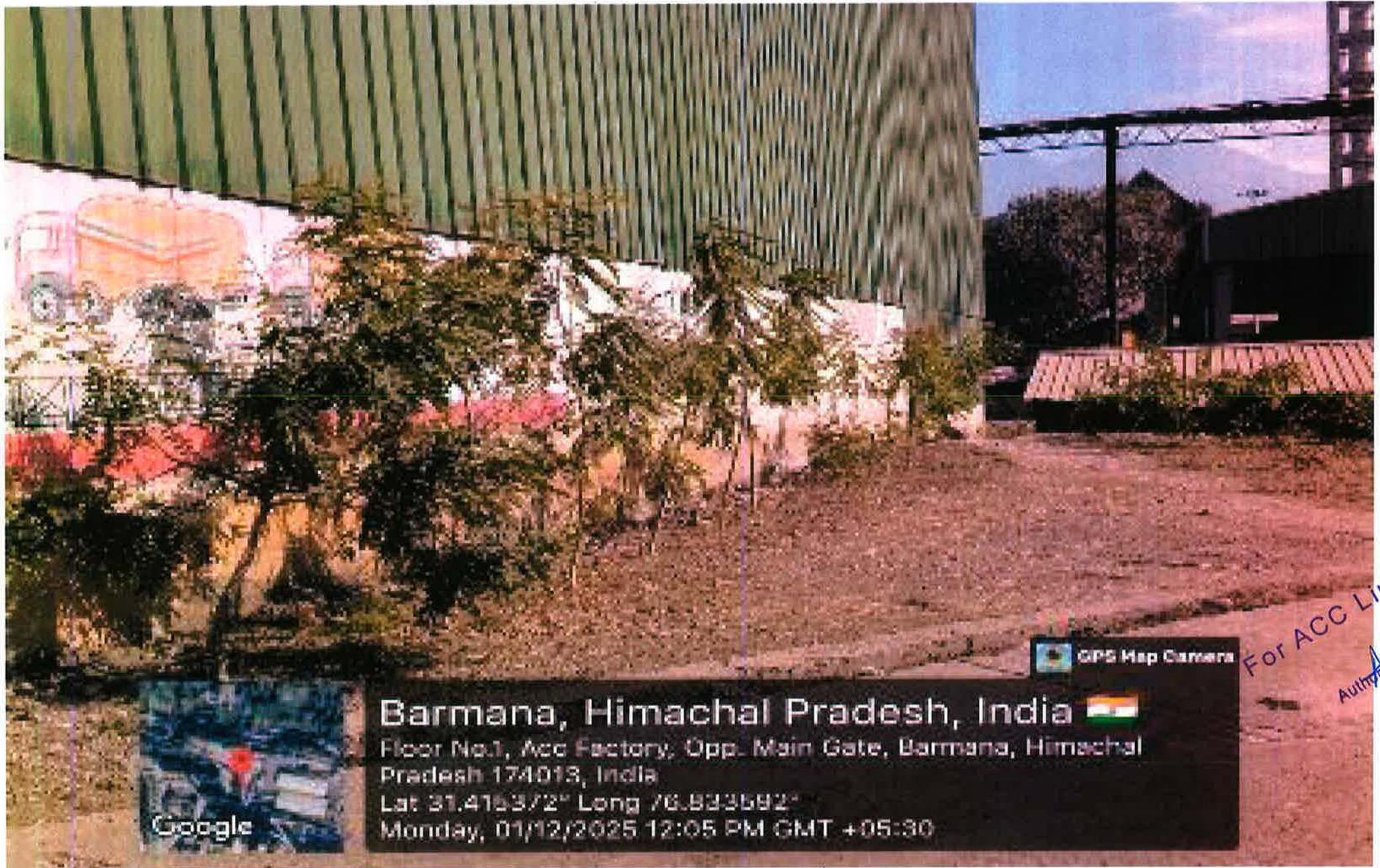
Barmana, Himachal Pradesh, India 

Floor No.1, Acc Factory, Opp. Main Gate, Barmana, Himachal Pradesh 174013, India

Lat 31.415402° Long 76.833504°

Monday, 01/12/2025 12:05 PM GMT +05:30

ACC Limited
Authorized Sign



GPS Map Camera

Barmana, Himachal Pradesh, India 

Floor No.1, Acc Factory, Opp. Main Gate, Barmana, Himachal Pradesh 174013, India

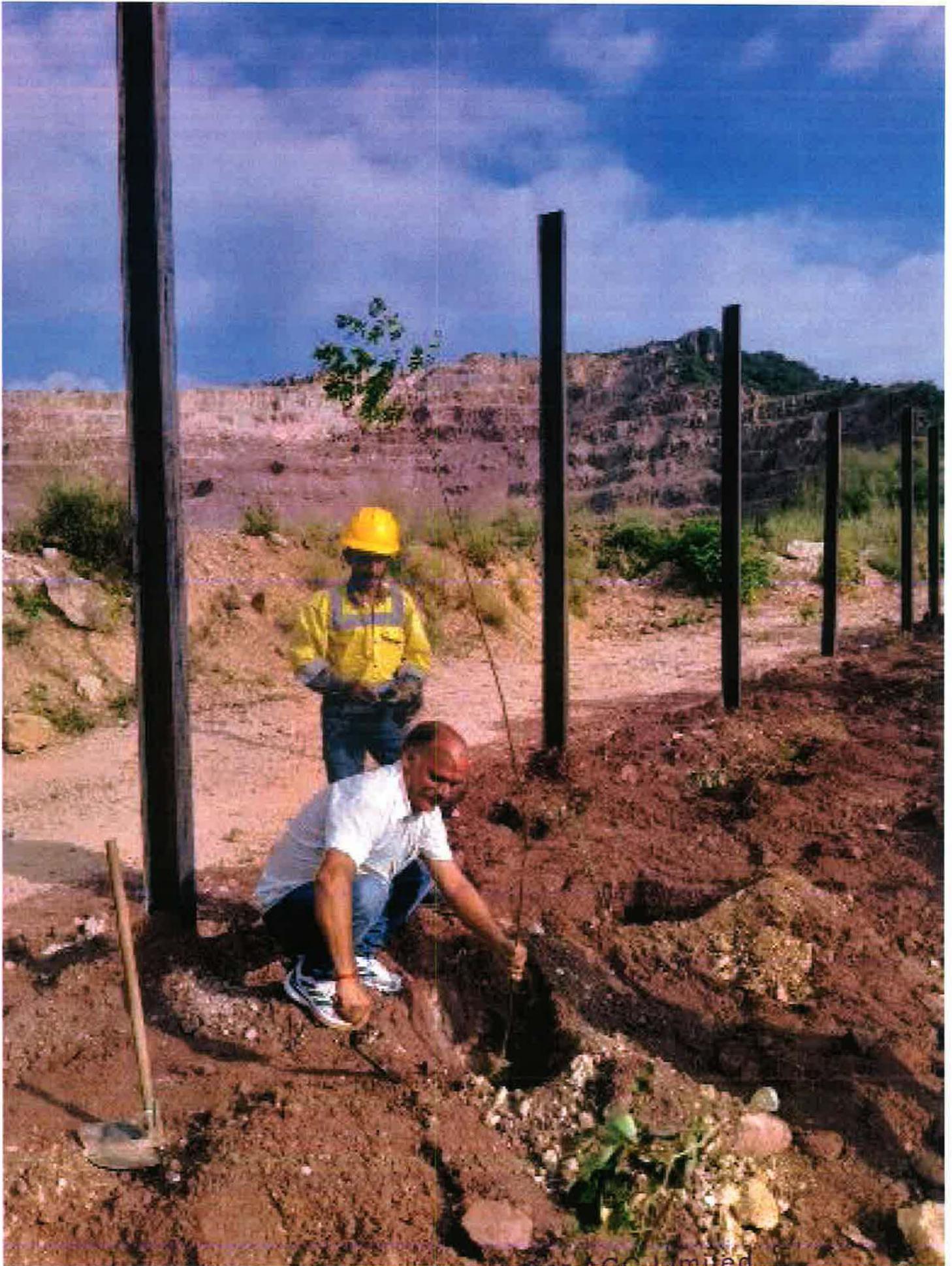
Lat 31.415372° Long 76.833592°

Monday, 01/12/2025 12:05 PM GMT +05:30



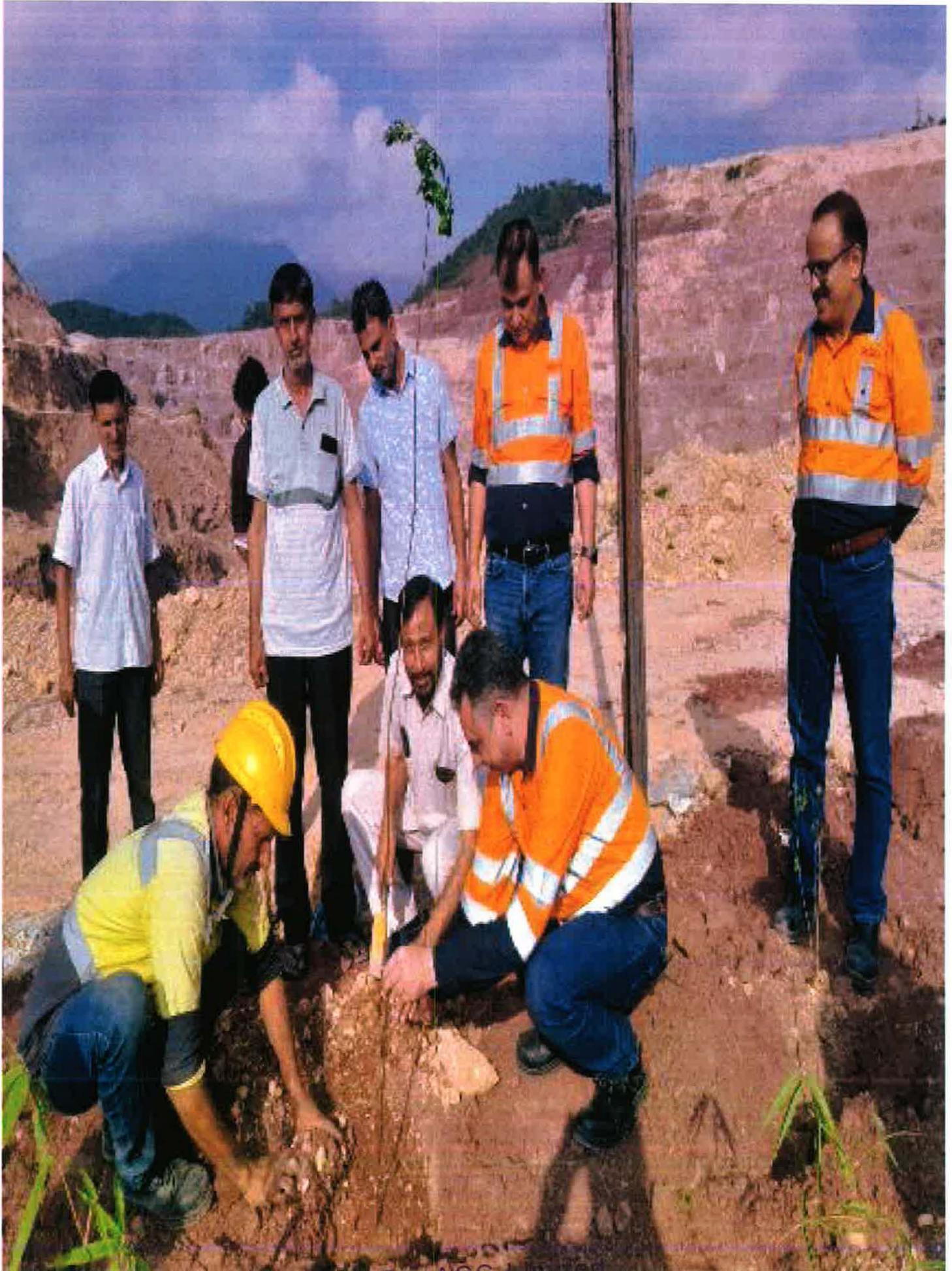
For ACC Limited
Authorized Sign

33



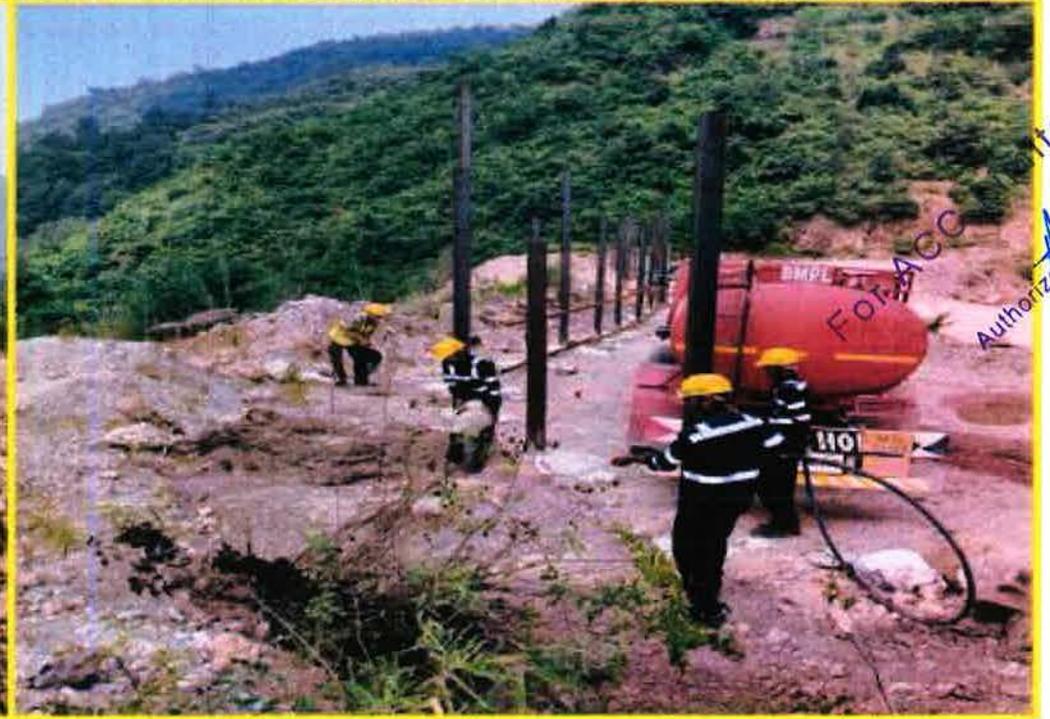
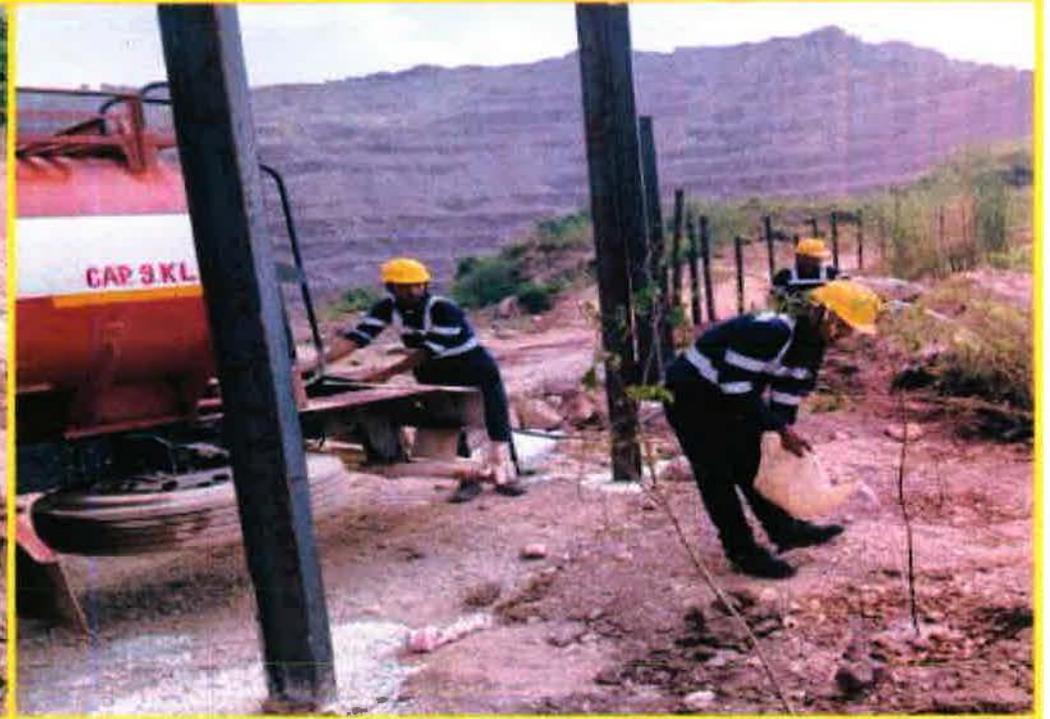
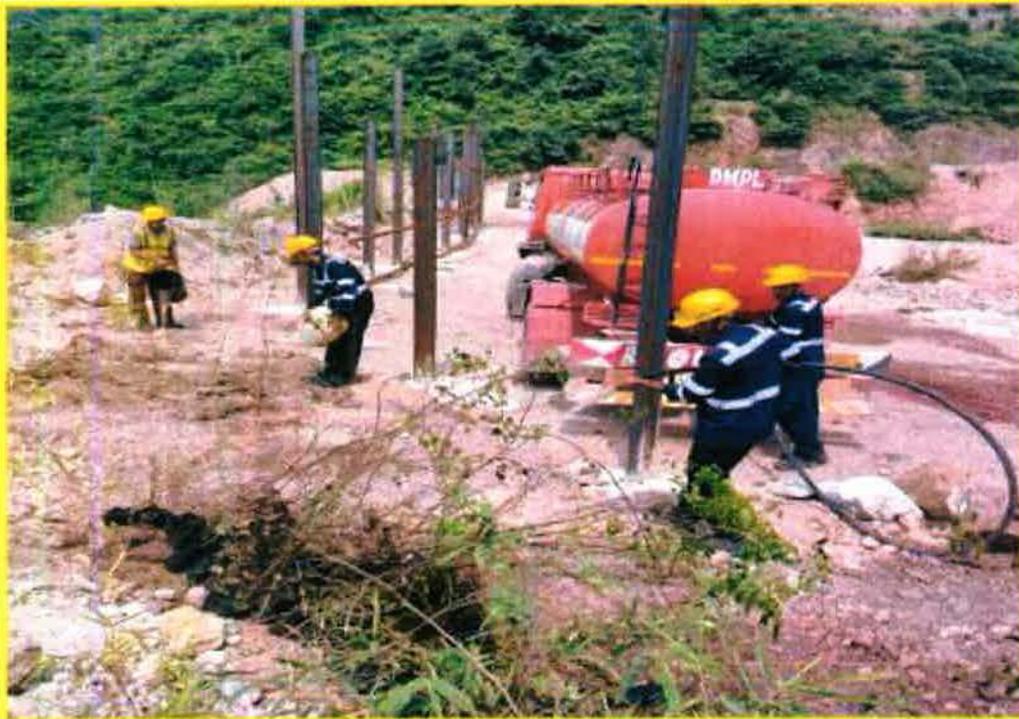
For ACO Limited

Asijer
Authorized Signatory

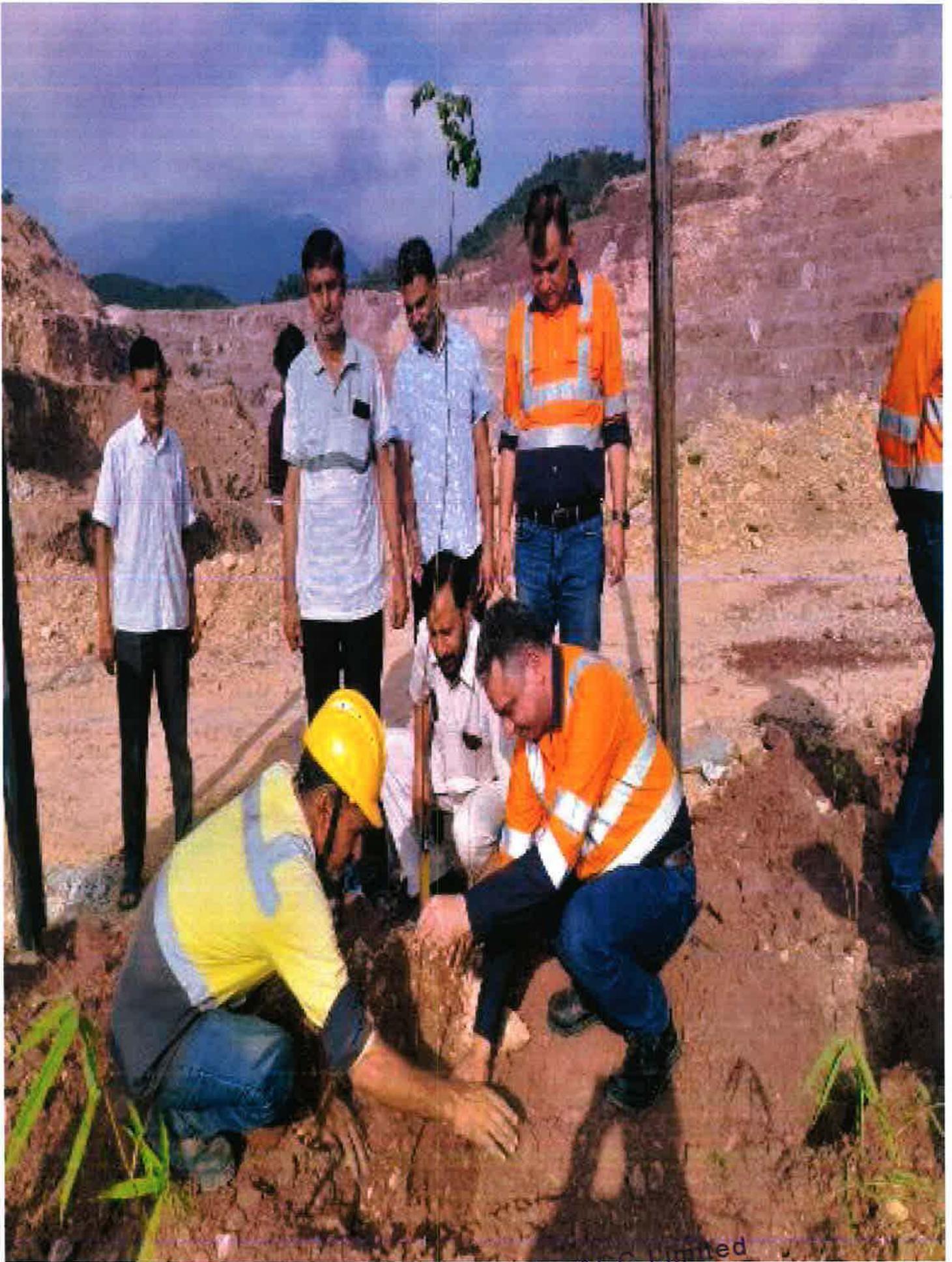


For ACC Limited

Major
Authorized Signatory

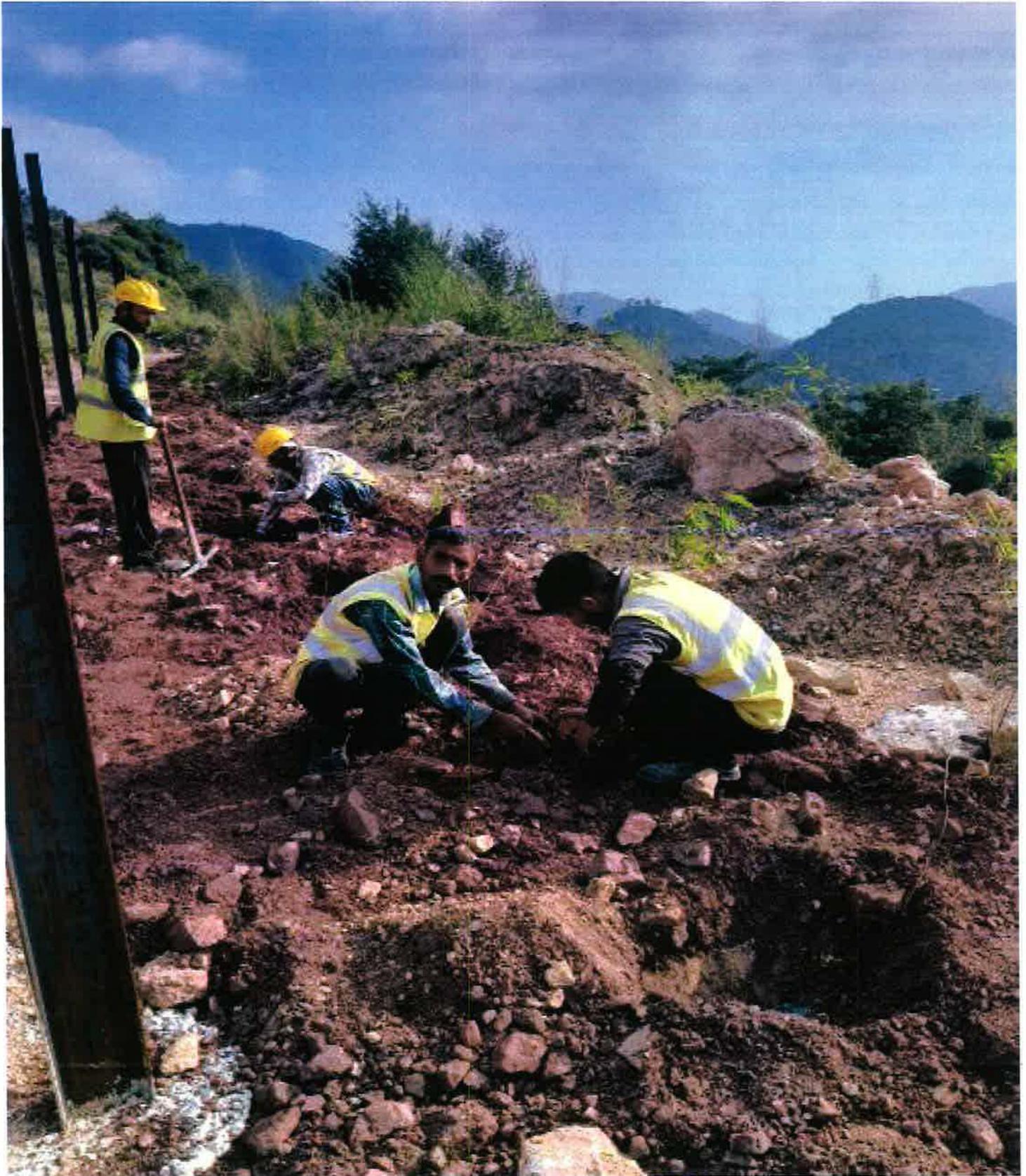


For ACC Limited
Authorized Signatory



For ACC Limited

[Signature]
Authorized Signatory

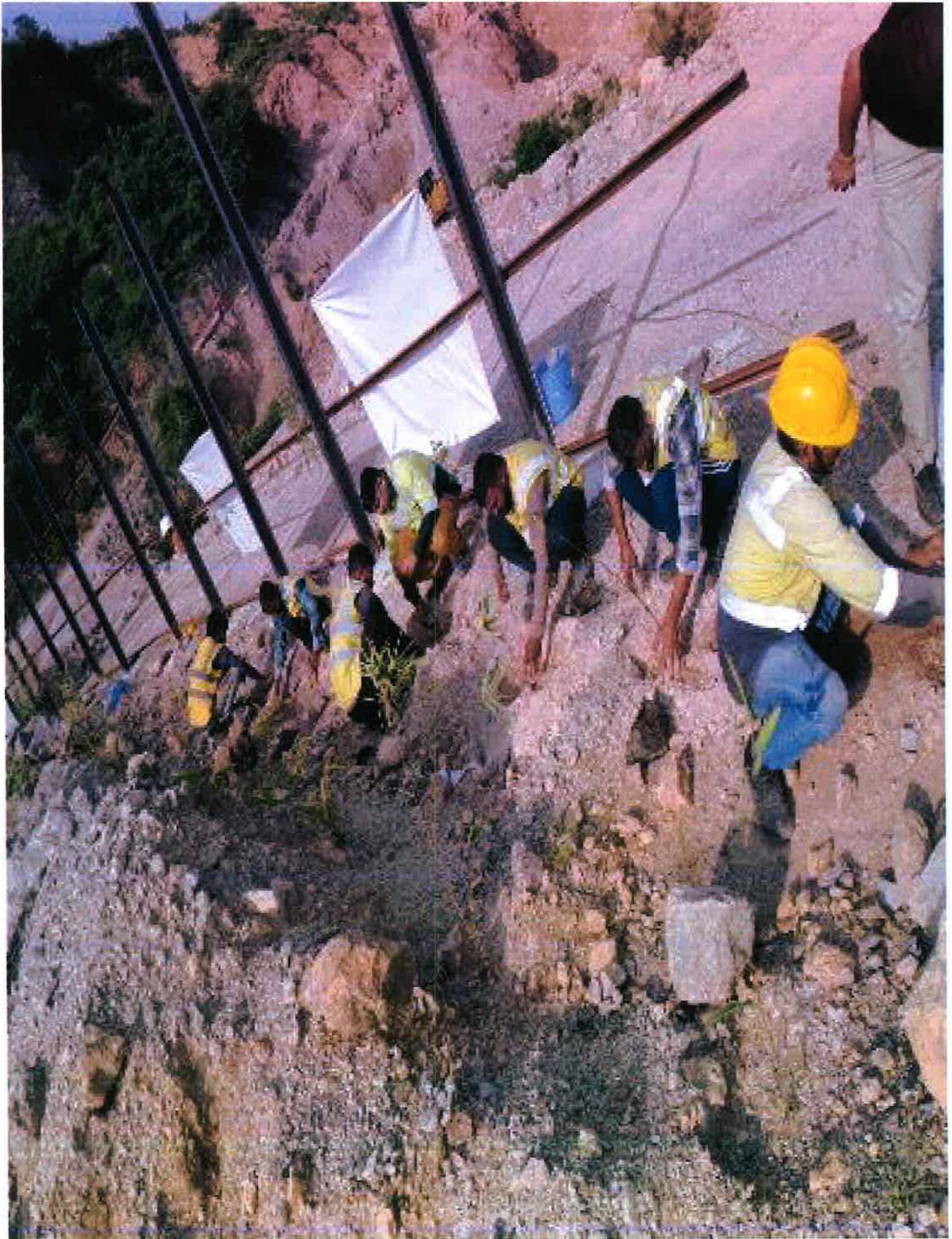


For ACC Limited
[Signature]
Authorized Signatory

ਸਾ ਵੱਲੋਂ



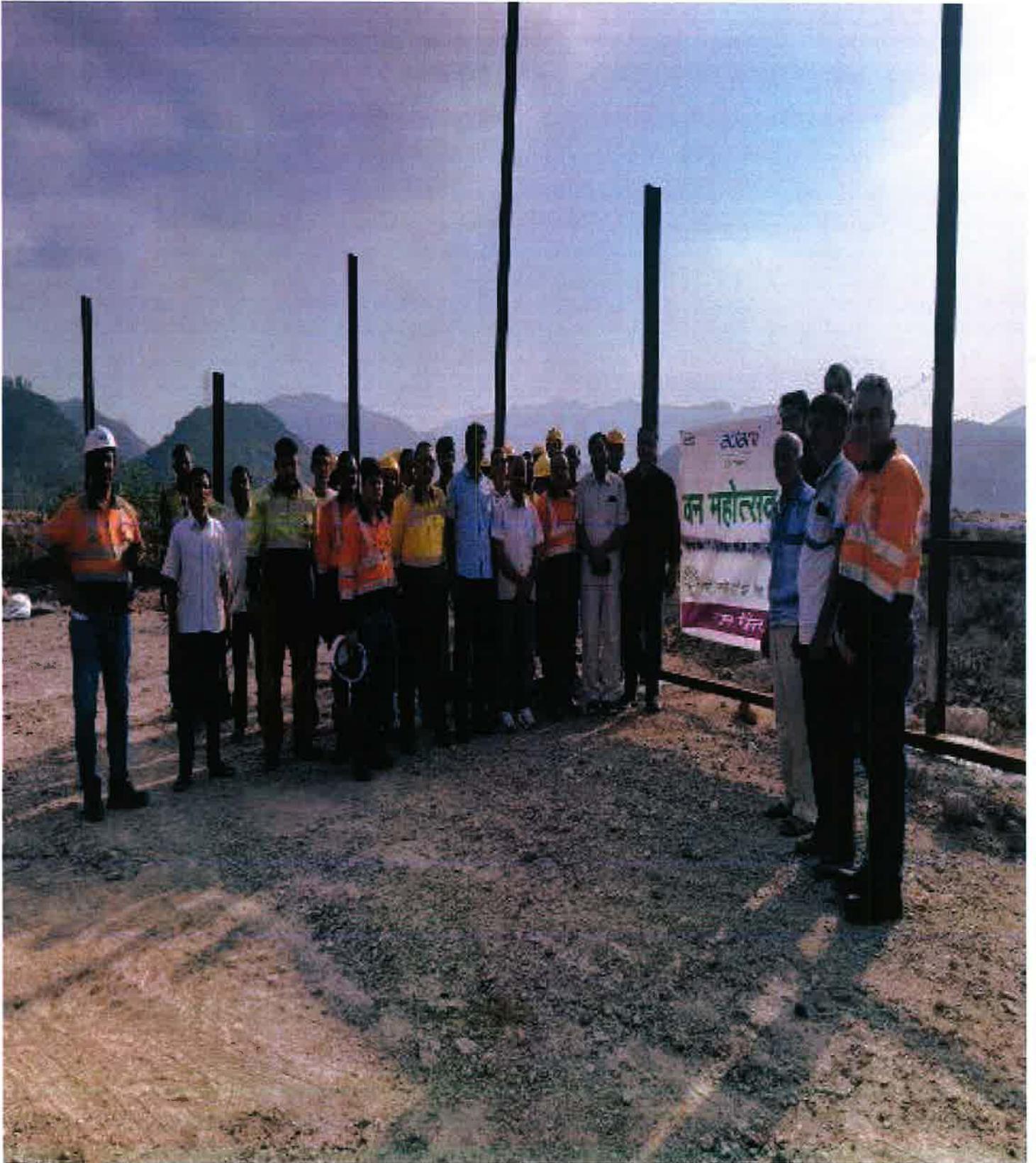
ACC Limited
Authorized Signatory



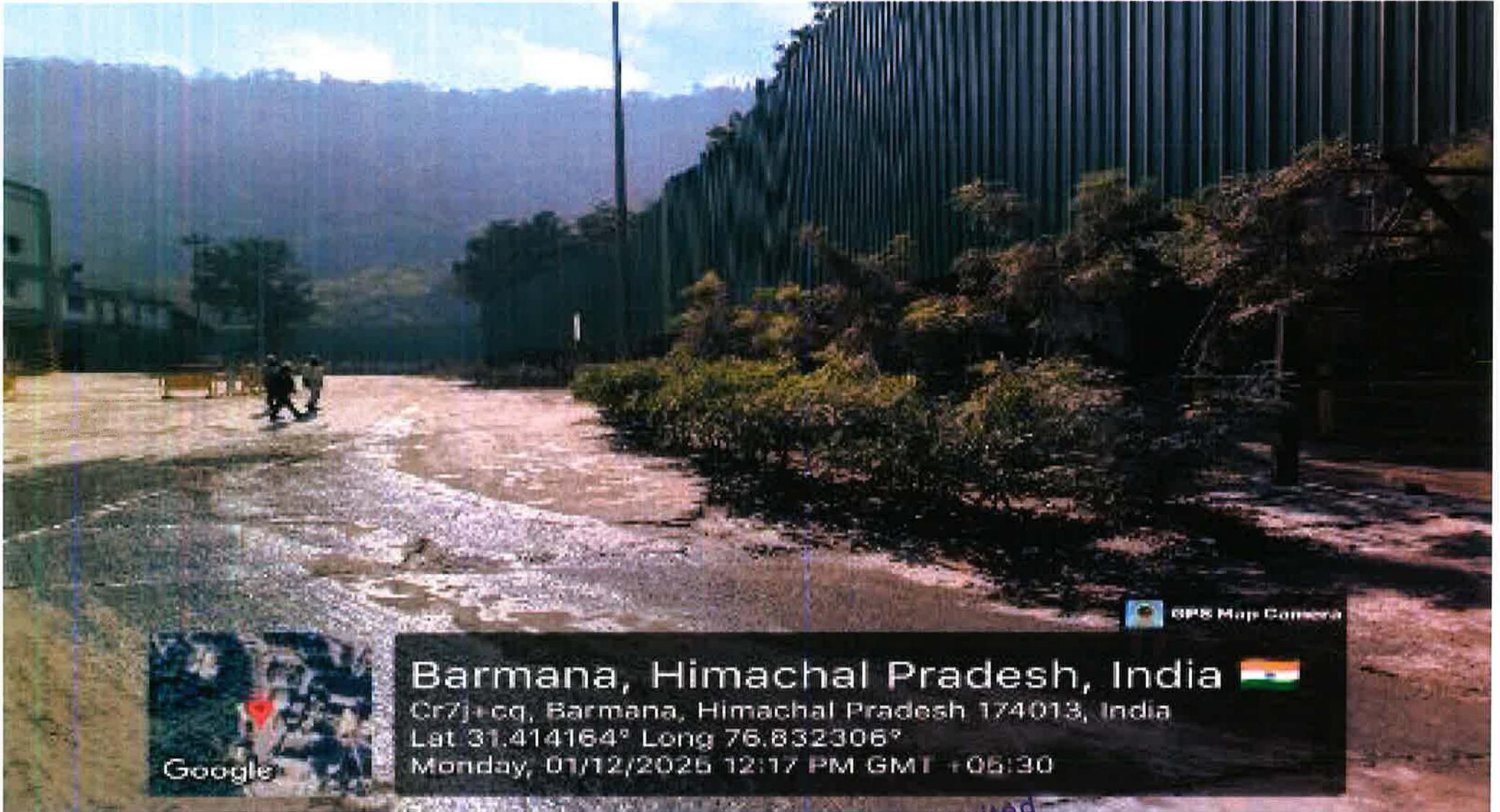
For ACC Limited
Shayur
Authorized Signatory



FoA ACC Limited
[Signature]
Authorized Signatory



For ACC Limited
[Signature]
Authorized Signatory



Barmana, Himachal Pradesh, India 
Cr7j+cg, Barmana, Himachal Pradesh 174013, India
Lat 31.414164° Long 76.832306°
Monday, 01/12/2025 12:17 PM GMT +05:30

For ACC Limited
Shreyas
Authorized Signatory

43



For ACC Limited

[Signature]
Authorized Signatory



For ACC Limited

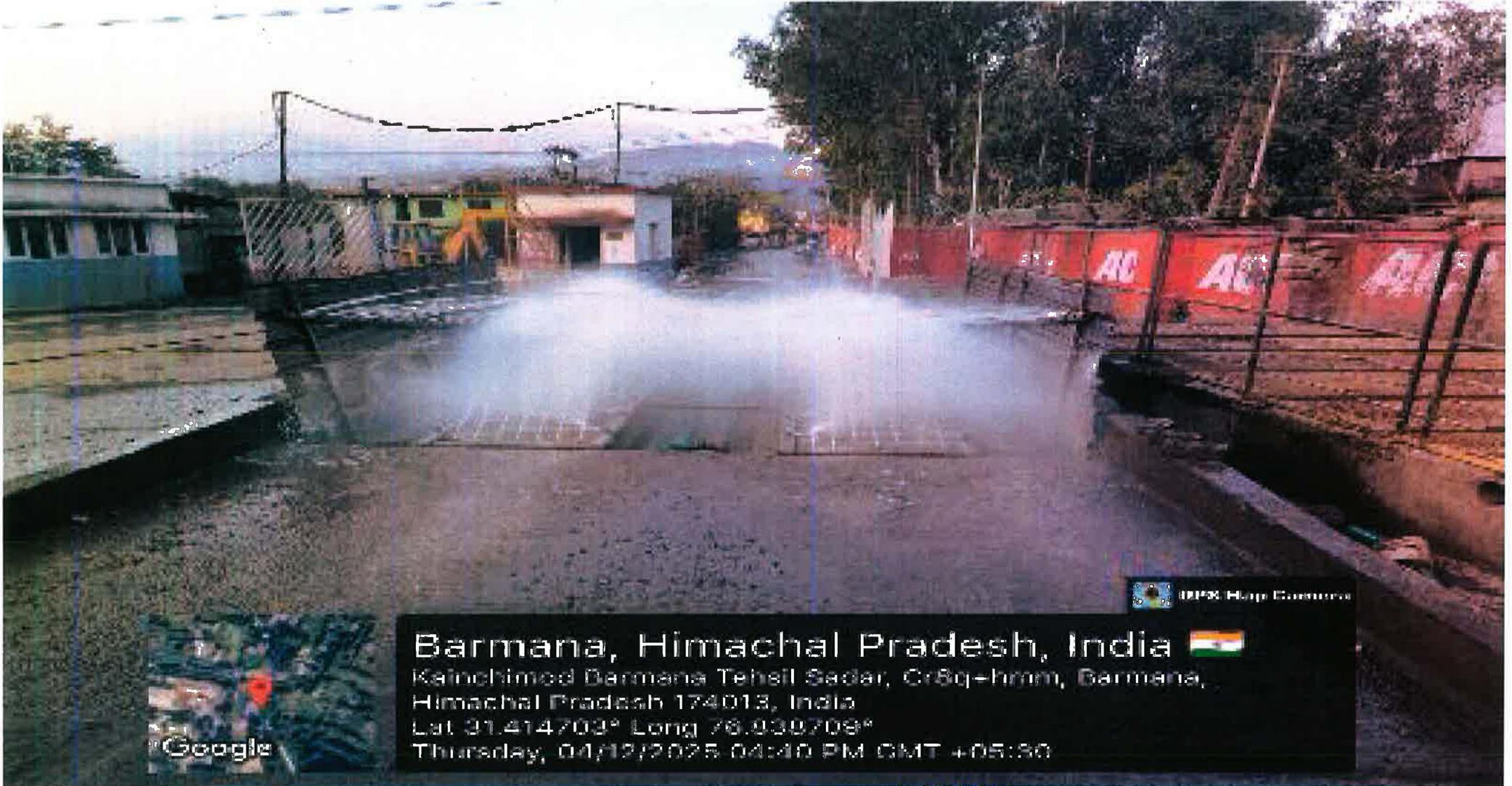
[Signature]
Authorized Signatory



For ACC Limited
[Signature]
Authorized Signatory



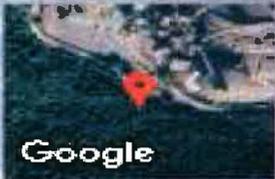
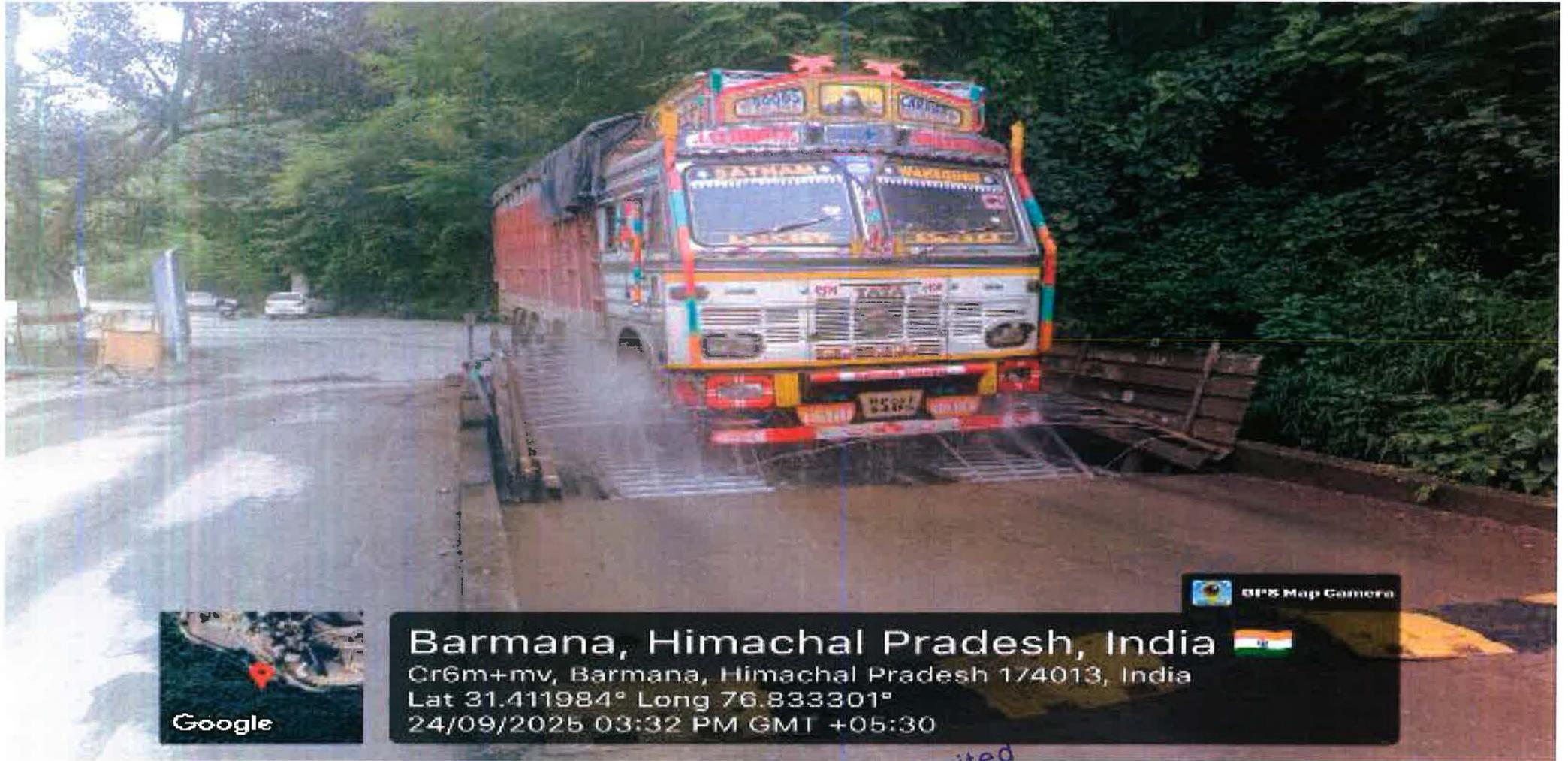
For ACC Limited
[Signature]
Authorized Signatory



Barmana, Himachal Pradesh, India 
Kainchimed Barmana Tehsil Sadar, Cr8q-hrmm, Barmana,
Himachal Pradesh 174013, India
Lat 31.414703° Long 76.939709°
Thursday, 04/12/2025 04:40 PM GMT +05:30

For ACC Limited
Signature
Authorized Signatory

48

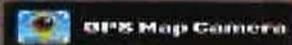


Barmana, Himachal Pradesh, India

Cr6m+mv, Barmana, Himachal Pradesh 174013, India

Lat 31.411984° Long 76.833301°

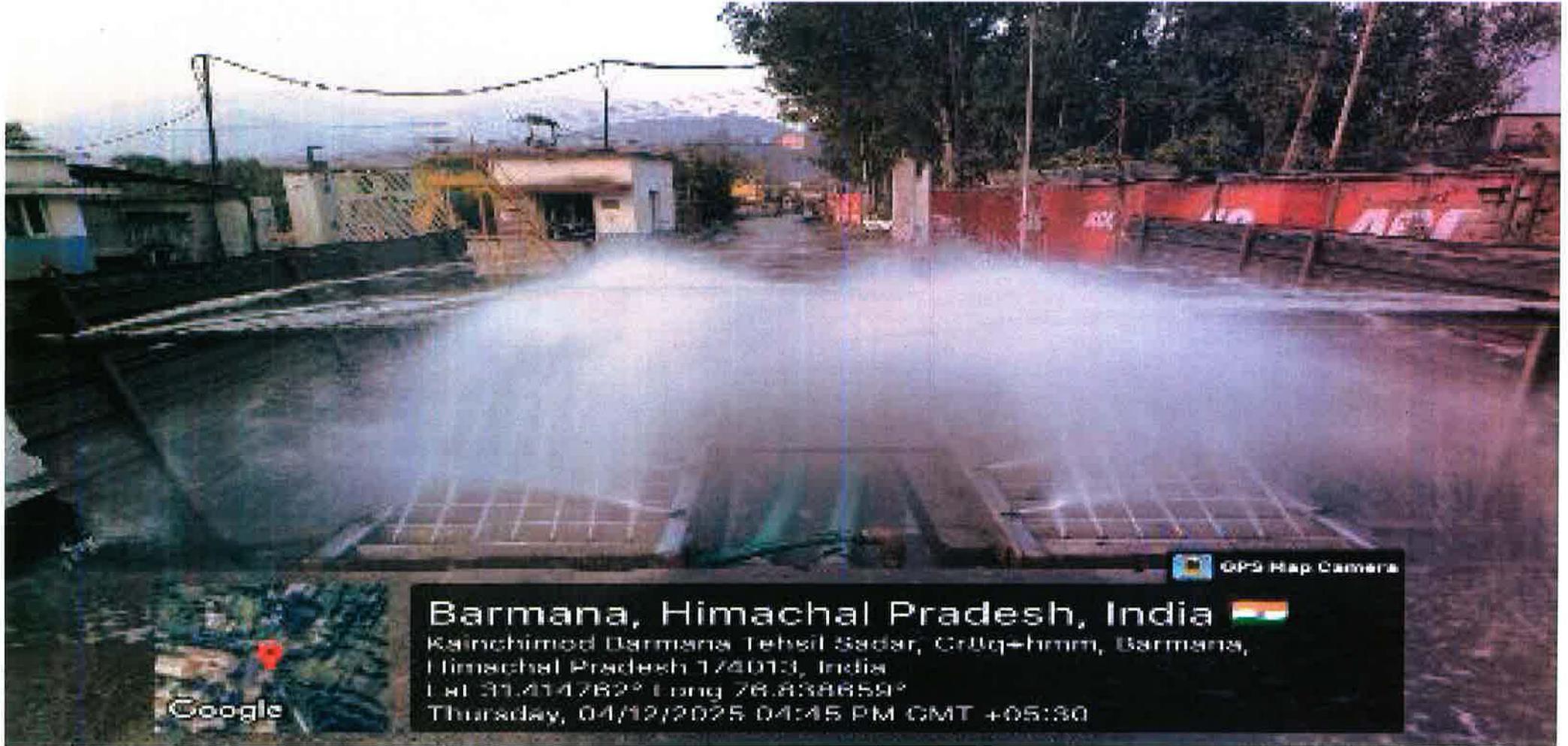
24/09/2025 03:32 PM GMT +05:30



For ACC Limited

[Handwritten Signature]
Authorized Signatory

69



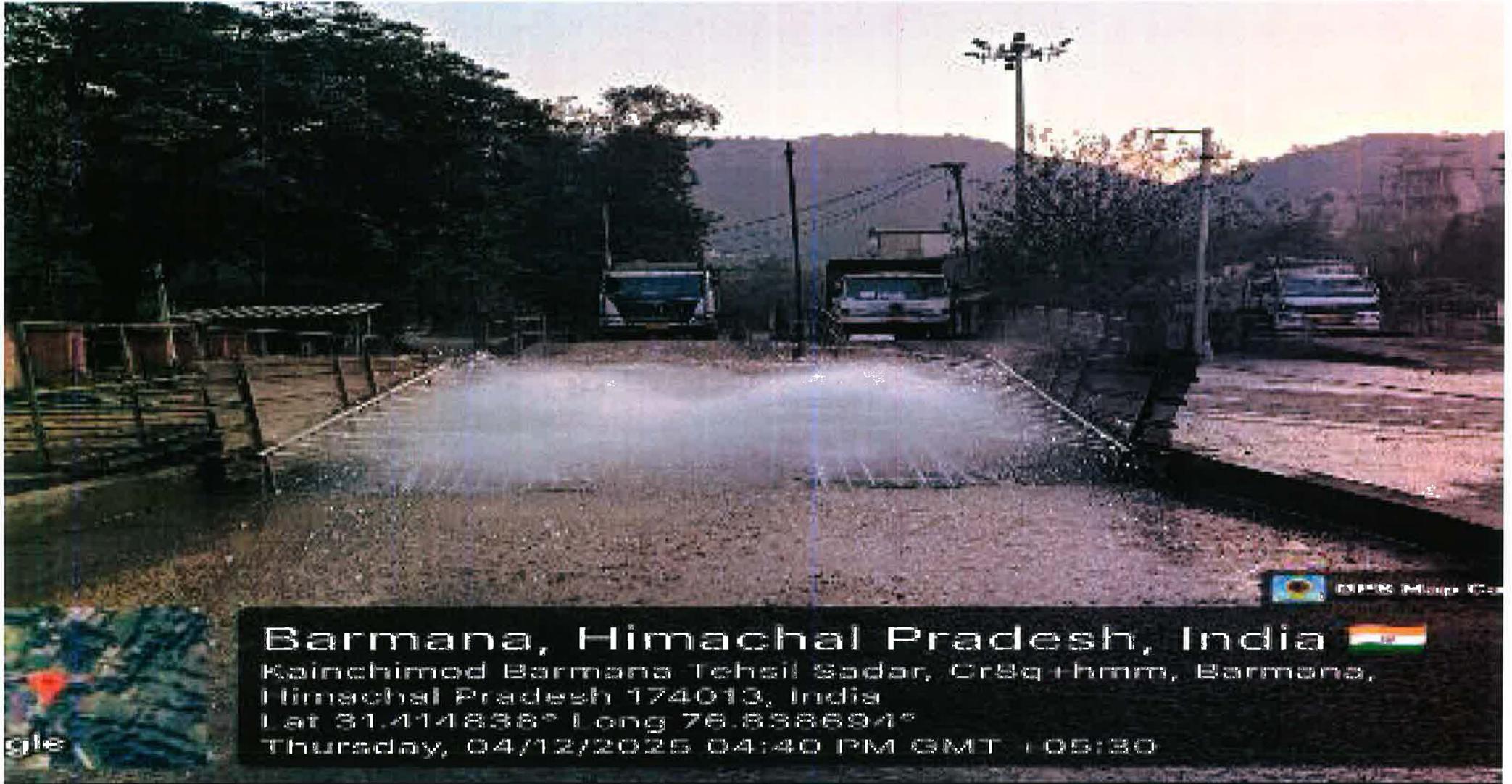
For ACC Limited
[Signature]
Authorized Signatory

50

1099



For ACC Limited
Alexander
Authorized Signatory



Barmana, Himachal Pradesh, India 

Kainchimid Barmana Tehsil Sadar, Crsq+hmm, Barmana,
Himachal Pradesh 174013, India

Lat 31.414838° Long 76.858694°

Thursday, 04/12/2025 04:40 PM GMT +05:30

For ACC Limited


Authorized Signatory



For ACC Limited
 sized Signatory

GPS Map Camera

Bannana, Himachal Pradesh, India 
 (Kalschmed Bannana Tehsil Sader, 6004-hmm, Bannana, Himachal
 Pradesh 1742119, India)
 Lat: 31.414710° Long: 76.030700°
 Altitude: 11719.720765 m (38604.396325 ft)



For ACC Limited
 Authorized Signatory

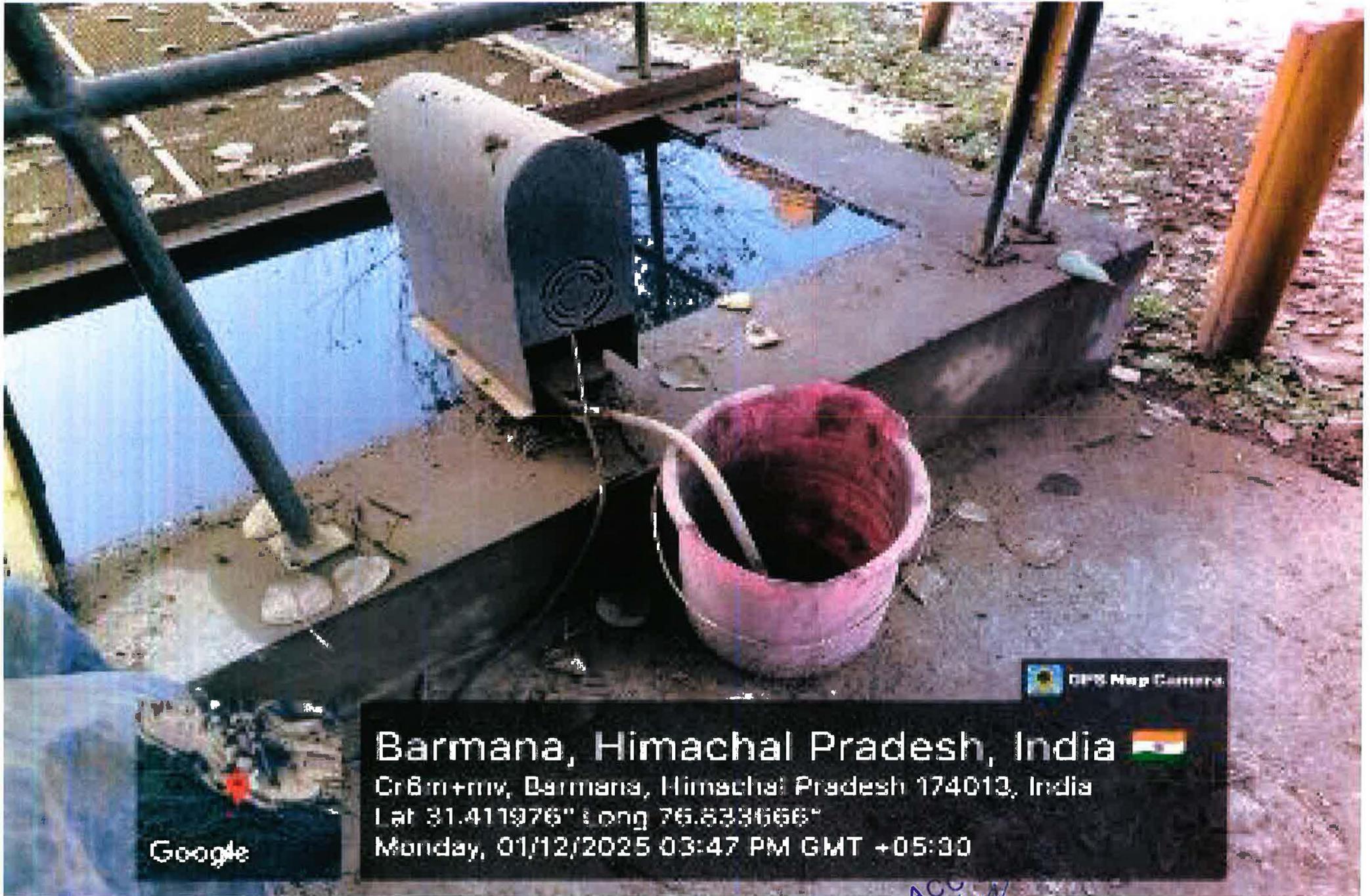
GPS Map Camera



Google

Barmana, Himachal Pradesh, India 
 Cr6m+mv, Barmana, Himachal Pradesh 174013, India
 Lat 31.411878° Long 76.833617°
 Monday, 01/12/2025 03:51 PM GMT +05:30

54



Barmana, Himachal Pradesh, India 

CrBm+nv, Barmana, Himachal Pradesh 174013, India

Lat 31.411976° Long 76.833666°

Monday, 01/12/2025 03:47 PM GMT +05:30

For ACC
Alayush
Authorized Signatory

55

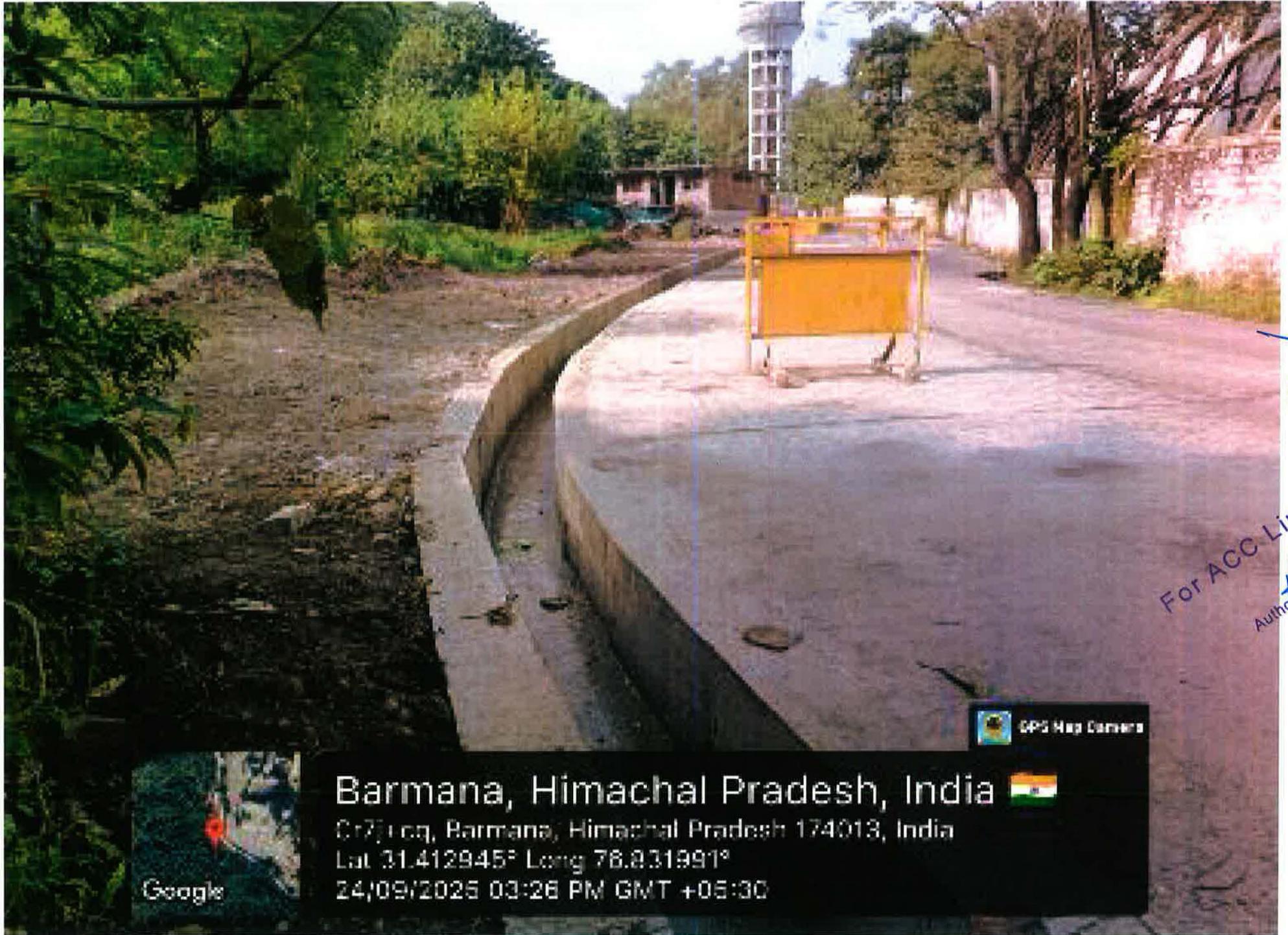


For ACC Limited
Abhishek
 Authorized Sign

© 2025 Google Maps

Barmana, Himachal Pradesh, India 
 Kalchind Barmana Tehsil Sadak, Goleghum, Barmana, Himachal Pradesh 176113, India
 Lat: 31.414702, Long: 76.888702
 Monday, 01/12/2025 03:27 PM GMT+05:30

56



ANVEX R/26

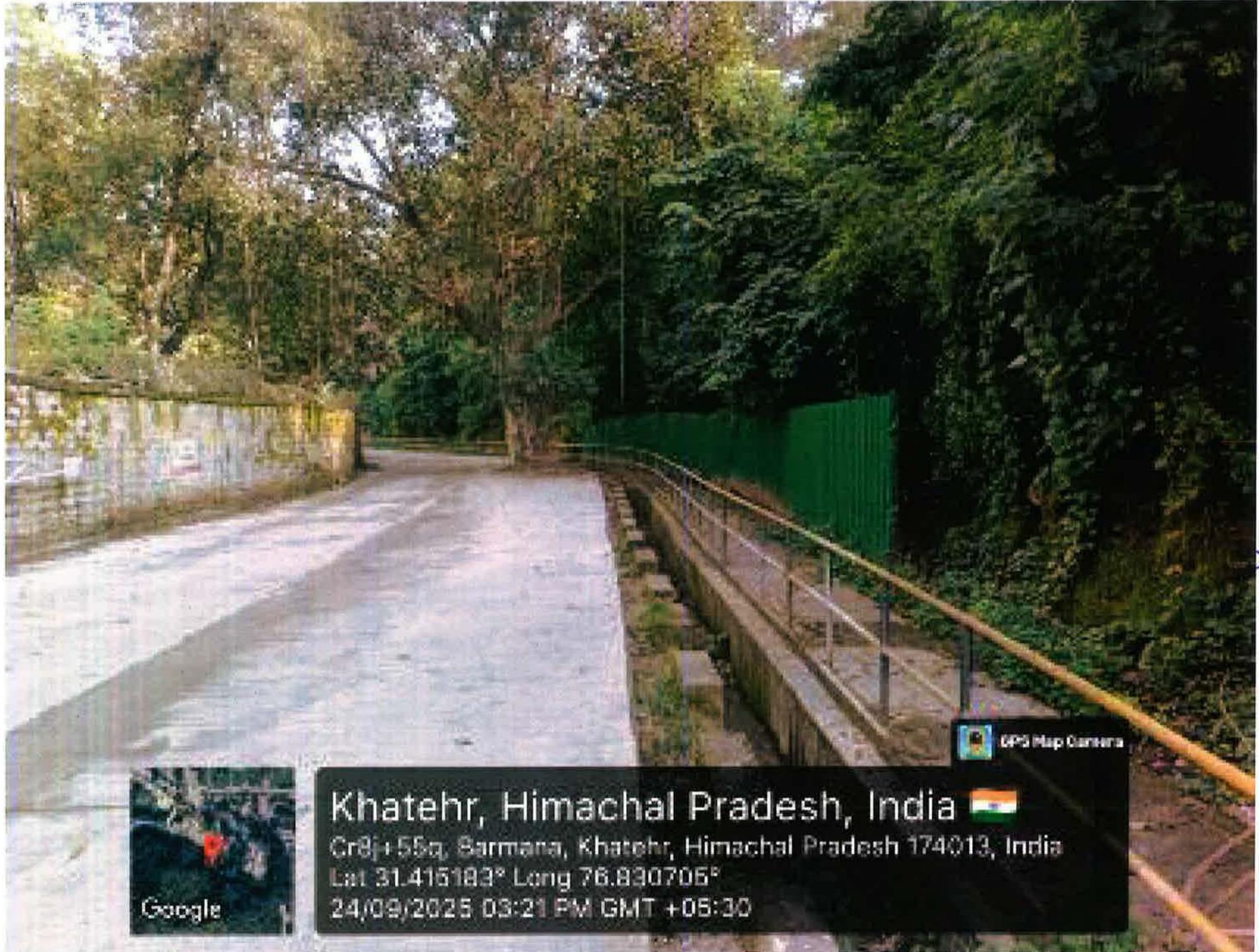
For ACC Limited
Alvise
 Authorized Signatory

GPS Map Camera



Barmana, Himachal Pradesh, India 
 Cr7j1cq, Barmana, Himachal Pradesh 174013, India
 Lat 31.412945° Long 76.831991°
 24/09/2025 03:26 PM GMT +05:30

57



Google

Khatehr, Himachal Pradesh, India



Cr8j+55q, Barmana, Khatehr, Himachal Pradesh 174013, India

Lat 31.415183° Long 76.830706°

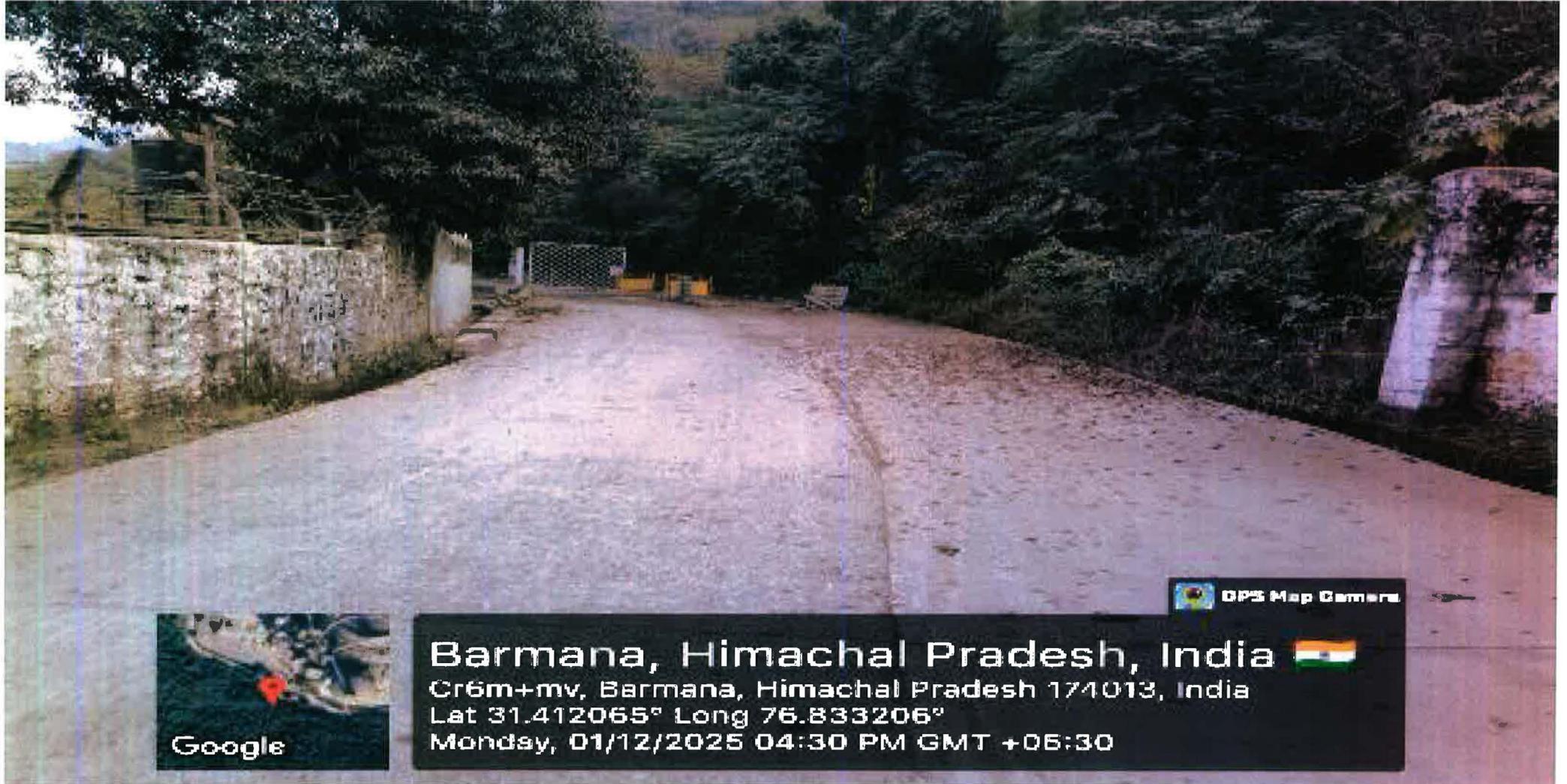
24/09/2025 03:21 PM GMT +05:30



GPS Map Camera

CC Limited
Alexis
Authorized Sign

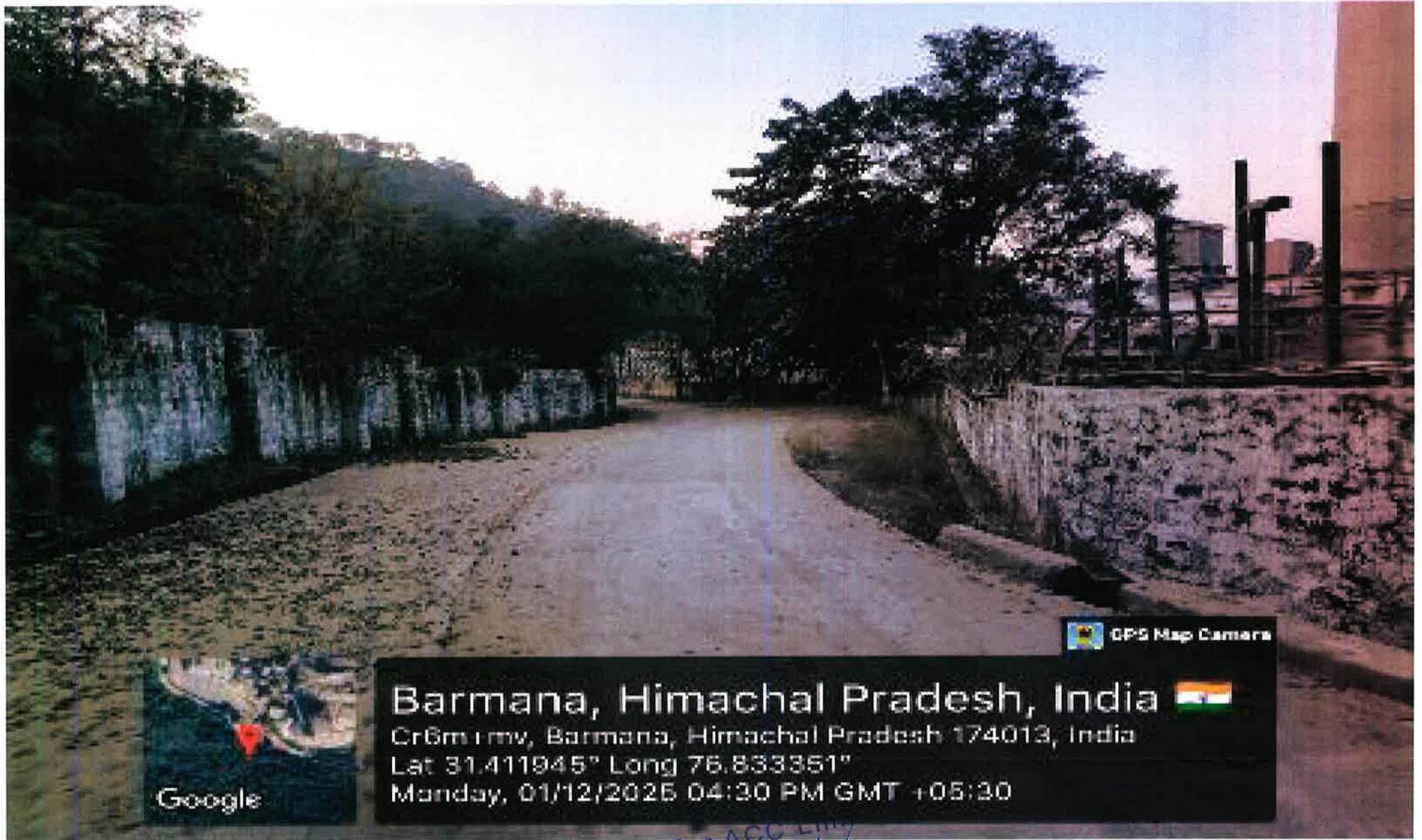
58



For ACC Limited


Authorized Signatory

59



Google

GPS Map Camera

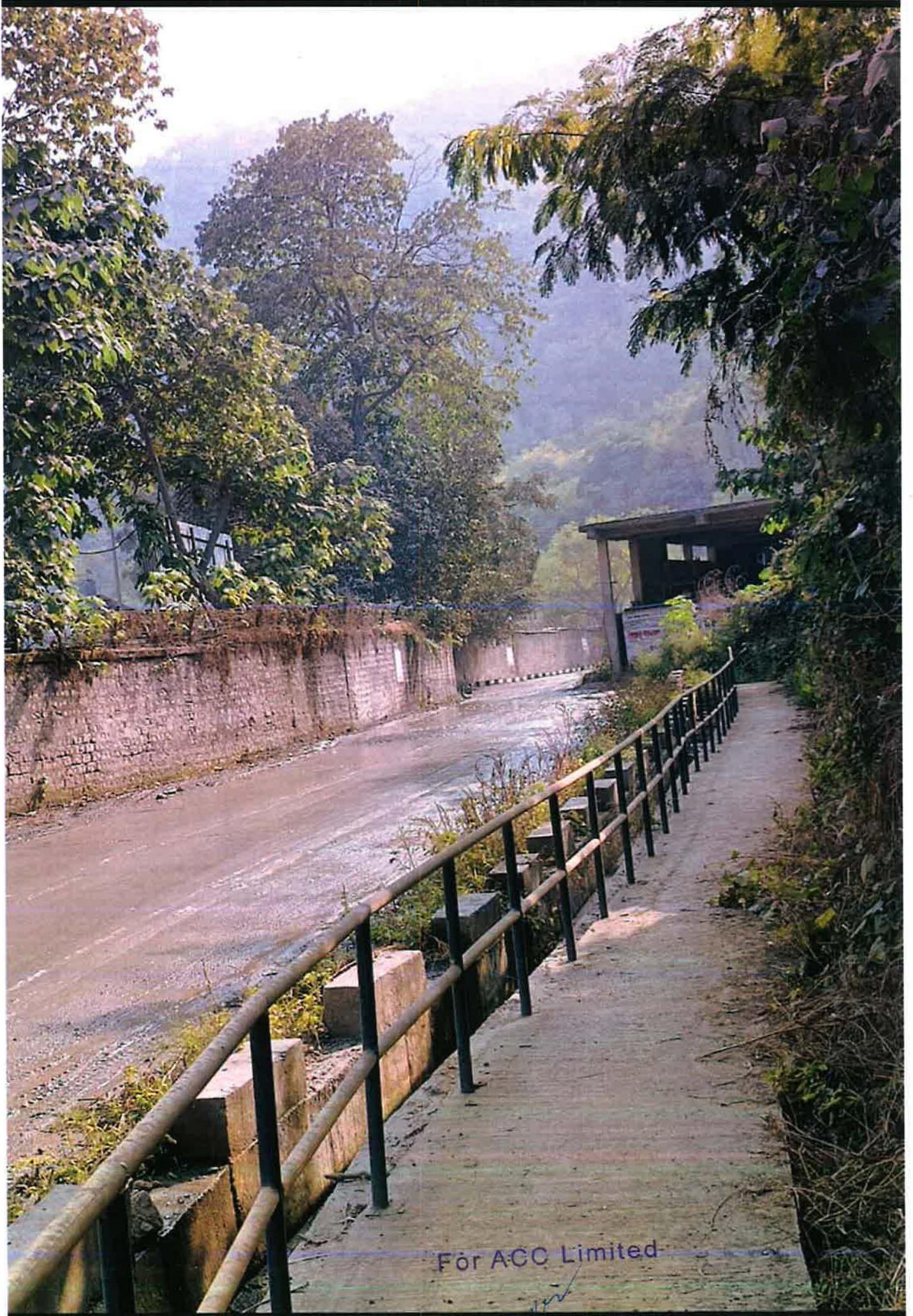
Barmana, Himachal Pradesh, India 
Cr6m rny, Barmana, Himachal Pradesh 174013, India
Lat 31.411945° Long 76.833351°
Monday, 01/12/2025 04:30 PM GMT +05:30

FOR AGC LINES
[Signature]
Authorized Signatory



For ACC Limited

Authorized Signatory



For ACC Limited

Abul
Authorized Signatory

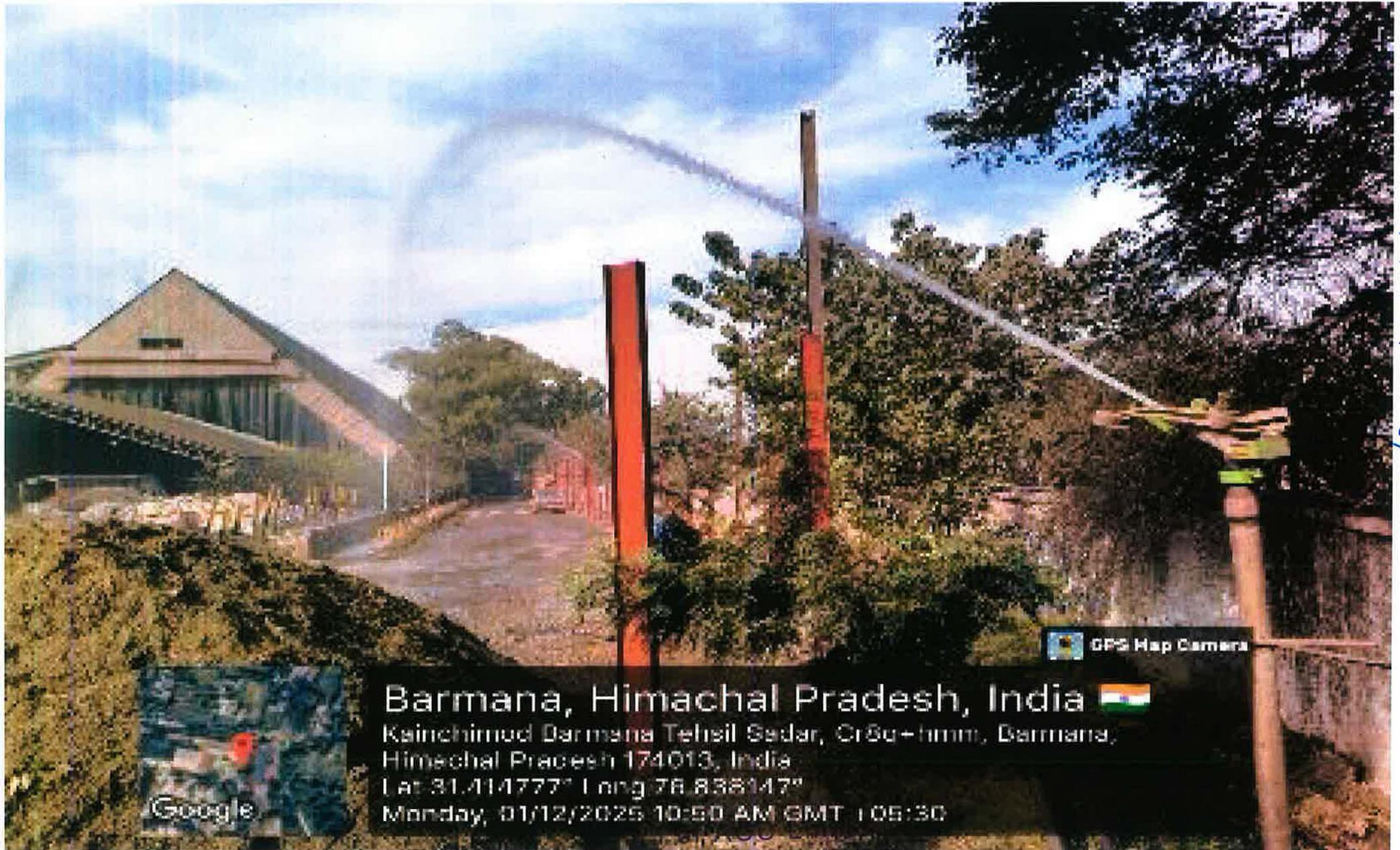
1111

63

For ACC Limited

Authorized Signatory





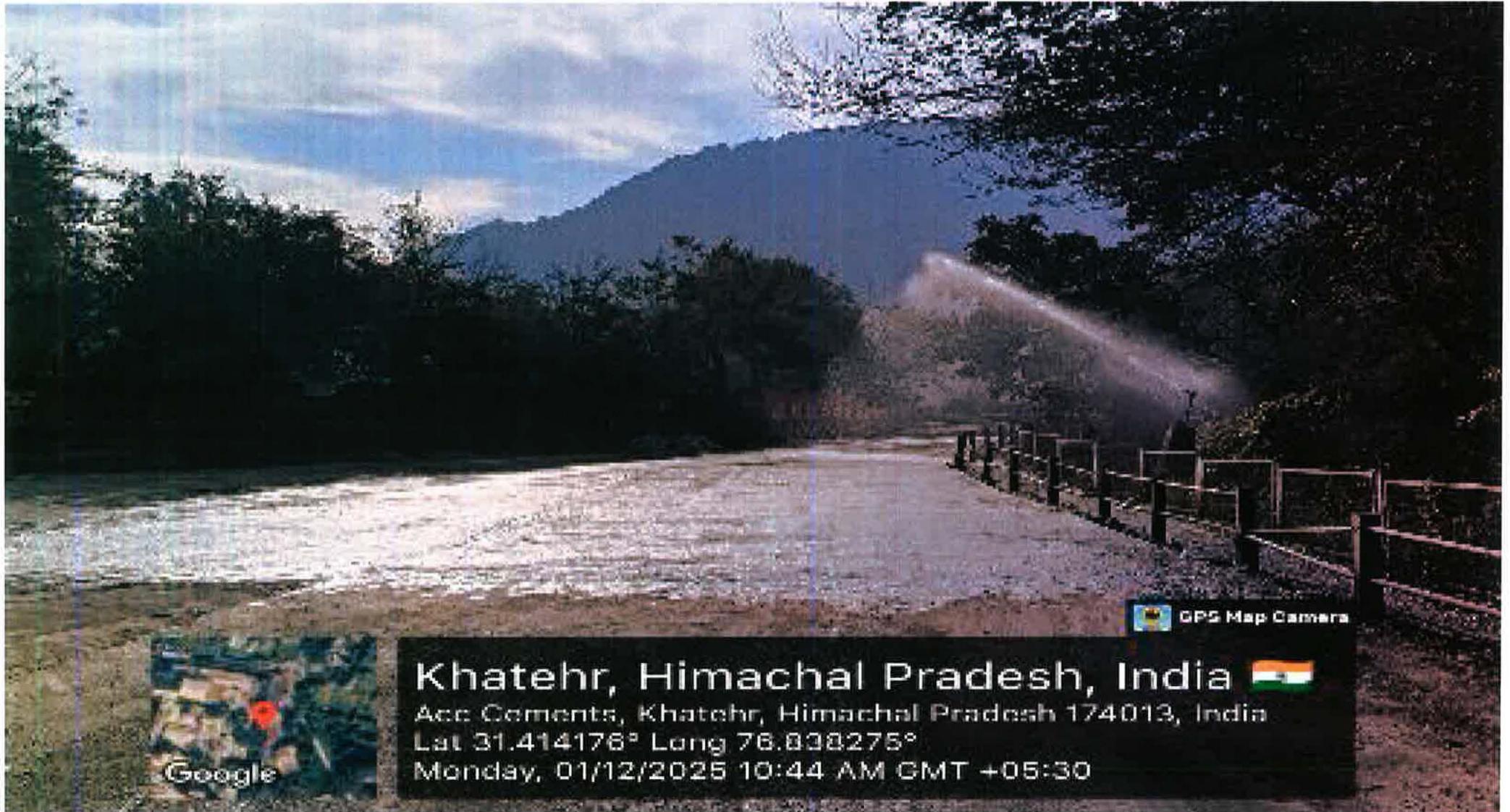
ANNEX R/27


Authorized Signatory



For ACC Limited

[Handwritten Signature]
Authorized Signatory



For ACC Limited

Manoj Kumar
Authorized Signatory



Barmana, Himachal Pradesh, India 

Kainchimod Barmana Tehsil Sadar, Cr8q+hmm, Barmana,

Himachal Pradesh 174013, India

Lat 31.414778° Long 76.838149°

Monday, 01/12/2025 10:50 AM GMT +05:30

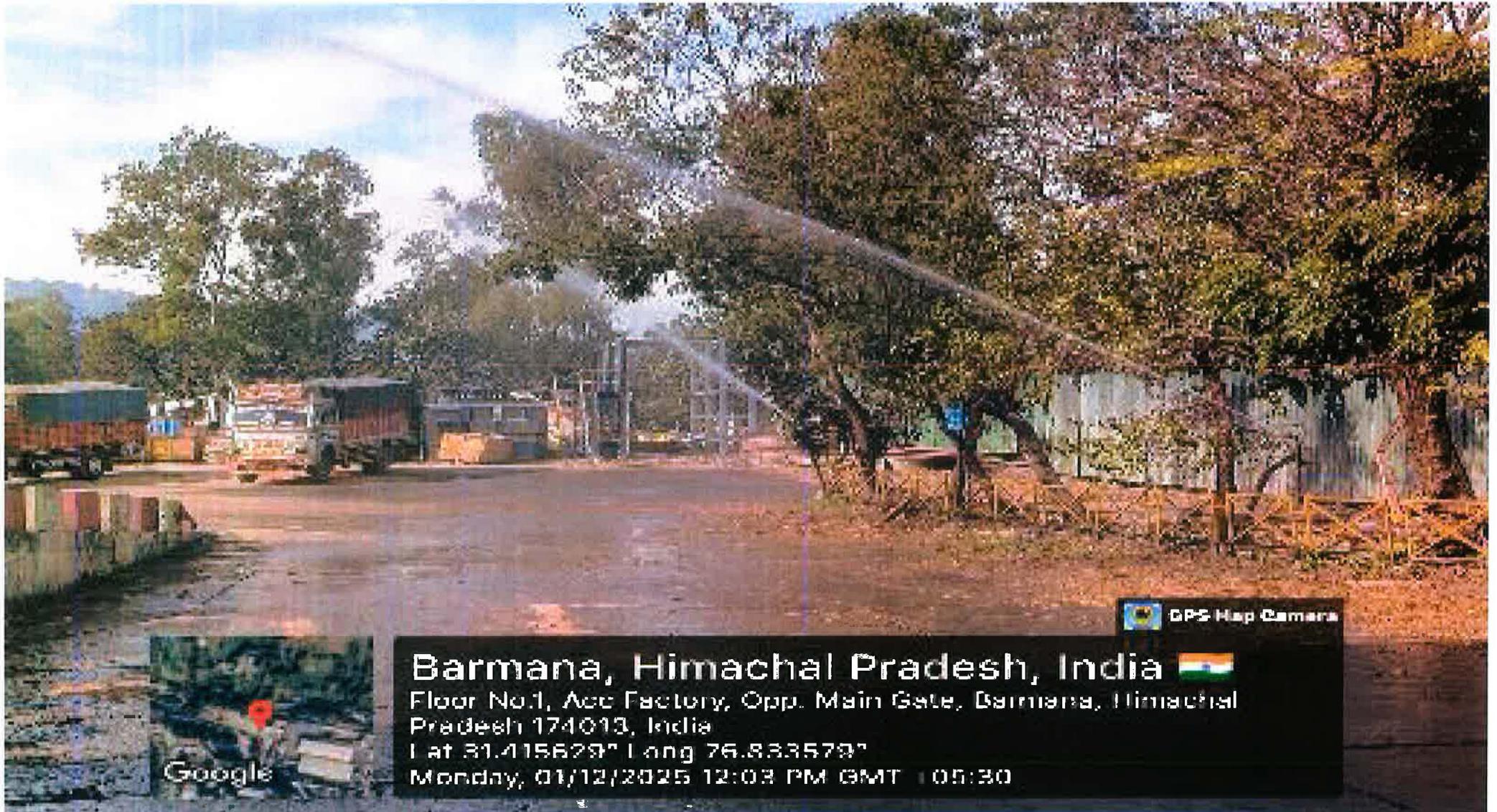
Google

GPS Map Camera

For ACC Limited

Abhayar
Authorized Signatory

67



Barmana, Himachal Pradesh, India 

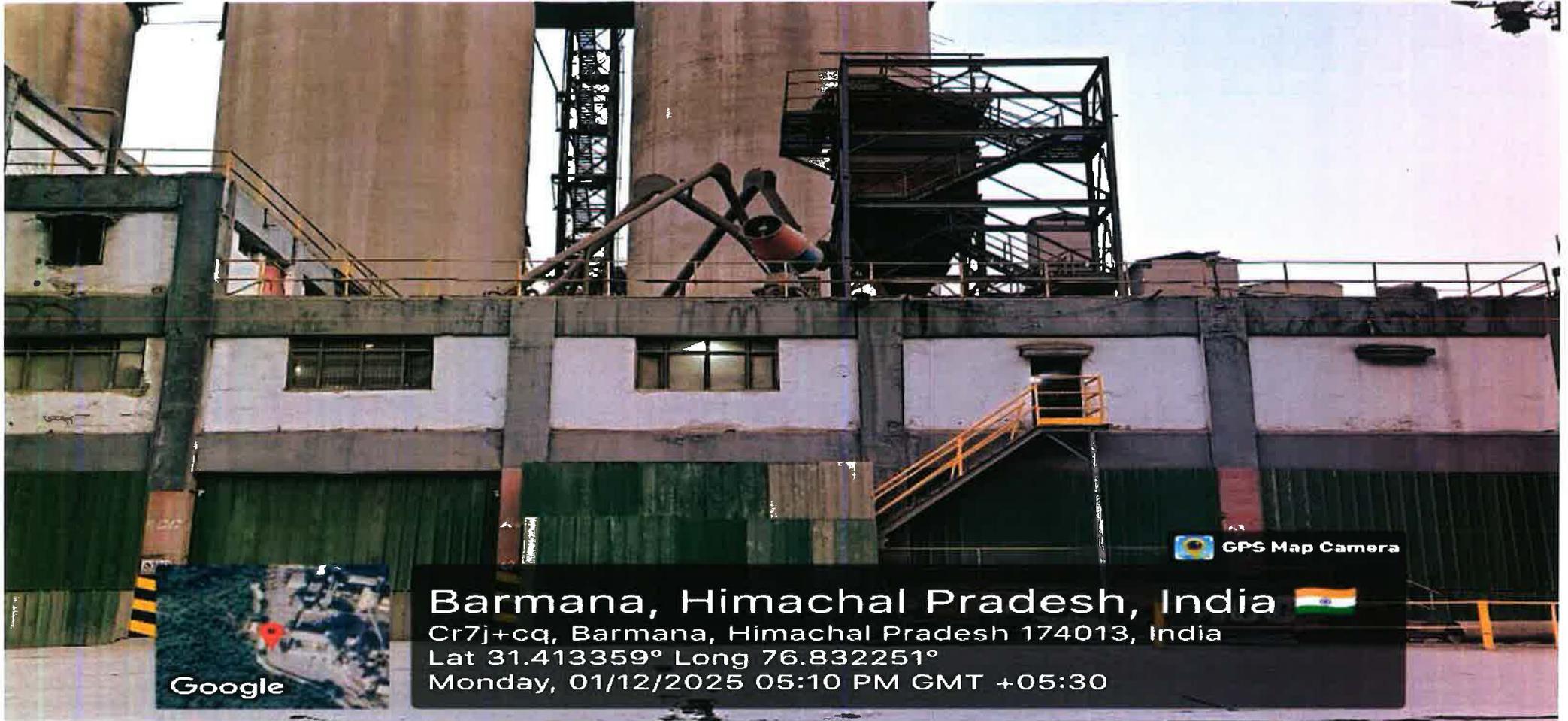
Floor No.1, Acc Factory, Opp. Main Gate, Barmana, Himachal Pradesh 174013, India

Lat 31.415629° Long 76.833579°

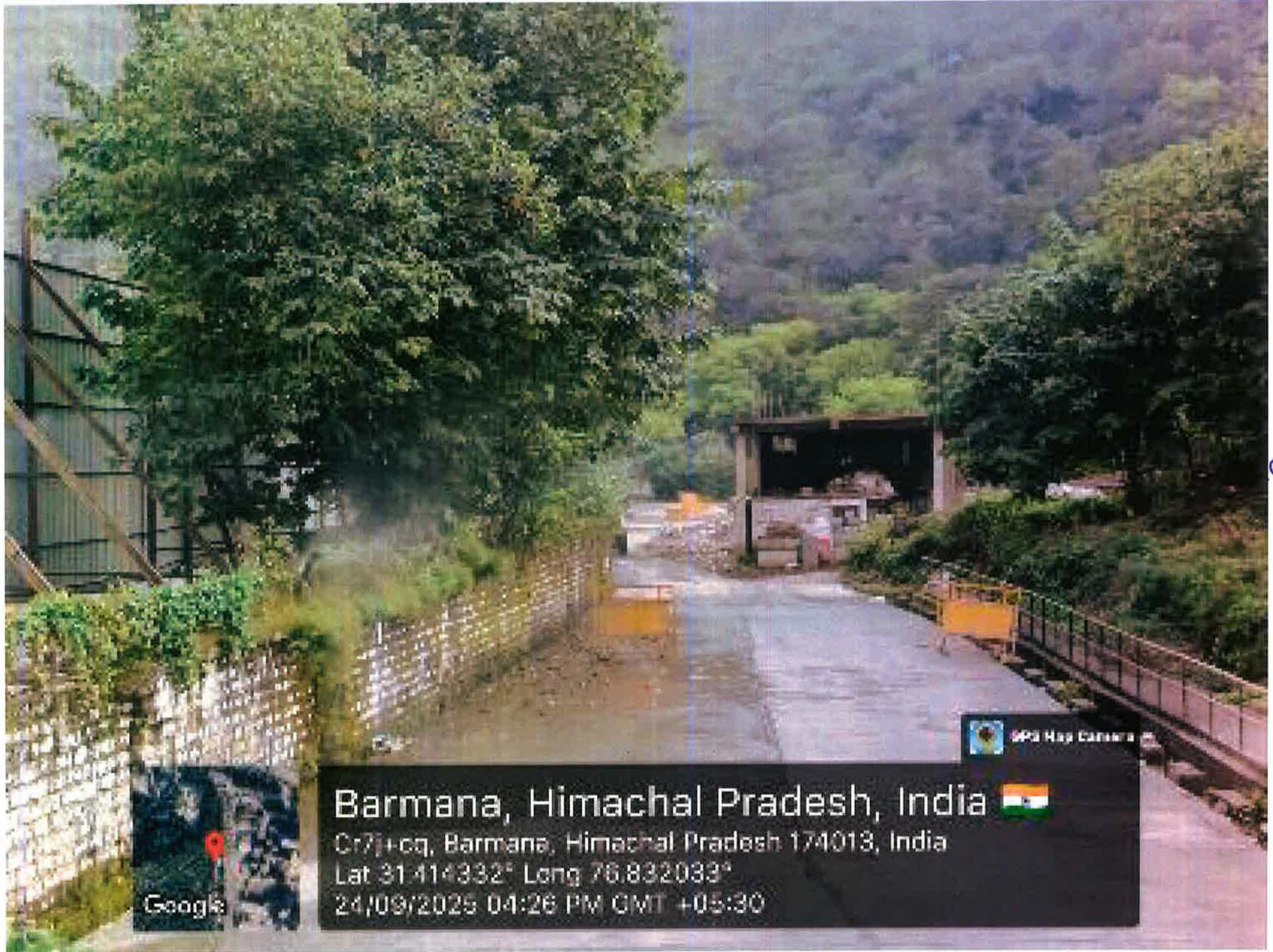
Monday, 01/12/2025 12:03 PM GMT +05:30

For ACC Limited


Authorized Signatory

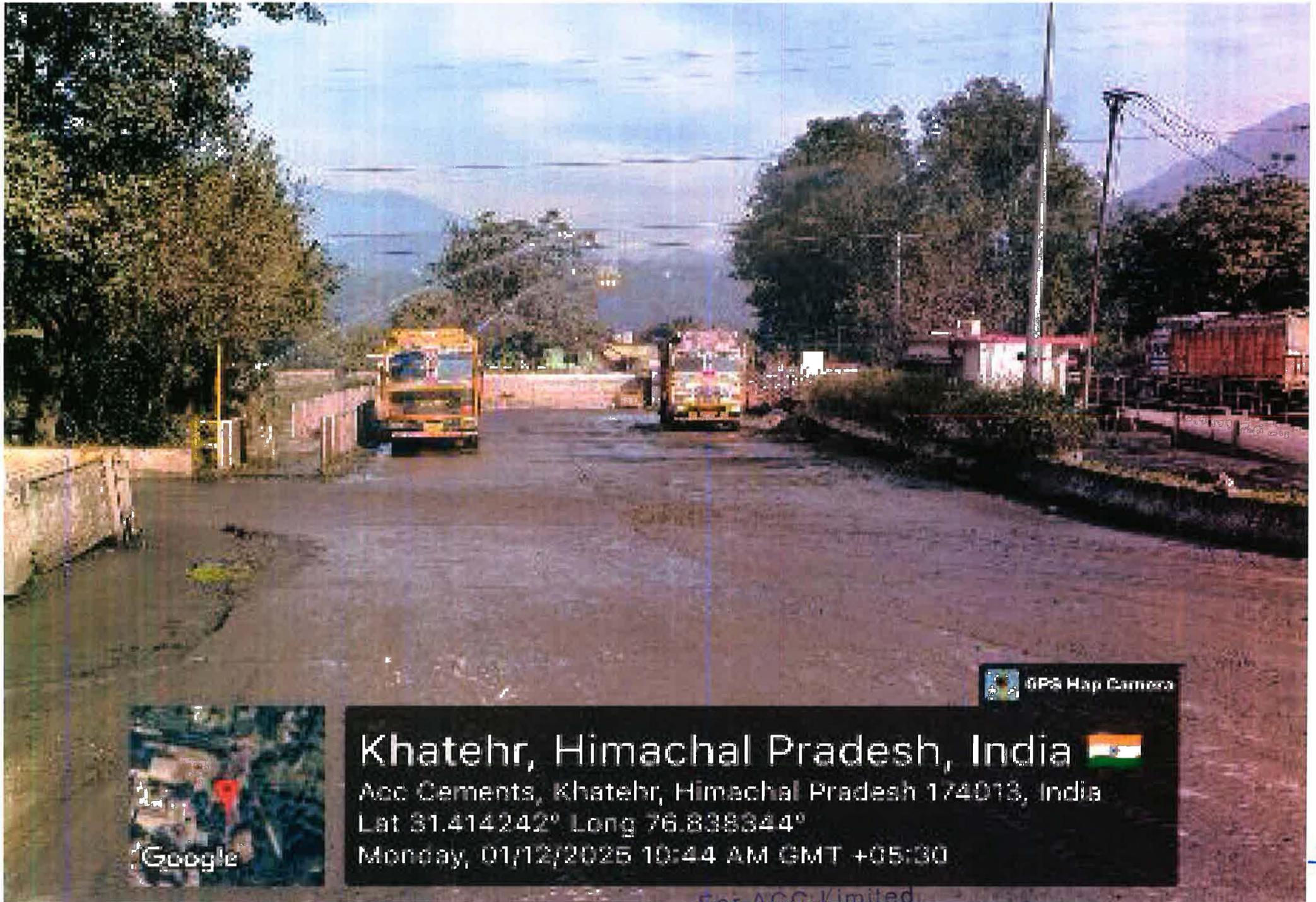


For ACC Limited
Akshay
Authorized Signatory



CC Limited
Authorized Signatory

OK



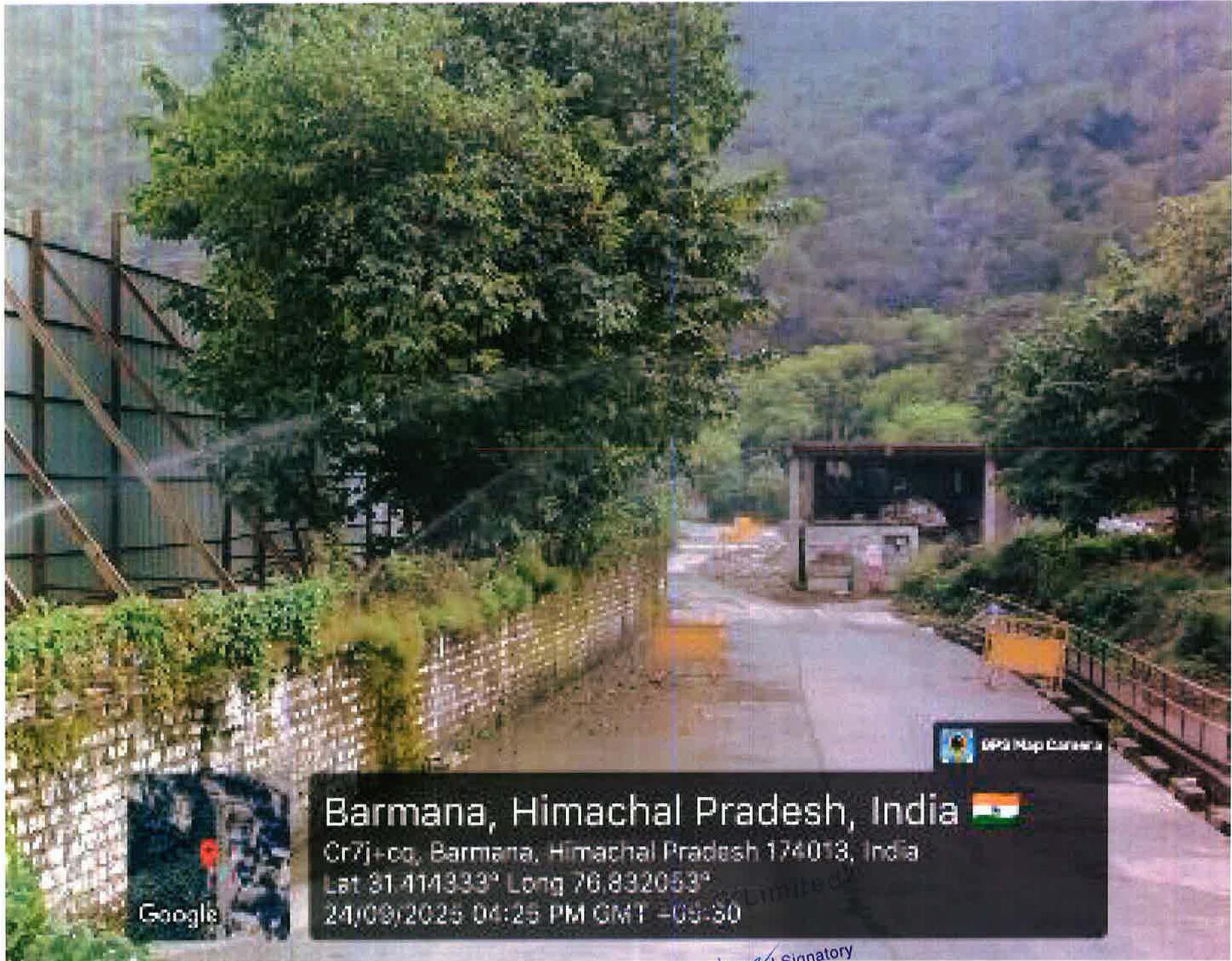
GPS Map Camera



Khatehr, Himachal Pradesh, India 
Acc Cements, Khatehr, Himachal Pradesh 174013, India
Lat 31.414242° Long 76.838344°
Monday, 01/12/2025 10:44 AM GMT +05:30

For ACC Limited
Abhyankar

7



Barmana, Himachal Pradesh, India 
Cr7j+cc, Barmana, Himachal Pradesh 174013, India
Lat 31.414333° Long 76.832053°
24/09/2025 04:25 PM GMT +05:30

Authorized Signatory

72



Google

GPS Map Camera

Barmana, Himachal Pradesh, India 

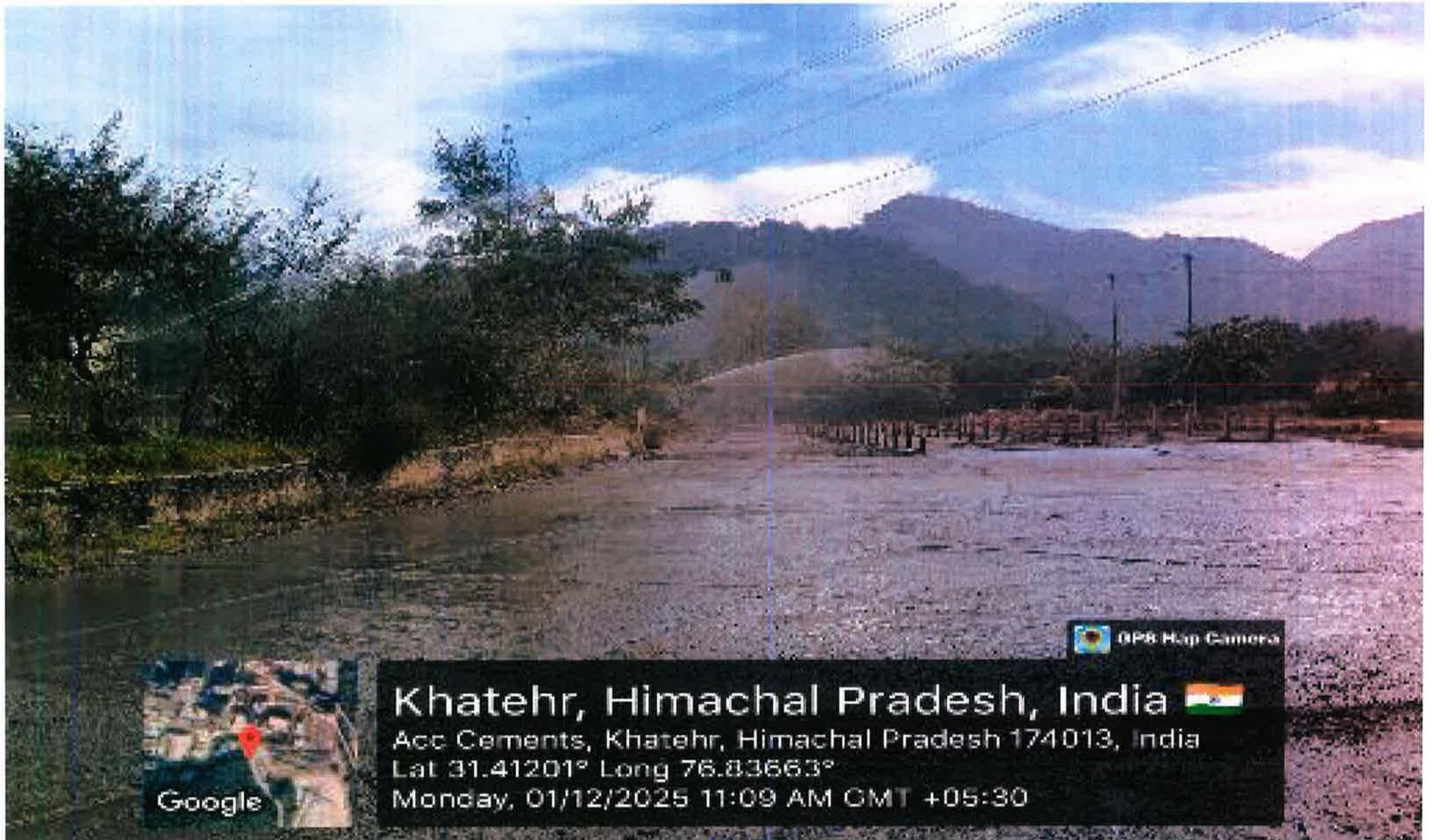
Cr8m+2r9, Barmana, Himachal Pradesh 174013, India

Lat 31.4154° Long 76.834978°

Monday, 01/12/2025 11:46 AM GMT +05:30

Author
Authorized Signatory

73



Google

GPS Map Camera

Khatehr, Himachal Pradesh, India 

Acc Cements, Khatehr, Himachal Pradesh 174013, India

Lat 31.41201° Long 76.83663°

Monday, 01/12/2025 11:09 AM GMT +05:30

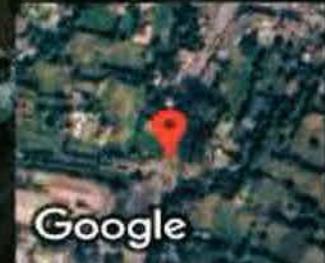
For ACC

Signature
Authorized Signatory

74



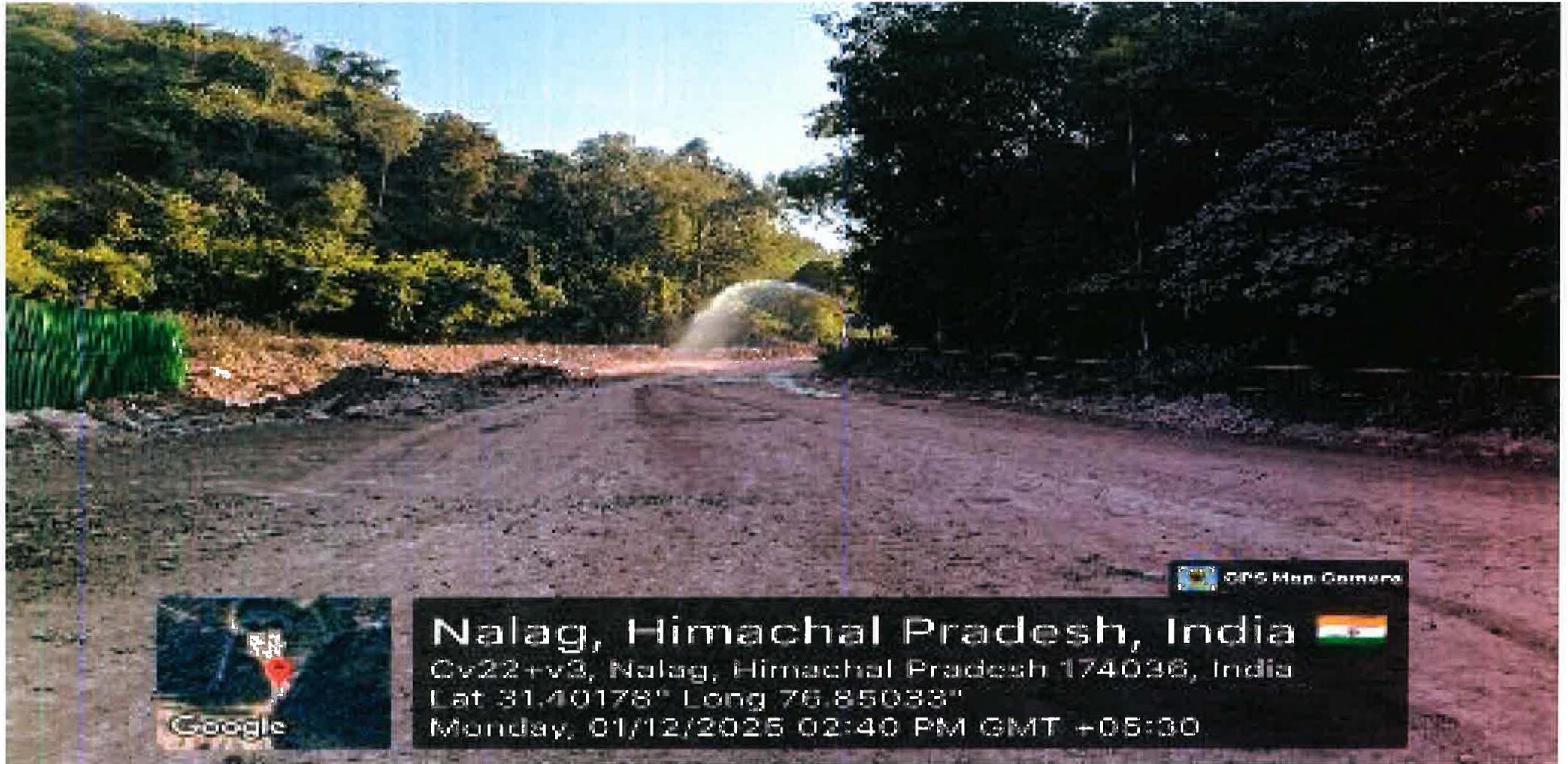
GPS Map Camera



Barmana, Himachal Pradesh, India 
Kainchimod Barmana Tehsil Sadar, Cr8q+hmm, Barmana,
Himachal Pradesh 174013, India
Lat 31.415354° Long 76.838786°
Monday, 01/12/2025 03:32 PM GMT +05:30

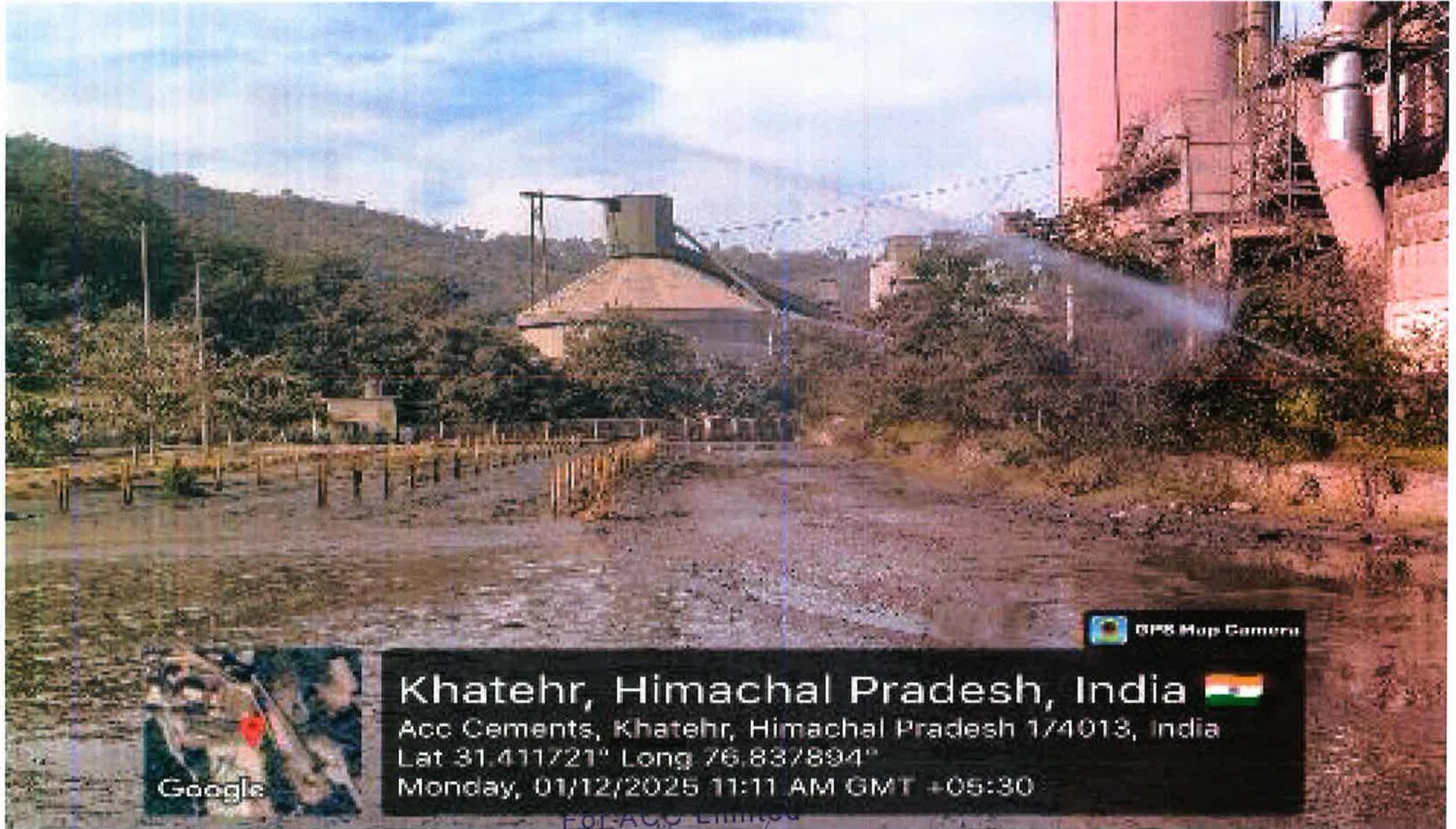
Signature
Authorized Signatory

75



For ACC Limited

Authorized Signatory



Google

BFS Map Camera

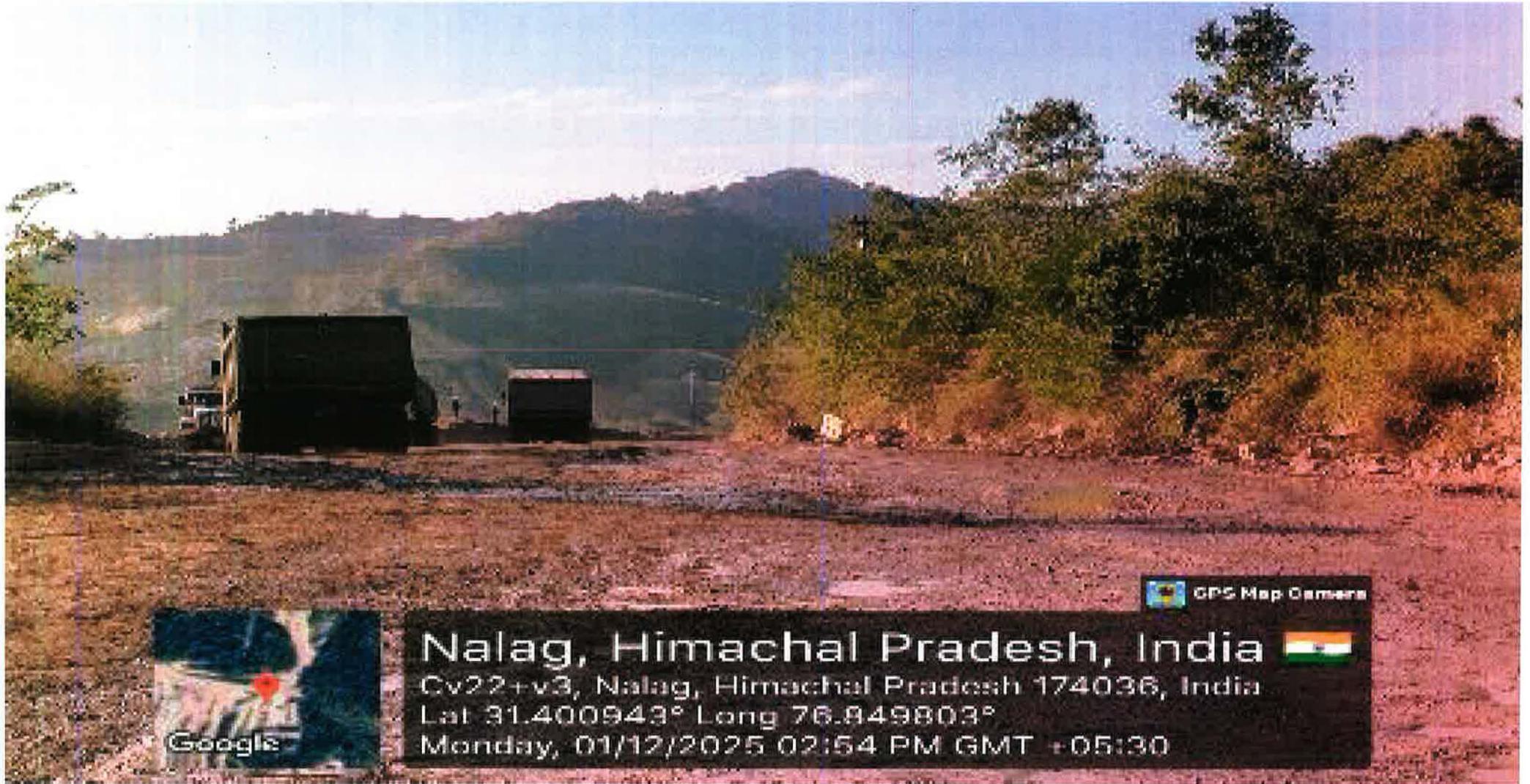
Khatehr, Himachal Pradesh, India 

Acc Cements, Khatehr, Himachal Pradesh 174013, India

Lat 31.411721° Long 76.837894°

Monday, 01/12/2025 11:11 AM GMT +05:30

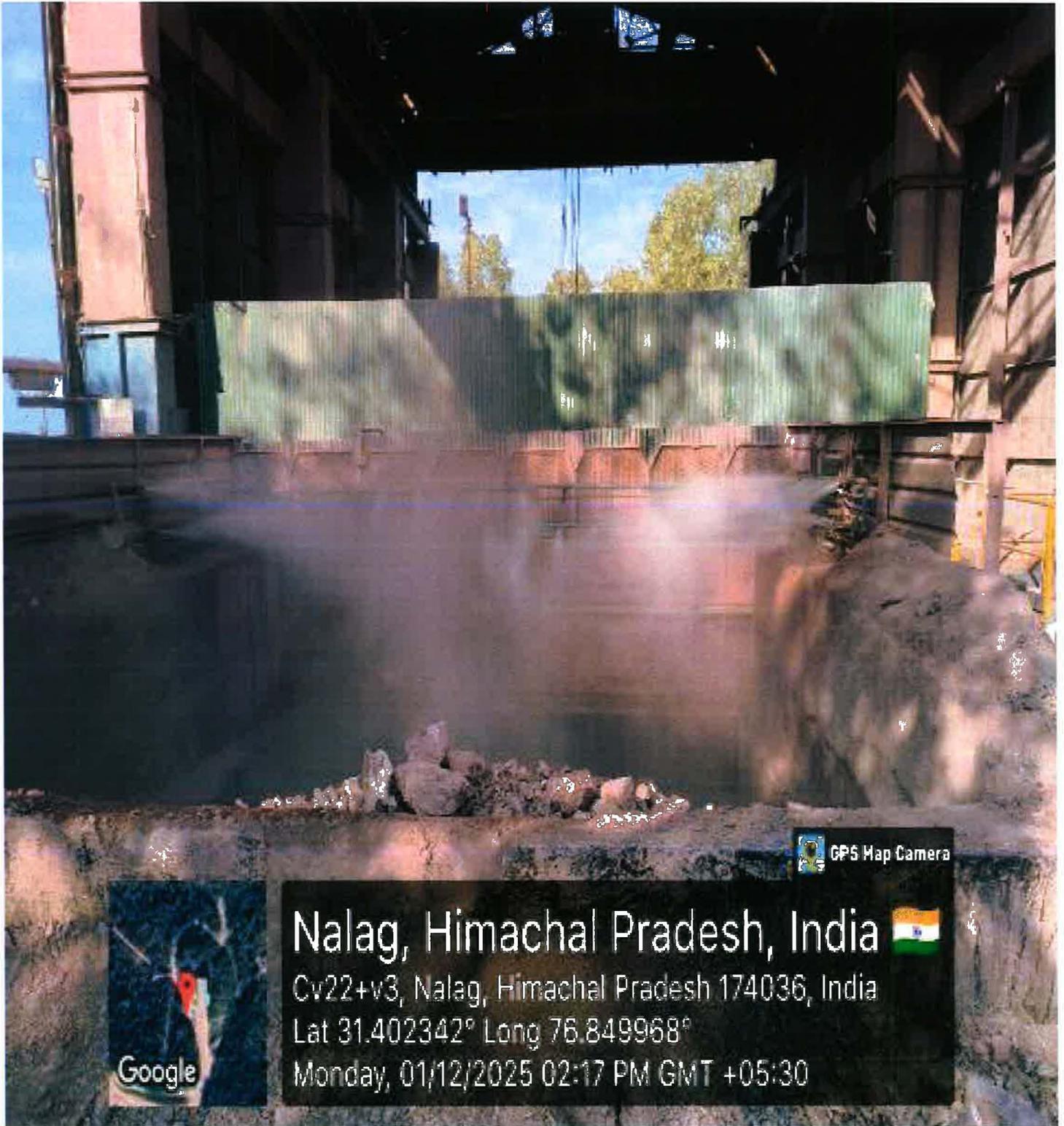
Authorized Signatory



For ACC Limited

Authorized Signatory

87



GPS Map Camera



Nalag, Himachal Pradesh, India 

Cv22+v3, Nalag, Himachal Pradesh 174036, India

Lat 31.402342° Long 76.849968°

Monday, 01/12/2025 02:17 PM GMT +05:30

For ACC Limited
Signature
Authorized Signatory



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 17290239/A-20460

24/11/2025

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **01/11/2025** from **Anshul Kumar, JEE**, HP State Pollution Control Board **RO Bilaspur** a **Grab** sample of **NEAR ADMIN BUILDING** of **ACC Limited Unit 1, 251,277 Gagal Cement Works,PO Barmana,Bilaspur, Bilaspur Sadar** Distt. **Bilaspur**, H.P. **174013** on dated **31/10/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/11/2025** to **24/11/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM 10	21.0	microgram mes/m3	NA	NA

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HP PCB 265**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **24/11/2025**

Remarks of Lab Head:

-



**Promila Sharma, SO
(State Board Analyst)
RL Sundarnagar**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Sundarnagar

To:

ACC Limited Unit 1
251,277 Gagal Cement Works,PO Barmana,Bilaspur, Bilaspur Sadar,

Distt.Bilaspur, H.P.174013

For ACC Limited
Alexa
Authorized Signatory



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 17290241/A-20461

24/11/2025

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **01/11/2025** from **Anshul Kumar, JEE**, HP State Pollution Control Board **RO Bilaspur** a **Grab** sample of **CLUB BUILDING of ACC Limited Unit 1, 251,277 Galgal Cement Works,PO Barmana,Bilaspur, Bilaspur Sadar Distt. Bilaspur, H.P. 174013** on dated **31/10/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/11/2025** to **24/11/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM 10	32.0	microgram mes/m3	NA	NA

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 265**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **24/11/2025**

Remarks of Lab Head:

-



**Promila Sharma, SO
(State Board Analyst)
RL Sundarnagar**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Sundarnagar

To:

ACC Limited Unit 1
251,277 Galgal Cement Works,PO Barmana,Bilaspur, Bilaspur Sadar

For ACC Limited

Promila Sharma
Signed Signatory

Distt.Bilaspur, H.P.174013

For ACC Limited
[Handwritten Signature]
Authorized Signatory



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 17290199/A-20458

24/11/2025

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **01/11/2025** from **Anshul Kumar, JEE**, HP State Pollution Control Board **RO Bilaspur** a **Grab** sample of **NEAR COAL GANTRY** of **ACC Ltd**, **Gagal Cement Works, Unit II, 581/37, 585/68 Gagal Cement Works, VPO Barmana, Tehsil Sadar, Distt. Bilaspur, Bilaspur Sadar** Distt. **Bilaspur**, H.P. **174013** on dated **31/10/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/11/2025** to **24/11/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM 10	79.0	microgram mes/m ³	NA	NA

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 265**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **24/11/2025**

Remarks of Lab Head:

-



**Promila Sharma, SO
(State Board Analyst)
RL Sundarnagar**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Sundarnagar

To:

ACC Ltd, Gagal Cement Works, Unit II
581/37, 585/68 Gagal Cement Works, VPO Barmana, Tehsil Sadar, Distt. Bilaspur, Bilaspur Sadar,

FOR ACC Limited
Promila Sharma
Authorized Signatory

Distt.Bilaspur, H.P.174013

For ACC Limited
[Handwritten Signature]
Authorized Signatory



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 17290170/A-20456

24/11/2025

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **01/11/2025** from **Anshul Kumar, JEE**, HP State Pollution Control Board **RO Bilaspur** a **Grab** sample of **near mines office** of **A C C Ltd. (Gagal Limestone Mines), 1502/26, 1500/26 ACC Ltd. Barmana , Bilaspur Sadar Distt. Bilaspur, H.P. 174013** on dated **31/10/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/11/2025** to **24/11/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM 10	91.0	microgram mes/m3	NA	NA

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **hppcb 265**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **24/11/2025**

Remarks of Lab Head:

-



**Promila Sharma, SO
(State Board Analyst)
RL Sundarnagar**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Sundarnagar

To:

A C C Ltd. (Gagal Limestone Mines)
1502/26, 1500/26 ACC Ltd. Barmana , Bilaspur Sadar,

For ACC Limited
Signature
Authorized Signatory

Distt.Bilaspur, H.P.174013

For ACC Limited
[Handwritten Signature]
Authorized Signatory



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 17290189/A-20457

24/11/2025

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **01/11/2025** from **Anshul Kumar, JEE**, HP State Pollution Control Board **RO Bilaspur** a **Grab** sample of **near transformer house of ACC Ltd , Galgal Cement Works, Unit II, 581/37, 585/68 Galgal Cement Works, VPO Barmana, Tehsil Sadar, Distt. Bilaspur, Bilaspur Sadar Distt. Bilaspur, H.P. 174013** on dated **31/10/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/11/2025** to **24/11/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM 10	41.0	microgram mes/m3	NA	NA

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **hppcb 265**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **24/11/2025**

Remarks of Lab Head:

-



**Promila Sharma, SO
(State Board Analyst)
RL Sundarnagar**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Sundarnagar

To:

ACC Ltd , Galgal Cement Works, Unit II
581/37, 585/68 Galgal Cement Works, VPO Barmana, Tehsil Sadar, Distt. Bilaspur, Bilaspur Sadar,

ACC Limited
Authorized Signatory

Distt.Bilaspur, H.P.174013

For ACC Limited
Ashwan
Authorized Signatory



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 17290267/A-20464

24/11/2025

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **01/11/2025** from **Anshul Kumar, JEE**, HP State Pollution Control Board **RO Bilaspur** a **Grab** sample of **STACK MONITORING OF PORTHOLE OF COAL MILL NO. 1** of **ACC Ltd , Gagal Cement Works, Unit II, 581/37, 585/68 Gagal Cement Works, VPO Barmana, Tehsil Sadar, Distt. Bilaspur, Bilaspur Sadar Distt. Bilaspur, H.P. 174013** on dated **31/10/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/11/2025** to **24/11/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	14.00	mg/Nm ³	NA	NA

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 265**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **24/11/2025**

Remarks of Lab Head:



**Promila Sharma, SO
(State Board Analyst)
RL Sundarnagar**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Sundarnagar

To:

ACC Ltd , Gagal Cement Works, Unit II
581/37, 585/68 Gagal Cement Works, VPO Barmana, Tehsil Sadar, Distt. Bilaspur, Bilaspur Sadar,

For ACC Limited
Authorized Signatory

Distt.Bilaspur, H.P.174013

For ACC Limited
[Handwritten Signature]
Authorized Signatory



**H.P. STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 17290244/A-20462

24/11/2025

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **01/11/2025** from **Anshul Kumar, JEE**, HP State Pollution Control Board **RO Bilaspur** a **Grab** sample of **PORTHOLE OF STACK OF RABH STACK** of **ACC Limited Unit 1, 251,277 Galgal Cement Works,PO Barmana,Bilaspur, Bilaspur Sadar** Distt. **Bilaspur**, H.P. **174013** on dated **31/10/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/11/2025** to **24/11/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	4.00	mg/Nm ³	NA	NA

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 265**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **24/11/2025**

Remarks of Lab Head:

-



**Promila Sharma, SO
(State Board Analyst)
RL Sundarnagar**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Sundarnagar

To:

ACC Limited Unit 1
251,277 Galgal Cement Works,PO Barmana,Bilaspur, Bilaspur Sadar,
Distt.Bilaspur, H.P.174013

For ACC Limited
[Signature]
Authorized Signatory



**H.P.STATE POLLUTION CONTROL BOARD
REPORT BY STATE BOARD ANALYST
(Stack/Ambient Air) Monitoring Report**

Report No: 17290254/A-20463

24/11/2025

I hereby certify that I **Promila Sharma, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **01/11/2025** from **Anshul Kumar, JEE**, HP State Pollution Control Board **RO Bilaspur** a **Grab** sample of **STACK OF VRM BAG HOUSE** of **ACC Ltd , Gagal Cement Works, Unit II, 581/37, 585/68 Gagal Cement Works, VPO Barmana, Tehsil Sadar, Distt. Bilaspur, Bilaspur Sadar Distt. Bilaspur, H.P. 174013** on dated **31/10/2025** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/11/2025** to **24/11/2025** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	7.00	mg/Nm ³	NA	NA

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **24/11/2025**

Remarks of Lab Head:

-



**Promila Sharma, SO
(State Board Analyst)
RL Sundarnagar**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Sundarnagar

To:

ACC Ltd , Gagal Cement Works, Unit II
581/37, 585/68 Gagal Cement Works, VPO Barmana, Tehsil Sadar, Distt. Bilaspur, Bilaspur Sadar,
Distt. Bilaspur, H.P. 174013

For ACC Limited
Authorized Signatory

दीवानी फार्म नं० 1

R.M

सम्मन बगरज कतई इनफ़साल मुकदमा करारदाद अमर तनकी तलब

Masdeh V/S M/S Acc Ltd
(आर्डर 5, कवायद 1 व 5 मजमूआ जाब्ता दीवानी)

Del. 1, मुकदमा/नं० M/S Acc Ltd बाबत सन् 20 ई०

COOKER Caspura P.O. Caspura, Tehsil Sadol, मुद्दे

DIST Bilaspur M.P. through its chief

Manufacturing officer north, Dist
Mukesh Saxena. मुद्दालय।

श्री

श्री

बनाम

साकिन

हरगाह श्री

ने आपके नाम एक नालिश बाबत

CF के दायर की है लिहाजा

आपको बजरिया तहरीर हजा हुक्म होता है कि बतारीख 13 माह 10 सन् 20 ई० बक्त्/0.00 बजे

किबल दोपहर असालतन या मार्फत वकील जो मुकदमे के हालात से करार वाकई वाकिफ किया गया हो और जो कुल अमूर अहम मुतल्लका मुकदमे का जवाब दे सके या जिसके साथ कोई और शख्स हो जो जबावात ऐसे सवालात का दे सके, अदालत हजा में हाजिर हो और जबाबदेही दावे की करें और हरगाह वही तारीख जो आपकी हाजरी के लिए मुकरर है वास्ते इनफ़साल कतई मुकदमा के तजवीज हुई है पस आपको लाजिम है कि उसी रोज अपने जुमला गवाहों को पेश करें जिनकी शहादत पर आप इस्तदलाल करना चाहते हों। आपको लाजिम है कि जुमला दस्तावेजात जिन पर आप बताईद अपनी जबाबदेही के इस्तदलाल करना चाहते हों उसी रोज पेश करें बाजे रहे कि अगर सवरोज मजकूर आप हाजिर न होंगे तो मुकदमा बगैर हाजरी आपकी मनसूख और फ़ैसला होगा।

बसबत मरे दस्तखत और मोहर अदालत के आज बतारीख 27 माह 09 सन् 20 ई० जारी किया गया।



Sub-intendant
Civil दस्तखत जजिFC
Bilaspur, M.P.

इत्तला

1. अगर आपको यह अन्देशा हो कि आपके गवाह अपनी मर्जी से हाजर न होंगे तो आप अदालत हजा से सम्मन बई मुराद से जारी करा सकते हैं कि जो गवाह न हाजिर हो वह जबरन हाजिर कराया जावे और जिस दस्तावेज का किसी गवाह से पेश कराने का आप इस्तहकाक रखते हों उसे पेश कराई जावे बशर्त कि आप खर्चा जरूरी अदालत में दाखिल करके इस अमर की दरखास्त गुजरानी।

2. अगर मुतालवा मुद्ई को तसलीम करते हो तो आपको लाजिम है कि रुपया मय खर्चा नालिश अदालत में दाखिल करें, ताकि कार्रवाई बजरिया डिगरी की जो आपकी जात या माल या दरसूरत जरूरत दीनों पर हों, करनी न पड़े।

नोट.—अगर तहरीरी बयान की जरूरत हो तो यह लिखें, आपको या फलां फ़रीक को जैसी सूरत हो चाहिए कि बतारीख माह सन् 20 ई० तक तहरीरी बयान

For ACC Limited
Authorized Signatory

IN THE COURT OF HON'BLE SENIOR CIVIL JUDGE,
BILASPUR, DISTRICT BILASPUR, HIMACHAL PRADESH.

1. Hardei aged 68 years wife of Shri Sant Ram,
2. Rajani Bala aged 36 years wife of Shri Manoj Kumar,
3. Anu aged years wife of Shri Kashmir Singh,
Both are residents of Village Khater, PO Barmana, Tehsil Sadar,
Distt. Bilaspur H.P.
4. Ravinder Kumar aged 45 years son of late Shri Daulat Ram,
resident of Villge Nalag, Post office Barmana, Tehsil Sadar, Distt.
Bilaspur H.P.

... Plaintiffs

VERSUS

1. M/s ACC Ltd. Gagaj Cement Works, Barmana, PO Barmana,
Tehsil Sadar, Distt. Bilaspur H.P. through its Chief
Manufacturing Officer, North, Shri Mukesh Shexena.

... Real Defendant.

2. State of Himachal Pradesh.

... Prof. defendant.

SUIT FOR PERMANENT PROHIBITORY INJUNCTION.

Hon'ble Sir,

The plaintiffs respectfully submit as under:

1. That the plaintiffs are poor agriculturists and permanent residents of Village Khater, Tehsil and District Bilaspur, H.P., wholly dependent on agriculture and animal husbandry for survival. It is submitted that the adjoining villagers of Nalag similarly depend on these livelihoods and each family possesses an average landholding of merely 3.5 bighas and collectively rear approximately 400-500 livestock (cows, buffaloes, goats, and poultry). It is pertinent to mention here that any obstruction to access their fields, pastures, or homes threatens their very survival, amounting to a direct violation of their fundamental rights under Articles of the Constitution.

For ACC Limited
Shayan
Authorized Signatory

2. That the suit land, bearing Khasra No. 88, Khata/ Khatauni no. 218min/240min, Land measuring 4-2 bighas, situated in Village Khater, Pargna Sadar, Tehsil Sadar, Distt. Bilaspur H.P. is recorded in official revenue records as "gair mumkin gohar" / "sharm-e-aam rafaaye-aam", i.e., a public village passage. This is the sole access route available to the plaintiffs, their families, and livestock for reaching their fields and homes AND any obstruction, encroachment, or interference constitutes not only illegal interference but also grave jeopardy to their survival.

3. That the plaintiffs and their ancestors have continuously, openly, and peacefully used this passage since time immemorial, giving rise to a legal easement by prescription under the Indian Easements Act, 1882, and relevant revenue laws. The uninterrupted use and public knowledge of such use confer a binding and enforceable right.

4. That defendant No. 1, a corporate giant, has blatantly encroached upon the public path and constructed a private industrial haul road on Khasra No. 88, deliberately trampling upon villagers' rights. This action is malicious, arbitrary, high-handed, and flagrantly illegal, reflecting corporate arrogance and total disregard for law and human rights.

5. That according to defendant No. 1's own plans, 400-600 heavy trucks are to be moved daily over this narrow village path, which will completely block the plaintiffs' only route, rendering agriculture and pastoral activity impossible, endanger villagers' lives, including women, children, and livestock, creating a daily risk of fatal accidents, and cause unbearable dust, noise, and pollution within the village.

6. That defendant No. 1 has a lawful and suitable alternative route, yet chooses to illegally use Khasra No. 88 to save transportation costs AND such deliberate infringement on villagers' rights is malicious, oppressive, and amounts to a violation of Articles of the Constitution of India.

7. That on 12.09.2025, a goat belonging to plaintiff Hardei was run over and killed by a truck controlled by defendant No.1. This incident was reported to P.S. Barmana, Tehsil Sadar, GD No. 46

For ACC Limited
Dejan
Authorized Signatory

dated 12.09.2025, establishing imminent and concrete danger. Thereafter, nothing has been done on the aforesaid Rapat and same is closed without any action and directed the plaintiffs to seek the relief from the Ld. Civil Court.

8. That plaintiffs and villagers submitted a written representation dated 02.09.2025 to the SDO (Civil), Bilaspur, highlighting illegal encroachment and danger and despite assurances, no action was taken .

9. That the cause of action first arose on 30.08.2025 with illegal construction and continues, including the fatal incident on 12.09.2025. Defendant No. 1 persists in plying heavy trucks over the disputed land, while others fail to act. The threat is continuing, imminent, and irreparable.

10. That the permission under section 80 (2) C.P.C. as required under the law to file the suit against the State of H.P. i.e. prof. defendant who is recorded as owner, is not required as the suit is filed for the benefit of prof. defendant. Although, an application u/s 80 (2) C.P.C. for seeking the permission is being filed herewith.

11. That the suit land lies within the jurisdiction of this Hon'ble Court, and the parties reside within its territorial limits. Hence, this Court has full jurisdiction to entertain the present suit.

12. That plaintiffs have no alternate efficacious remedy except by approaching this Hon'ble Court. The balance of convenience heavily favors plaintiffs, as the deprivation of their right of passage and livelihood is irreparable, whereas defendant No. 1 only seeks economic gain.

13. That there is no other suit pending in any court of law on the present cause of action between the parties to the suit.

14. That the subject matter of the suit and land in suit is situated and parties to the suit are residing within the territorial jurisdiction of this Ld. court hence this Ld. court has jurisdiction to hear and decide the suit

15. That the suit for the purpose of court fee and jurisdiction is valued at rupees 130/- and the court fee of Rupees 24/- on the relief of permanent injunction etc. is paid herewith on the plaint.

PRAYER:-

For ACC Limited
Abhay
Authorized Signatory

In light of the facts stated above, it is most humbly prayed that this Hon'ble Court may kindly:

A. Pass a decree of permanent prohibitory injunction restraining defendant No. 1, its agents, employees, contractors, or anyone acting on its behalf, from plying heavy trucks or transporting cement/clinker on Khasra No. 88, or

Interfering in any manner with the plaintiffs' right of passage on said land.

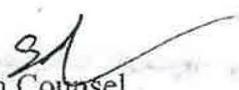
OR, IN THE ALTERNATIVE

B. Declare that plaintiffs have acquired a right of easement by prescription over Khasra No. 88, Khata/Khatauni no. 218min/240min, Land measuring 4-2 bighas, situated in Village Khater, Pargna Sadar, Tehsil Sadar, Distt. Bilaspur H.P. and restrain all defendants from obstructing the plaintiffs' use thereof.

C. Consider the actual harm already suffered (including GD No. 13, P.S. Barmana) and grant any other reliefs, directions, or costs deemed fit in the interest of justice.

Place: Bilaspur,

Dated: 25.9.2025.


Through Counsel.

Plaintiffs.

VERIFICATION

I, plaintiff above named, do hereby verify that the contents of paragraphs 1 to 15 are true and correct to my knowledge and belief, and nothing material has been concealed.

Verified at Bilaspur on this 25th day of September, 2025.

Plaintiff.

For ACC Limited

Authorized Signatory

In the Court of Civil Judge -Cum JMFC, Bilaspur, Distt. Bilaspur ,H.P.

F.No.857/2025

Next date of Hearing-13.10.2025

In the matter of

1. Hardei aged 68 years wife of Shri. Sant Ram
2. Rajani Bala aged 36 years wife of Shri Manoj Kumar
3. Anu wife of Shri Kashmir Singh
4. Anu wife of Shri Kashmir Singh,

Both are residents of Village Khater, PO Barmana, Tehsil Sadar, District Bilaspur H.P.

4. Ravinder Kumar aged 45 years son of Late Shri Daulat Ram, resident of Village Nalag, Post Office Barmana, Tehsil Sadar, District Bilaspur H.P.

..Applicants

Vs

1. M/s ACC Ltd. Galgal Cement Works, Barmana, PO Barmana, Tehsil Sadar, District Bilaspur H.P. Through its Chief Manufacturing Officer, North, Shri Mukesh Shaxena

..Respondents

Suit under section 37 of Specific Relief Act.
Application under order 39 Rule, 1 and 2 CPC

Upon motion made unto this Court by Sh. Pawan Chandel, counsel for the applicant/plaintiff and from perusal of the plaint, application, affidavit and documents placed on the record, this Court has directed the respondents, its agents, employees, contractors, or anyone acting on its behalf are hereby restrained from plying heavy trucks, transporting cement/clinker, or in any manner obstructing the applicants right of passage over the suit land comprised in Khasra No. 88, Khata/Khatauni No. 218 min/240 min, measuring 4-2 Bighas situated at Village Khater, Pargna Sadar, Tehsil Sadar, District Bilaspur H.P. till next date of hearing.

Show cause notice is hereby given to you, as to why this injunction order should not should not be made absolute, till the final disposal of the main suit. Objections, if any, be filed on or before 13.10.2025 in this Court.

Given under my hand and seal of the court on this 27th of September, 2025.

(copy attached)



For ACC Limited
[Signature]
Authorized Signatory

[Signature]
Civil Judge
District Bilaspur, H.P.

IN THE COURT OF HON'BLE SENIOR CIVIL JUDGE,
BILASPUR, DISTRICT BILASPUR, HIMACHAL PRADESH.

1. Hardei aged 68 years wife of Shri Sant Ram,
2. Rajani Bala aged 36 years wife of Shri Manoj Kumar,
3. Anu aged years wife of Shri Kashmir Singh,
Both are residents of Village Khater, PO Barmana, Tehsil Sadar, Distt. Bilaspur H.P.
4. Ravinder Kumar aged 45 years son of late Shri Daulat Ram, resident of Villge Nalag, Post office Barmana, Tehsil Sadar, Distt. Bilaspur H.P.

... Applicants.

VERSUS

M/s ACC Ltd. Gagal Cement Works, Barmana, PO Barmana, Tehsil Sadar, Distt. Bilaspur H.P. through its Chief Manufacturing Officer, North, Shri Mukesh Shaxena.

... Respondent.

SUIT FOR PERMANENT PROHIBITORY INJUNCTION.

Application under order 39 rule 1 and 2 C.P.C. for restraining the restraining respondent . its agents, employees, contractors, or anyone acting on its behalf, from plying heavy trucks or transporting cement/clinker , interfering in any manner with the applicants' right of passage and also restraining the respondent from obstructing the applicants' use thereof in the land on Khasra No. 88, Khata/ Khatauni no. 218min/240min ,Land measuring 4-2 bighas ,situated in Village Khater, Pargna Sadar, Tehsil Sadar, Distt. Bilaspur H.P. till the final disposal of the main suit.

Hon'ble Sir,

The applicants respectfully submit as under:

For ACC Limited
[Signature]
Authorized Signatory

101

1. That the applicants have filed the suit for permanent injunction against the respondent in this Ld. Court which is pending for disposal.
2. That the applicants are poor agriculturists and permanent residents of Village Khater, Tehsil and District Bilaspur, H.P., wholly dependent on agriculture and animal husbandry for survival. It is submitted that the adjoining villagers of Nalag similarly depend on these livelihoods and each family possesses an average landholding of merely 3.5 bighas and collectively rear approximately 400–500 livestock (cows, buffaloes, goats, and poultry). It is pertinent to mention here that any obstruction to access their fields, pastures, or homes threatens their very survival, amounting to a direct violation of their fundamental rights under Articles of the Constitution.
3. That the suit land, bearing Khasra No. 88, Khata/ Khatauni no. 218min/240min, Land measuring 4-2 bighas, situated in Village Khater, Pargna Sadar, Tehsil Sadar, Distt. Bilaspur H.P. is recorded in official revenue records as “gair mumkin gohar” / “sharm-e-aam rafaaye-aam”, i.e., a public village passage. This is the sole access route available to the plaintiffs, their families, and livestock for reaching their fields and homes AND any obstruction, encroachment, or interference constitutes not only illegal interference but also grave jeopardy to their survival.
4. That the applicants and their ancestors have continuously, openly, and peacefully used this passage since time immemorial, giving rise to a legal easement by prescription under the Indian Easements Act, 1882, and relevant revenue laws. The uninterrupted use and public knowledge of such use confer a binding and enforceable right.
5. That respondent, a corporate giant, has blatantly encroached upon the public path and constructed a private industrial haul road on Khasra No. 88, deliberately trampling upon villagers’ rights. This action is malicious, arbitrary, high-handed, and flagrantly illegal, reflecting corporate arrogance and total disregard for law and human rights.

For ACC Limited
[Signature]
Authorized Signatory

6. That according to respondent's own plans, 400-600 heavy trucks are to be moved daily over this narrow village path, which will completely block the applicants' only route, rendering agriculture and pastoral activity impossible, endanger villagers' lives, including women, children, and livestock, creating a daily risk of fatal accidents, and cause unbearable dust, noise, and pollution within the village.
7. That respondent has a lawful and suitable alternative route, yet chooses to illegally use Khasra No. 88 to save transportation costs AND such deliberate infringement on villagers' rights is malicious, oppressive, and amounts to a violation of Articles of the Constitution of India.
8. That on 12.09.2025, a goat belonging to applicant Hardei was run over and killed by a truck controlled by respondent. This incident was reported to P.S. Barmana, Tehsil Sadar, GD No. 46 dated 12.09.2025, establishing imminent and concrete danger. Thereafter, nothing has been done on the aforesaid Rapat and same is closed without any action and directed the applicants to seek the relief from the Ld. Civil Court.
9. That applicants and villagers submitted a written representation dated 02.09.2025 to the SDO (Civil), Bilaspur, highlighting illegal encroachment and danger and despite assurances, no action was taken.
10. That the cause of action first arose on 30.08.2025 with illegal construction and continues, including the fatal incident on 12.09.2025. Respondent persists in plying heavy trucks over the disputed land, while others fail to act. The threat is continuing, imminent, and irreparable loss.
11. That applicants have no alternate efficacious remedy except by approaching this Hon'ble Court. The balance of convenience heavily favors applicants, as the deprivation of their right of passage and livelihood is irreparable, whereas respondent only seeks economic gain.
12. That the prima facie case and balance of convenience is in favour of the applicants and against the respondent.
13. That the applicants will suffer an irreparable loss which can not be compensated in terms of cash and kind, if the

For ACC Limited
[Signature]
Authorized Signatory

injunction as prayed is not granted in favour of the applicants and against the respondent .

PRAYER:-

In light of the facts stated above, it is most humbly prayed that this Hon'ble Court respondent its agents, employees, contractors, or anyone acting on its behalf, may kindly be restrained from plying heavy trucks or transporting cement/clinker , interfering in any manner with the applicants' right of passage and also restraining the respondent from obstructing the applicants' use thereof in the land comprised in Khasra No. 88, Khata / Khatauni no. 218min/240min ,Land measuring 4-2 bighas ,situated in Village Khater, Pargna Sadar, Tehsil Sadar, Distt. Bilaspur H.P. till the final disposal of the main suit.

Place: Bilaspur,

Dated: 25.9.2025.

Through Counsel .

Applicants.

For ACC Limited
Authorized Signatory

IN THE COURT OF HON'BLE SENIOR CIVIL JUDGE,
BILASPUR, DISTRICT BILASPUR, HIMACHAL PRADESH.

1. Hardei aged 68 years wife of Shri Sant Ram,
2. Rajani Bala aged 36 years wife of Shri Manoj Kumar,
3. Anu aged 35 years wife of Shri Kashmir Singh,
Both are residents of Village Khater, PO Barmana, Tehsil Sadar,
Distt. Bilaspur H.P.
4. Ravinder Kumar aged 45 years son of late Shri Daulat Ram,
resident of Villge Nalag, Post office Barmana, Tehsil Sadar, Distt.
Bilaspur H.P.

... Applicants.

VERSUS

State of Himachal Pradesh through Collector. Bilaspur. Disu.
Bilaspur H.P.

... Respondent/ Prof. defendant.

Application under section 80 (2) C.P.C for permission to institute the suit against the respondent/ prof. defendant No.2 in the Ld .Court without serving the notice under section 80 (1) C.P.C, as required under the law ,within the stipulated period, as the matter is of an immediate and urgent nature angst the defendant No .1 .

Hon'ble Sir,

The applicants respectfully submit as under:

1. That the applicants are poor agriculturists and permanent residents of Village Khater, Tehsil and District Bilaspur, H.P., wholly dependent on agriculture and animal husbandry for survival. It is submitted that the adjoining villagers of Nalag similarly depend on these livelihoods and each family possesses an average

For ACC Limited
Abay
Authorized Signatory

landholding of merely 3.5 bighas and collectively rear approximately 400-500 livestock (cows, buffaloes, goats, and poultry). It is pertinent to mention here that any obstruction to access their fields, pastures, or homes threatens their very survival, amounting to a direct violation of their fundamental rights under Articles of the Constitution.

2. That the suit land, bearing Khasra No. 88, Khata/ Khatauni no. 218min/240min, Land measuring 4-2 bighas, situated in Village Khater, Pargna Sadar, Tehsil Sadar, Distt. Bilaspur H.P. is recorded in official revenue records as "gair mumkin gohar" / "sharm-e-aam rafaaye-aam", i.e., a public village passage. This is the sole access route available to the plaintiffs, their families, and livestock for reaching their fields and homes AND any obstruction, encroachment, or interference constitutes not only illegal interference but also grave jeopardy to their survival.
3. That the applicants and their ancestors have continuously, openly, and peacefully used this passage since time immemorial, giving rise to a legal easement by prescription under the Indian Easements Act, 1882, and relevant revenue laws. The uninterrupted use and public knowledge of such use confer a binding and enforceable right.
4. That defendant No.1, a corporate giant, has blatantly encroached upon the public path and constructed a private industrial haul road on Khasra No. 88, deliberately trampling upon villagers' rights. This action is malicious, arbitrary, high-handed, and flagrantly illegal, reflecting corporate arrogance and total disregard for law and human rights.
5. That according to defendant No.1's own plans, 400-600 heavy trucks are to be moved daily over this narrow village path, which will completely block the applicants' only route, rendering agriculture and pastoral activity impossible, endanger villagers' lives, including women, children, and livestock, creating a daily risk of fatal accidents, and cause unbearable dust, noise, and pollution within the village.
6. That defendant No.1 has a lawful and suitable alternative route, yet chooses to illegally use Khasra No. 88 to save transportation costs AND such deliberate infringement on villagers' rights is malicious, oppressive, and amounts to a violation of Articles of the Constitution of India.

For ACC Limited
Ajay Kumar
Authorized Signatory

7. That on 12.09.2025, a goat belonging to applicant Hardei was run over and killed by a truck controlled by respondent . This incident was reported to P.S. Barmana, Tehsil Sadar, GD No. 46 dated 12.09.2025, establishing imminent and concrete danger. Thereafter, nothing has been done on the aforesaid Rapat and same is closed without any action and directed the applicants to seek the relief from the Ld. Civil Court.
8. That applicants and villagers submitted a written representation dated 02.09.2025 to the SDO (Civil), Bilaspur, highlighting illegal encroachment and danger and despite assurances, no action was taken .
9. That the cause of action first arose on 30.08.2025 with illegal construction and continues, including the fatal incident on 12.09.2025. The defendant No.1 persists in plying heavy trucks over the disputed land, while others fail to act. The threat is continuing, imminent, and irreparable loss.
10. That applicants have no alternate efficacious remedy except by approaching this Hon'ble Court. The balance of convenience heavily favors applicants, as the deprivation of their right of passage and livelihood is irreparable, whereas defendant No.1 only seeks economic gain.
11. That the permission under section 80 (2) C.P.C. as required under the law to file the suit against the State of H.P. i.e. prof. defendant who is recorded as owner, is not requires as the suit is filed for the benefit of prof. defendant. Although, an application u/s 80 (2) C.P.C. for seeking the permission is being filed herewith as the prof. defendant is owner of the suit land .

PRAYER:-

In light of the facts stated above, it is most humbly prayed that this Hon'ble Court that the application may kindly be allowed and the permission to institute the suit against the prof. defendant i.e. owner of the suit land by impleading the prof. defendant in the suit , however no relief is prayed against the prof. defendant and suit is only against the defendant No.1, may kindly be granted.

Place: Bilaspur,

Dated: 25.9.2025.

For ACC Limited

 Authorized Signatory

Through Counsel




Applicants.

**IN THE COURT OF LD. CIVIL JUDGE BILASPUR,
DISTRICT BILASPUR, H.P.**

Civil Suit F. No. 862 of 2025

In the matter of:-

Hardei & Others V/s ACC Ltd

**Written Statement to the plaint on behalf of
defendant No. 1, ACC Ltd.**

Hon'ble Ma'am,

The defendant company submit the written statement to the plaint as under:-

PRELIMINARY OBJECTIONS:-

1. That the plaintiffs have no legal, valid, enforceable and subsisting cause of action against the defendant to file and maintain this suit, hence the suit is liable to be dismissed with costs.
2. That the plaintiffs have no locus standi to file the present suit against the replying defendant, hence the same deserves to be dismissed. It is submitted that the plaintiffs are not owner of the suit land rather the nature of suit is public passage which connects to National Highway and as per revenue record it is 'sham-e-aam rafaye-e-aam' which means can be used by

For ACC Limited

[Signature]
Authorized Signatory

anyone, hence the plaintiffs, in any manner, have no lawful right to file present suit against defendant company or others and therefore, the present suit deserves to be dismissed with heavy costs.

3. That the land in question in **Khasra No. 88** belongs to the State of Himachal Pradesh & without arraying State of HP as a necessary party to the proceedings, no effective proceedings can lie in the present suit as well as in the application filed for grant of *exparte* stay against the defendant company, hence the same deserves to be dismissed outrightly.
4. That the suit is bad for non-joinder of necessary parties. It is submitted that the plaintiffs have not made the Transport Societies party in this suit who are carrying material (cement & clinker) from the company and plying their trucks on the suit land.
5. That the plaintiffs are not approaching this Hon'ble Court with clean hands and have concealed and suppressed the material facts from this Hon'ble Court. It is submitted that the plaintiff's family members' is having long history of litigation with the replying defendant and during the last about 10 years they have unsuccessfully contested many cases and some are still pending in the Hon'ble National Green Tribunal, Delhi and in this Hon'ble Court. It may be worthwhile to inform this Hon'ble Court that the plaintiffs and their family members have always

For ACC Limited

Authorized Signatory

tried to extort money from the defendant company on one pretext or the other and the present case has also been filed with the same motive. This is evident from the fact that earlier also, in the year 2024, the husband of plaintiff No.1 and Father in law of plaintiff No. 2 & 3 had filed a Civil Writ Petition No. 7074 of 2024 titled as Sant Ram Thakur vs. State of HP & Ors. which was decided on 28.03.2025 by the Hon'ble High Court of Himachal Pradesh and please to pass the following judgment:

“Faced with the situation that the petitioner earlier had filed a writ petition i.e., CWP NO. 1642 of 2010, titled as Sant Ram vs. State of Himachal Pradesh and others, with the same grievance, which on his request, was dismissed as withdrawn on 01.08.2016, with liberty to approach the Authority and now again a writ petition has been filed by the petitioner on the same issue, without disclosing the factum of earlier filing a writ petition by the petitioner, learned counsel for the petitioner prays for and is permitted to withdraw this petition. It is clarified that no liberty whatsoever has been granted by this Court to the petitioner to agitate the matter afresh, pending miscellaneous applications, if any also stand disposed of.”

For ACC Limited
Ahijor
Authorized Signatory

Copy of Judgment passed in CWP No. 7074 of 2024 is appended as Annexure D/1.

It is pertinent to mention here that the husband & son of plaintiff No. 1, father-in-law and brother in law of plaintiff No. 2, father-in-law and husband of plaintiff No. 3 (hereinafter referred as 'male family members'). The male family member of the plaintiffs No. 1 to 3, Sh. Kashmir Singh, has already filed petition before the Hon'ble National Green Tribunal, Delhi; OA No. 1332/2024 titled as Kashmir Singh Vs State of HP & Others. Which is pending for adjudication and copy of order for 17.12.2025 is appended as Annexure D/2 and as per Joint Committee constituted by the Hon'ble National Green Tribunal in this case had recommended to concreting the exit road situated on suit land. The relevant para of the status report filed by said Joint Committee is as follows:

"...3. It was observed that M/s ACC Ltd. Cement Plant is in the process of concreting the exit road, which is approximately 600 meters long and varies in width from 4 to 7.5 meters, to reduce dust emissions. However, the concreting of the road and storm drain near Mr. Kashmir Singh's house has not yet started due to pending land demarcation by the revenue department. To expedite this, the Regional Officer, HPSPCB Bilaspur has sent a letter to the Deputy Commissioner Bilaspur on

For ACC Limited
Akshay
Authorized Signatory

14.7.2025 to direct the concerned authority for the demarcation of the said area/land under question....”

The male member of plaintiffs Sh. Sant Ram and Sh. Kashmir Singh has caused obstruction in the concreting/maintenance of road situated on the suit land and as such the defendant company had also filed complaint against them to the Sub-Divisional Magistrate, Sadar, copy of complaint dated 12.8.2025 is appended as **Annexure D/3**, for kind perusal of this Hon'ble Court. Moreover, on 19.8.2025 Tehsilar, Sadar wrote a letter to the Deputy Superintendent of Police, Bilaspur regarding police protection during demarcation and only thereafter the demarcation was done by the revenue authority, copy of letter dated 19.8.2025 is appended as **Annexure D/4**, for kind perusal of this Hon'ble Court. To comply the recommendations of the Joint Committee the defendant company as of now has invested Lakhs of INR on the road situated on the suit land i.e., Khasra No. 88. Copy of Purchase Orders and photographs of the concreted road are appended as **Annexure D/5 Colly.** and **Annexure D/6**, respectively, for the kind perusal of this Hon'ble Court.

It is also pertinent to mention here that the defendant company had spent huge amount of money on the road situated on the suit land since 1984 from the installing of the cement

FOR ACC Limited
Signature

plant at VPO Barmana, Tehsil Sadar, Distt. Bilaspur HP and currently Rs. 70,00,000/- after the orders passed by the Hon'ble National Green Tribunal, Delhi. It is also pertinent to mention here that the defendant company is having land measuring 477-05 Bighas in the Village Khater, Tehsil Sadar, Distt. Bilaspur HP which is adjacent to the suit land /road. Copy of Jamabandis for the year 2014-2015 is appended as **Annexure D/7 Colly.** The plaintiffs who are very clever, forceful, chronic, habitual litigants and resourceful persons and do not care for law without any reasonable or justifiable cause or rhyme are trying to obstruct the said road without any lawful authority over the same. As per the law laid down by the Apex Court the person who does not come with clean hands before the Hon'ble Court is not entitled for any relief.

6. That the plaintiffs are estopped to file the present suit by their own act, conduct, omissions and commissions, hence the same deserves to be dismissed.
7. That the suit & the present suit of the plaintiffs are vexatious and frivolous in nature and have been filed with malafide intention just to drag the defendant company in unnecessary litigation by misusing the process of this Hon'ble Court, hence the same deserves to be dismissed.
8. That the present suit is bad for want of better particulars, hence the same deserves to be dismissed.

For ACC Limited
[Signature]
[Illegible text]

9. That the defendant company has also earlier filed a Caveat Petition in the Court of Ld. Senior Civil Judge, Bilaspur against Sh. Sant Ram S/O Sh. Tulsi Ram AND Sh. Kashmir Singh S/O Sh. Sant Ram both residents of Village Khater, PO Barmana, Tehsil Sadar, Distt. Bilaspur HP on 14/08/2025 who are the husbands of plaintiffs no. 1 & 3 and have already sent the copies of caveat petitions to them through registered post and had filed the original postal receipts in the Ld. Court AND whereas the said Sh. Sant Ram S/O Sh. Tulsi Ram AND Sh. Kashmir Singh S/O Sh. Sant Ram both residents of Village Khater, PO Barmana, Tehsil Sadar, Distt. Bilaspur HP instead of filing the civil suit against the defendant company themselves in their names very cleverly choose to file the civil suit in the name of their family members for the reasons best known to them, hence the present suit deserves to be dismissed outrightly. Copy of Caveat Petition alongwith receipt is appended as Annexure D/8.
10. That the present suit as well as the present suit for grant of exparte stay is a counter blast to the proceedings already initiated by the defendant company against the said Sh. Sant Ram S/O Sh. Tulsi Ram AND Sh. Kashmir Singh S/O Sh. Sant Ram both residents of Village Khater, PO Barmana, Tehsil Sadar, Distt. Bilaspur HP titled as ACC Ltd Vs Sant Ram &

FOR ACC Limited
Shajahan
Authorized Signatory

Other before this Hon'ble Court which has already been stayed vide order dated 22/09/2025.

REPLY ON MERITS:-

1. That the contents of para 1 of the plaint are not admitted as mentioned therein and hence denied. It is emphatically denied that any obstruction being caused by the defendant company to the plaintiffs to access their fields, pastures, or homes threatening survival which amounts to direct violates their fundamental rights under The Constitution of India. In this regard, it is submitted that it is plaintiffs and their family members who are violating fundamental rights of the defendant company by causing obstruction, hinderance and interference in the smooth functioning and due to which not only the defendant company is affected but the members of transport societies who are resident of nearby villages are also affected.
2. That the contents of para 2 of the plaint are admitted to the extent of description of suit land i.e., bearing Khasra No. 88, Kh.Kh No. 218min/240min, measuring 4-02 bighas situated in village Khater,

For ACC Limited

Authorized Signatory

Pargna Sadar, District Bilaspur is 'Gair Mumkin Gohar-Sham-e-aam-rafa-ye-aam' i.e., Public Passage. However rest of contents of para are wrong and hence denied. In this regard, it is submitted that the plaintiffs have cleverly drafted the plaint only to mislead this Hon'ble Court and to take undue advantage under the garb of the present suit. In fact, the suit land is registered in revenue records in the ownership of respondent State and the plaintiffs have deliberately not made State of Himachal Pradesh as necessary party. It is further submitted that the suit land or said public passage is being used by the defendant company since 1984 peacefully with all villagers. Hence, the present suit is liable to be dismissed with heavy costs.

3. That the contents of para 3 of the plaint are matter of record and the applicant may be put strict proof of the same. However, it is submitted that the Government of Himachal Pradesh has acquired 477-05 bighas land for the defendant company in the said village i.e., Khater and is enjoying same easement rights since 1984 and therefore has legal right to use this passage. It is further submitted

For ACC Limited

Authorized Signatory

that the trucks plying on the suit land/passage are not owned by the defendant company rather it is nearby villagers who are owners of these trucks and working in the defendant company through Transport Societies. Hence, the present suit is not sustainable in the eyes of law and deserve to be dismissed.

4. That the contents of para 4 of the plaint are wrong and hence denied. In this regard, as stated above, it is pertinent to mention here that on the recommendations of Joint Committee constituted by the Hon'ble National Green Tribunal in O.A. No. 1332 of 2024 titled as Kashmir Singh vs. State of HP & Ors., defendant company has concreted the suit land whereas family members of plaintiffs were obstructing the maintenance/concreting work of the road over the suit land.
5. That the contents of para 5 of the plaint are wrong and hence denied. It is emphatically denied that 400-600 heavy trucks are moved daily over the narrow village path which completely block the plaintiffs only route rendering agriculture and pastoral activity impossible, endanger villagers lives, including women, children,

For ACC Limited
Alvin
Authorized Signatory

and livestock, creating a daily risk of fatal accidents and cause unbearable dust, noise and pollution within the village, as alleged. In this regard, it is submitted that the defendant company keeping health and safety of the villagers has not only concreted the road over the suit land but has also constructed separate footpath alongside of the said road for the safety of the children, old person etc. Photographs showing concreted road over the suit land alongwith footpath are appended as Annexure D/9.

6. That the contents of para 6 of the plaint are wrong and hence denied. It is denied that the defendant has a lawful and suitable alternative route and illegally chooses Khasra No. 88 to save transportation costs, as alleged. In this regard, it is submitted that Khasra No. 88 is very safe route for the truck drivers as it is just 600 meters to the National Highway and even environmental friendly, however the defendant company has constructed alternate route which is about 5 KMs long to the National Highway and is only used occasionally as it passes through many residential areas.

For ACC Limited
[Signature]
Authorized Signatory

7. That the contents of para 7 of the plaint are not admitted as mentioned therein. It is emphatically denied that the goat of plaintiff No. 1 was killed by a truck controlled by defendant No. 1, as alleged. In this regard, it is submitted that as informed by the Bilaspur District Truck Operators Co-operative Transport Society Ltd., Barmana, the goat of plaintiff No. 1 was hit by their Truck No. HP 11C 1731 who is resident of nearby village. Hence, averments made by plaintiffs in this para are wrongly projected not only to blackmailing the defendant company but also to mislead this Hon'ble Court, hence the present suit is liable to be dismissed.

8. That the contents of para 8 of the plaint are matter of record. However, it is submitted that the defendant company has filed a Civil Suit No. 133 of 2025 against the family members of the plaintiffs as they are trying to encroach the land of defendant company adjacent to the suit land. Hence, the present suit is filed through the plaintiffs to pressurize the defendant company and to

FOR ACC Limited
Authorised
Authorized Signatory

take undue advantage under the garb of this present suit, as such the present suit is liable to be dismissed.

9. That the contents of para 9 of the plaint are wrong and hence denied. In this regard, it is submitted that the plaintiffs have no legally enforceable cause of action to file the present suit against the defendant company and even have no locus standi to file the present suit against the defendant rather the plaintiffs are liable for misleading and concealing the real facts of the case from this Hon'ble Court, hence the present suit deserves to be dismissed with heavy costs.
10. That the contents of para 10 of the plaint are not admitted as mentioned therein. In this regard, it is submitted that the plaintiffs have made State of Himachal Pradesh proforma defendant and claimed that the present suit is filed for the benefit of proforma defendant i.e., State of Himachal Pradesh while in PRAYER CLAUSE B. prayed for declaration and restraining order against all defendants including defendant No. 2, State of HP. The plaintiffs are totally failed to qualify the conditions of the Section

For ACC Limited
[Signature]
Authorized Signatory

80(2) of Code of Civil Procedure. Hence, the present suit is liable to be dismissed.

11. That the contents of para 11 of the plaint are matter of record.
12. That the contents of para 12 of the plaint are wrong and hence denied.
13. That the contents of para 13 of the plaint are wrong and hence denied.
14. That the contents of para 14 of the plaint are matter of record.
15. That the contents of para 15 of the plaint are matter of record.

In view of above submissions, it is respectfully prayed that the suit may kindly be dismissed with heavy costs in the interest of justice.



Defendant No. 1

Through their counsel

(Vipul Kr. Handa)

VERIFICATION:-

For ACC Limited

Authorized Signatory

Verified that the contents of Para's No. 1 to 10 of preliminary objections and para 1 to 15 of reply on merits of the written statement are true and correct to the best of my knowledge and belief based on company's record and legal advice received thereof & nothing material has been concealed therein. Hence Verified.

Place:- Bilaspur HP.

Dated: -



Defendant No. 1

For ACC Limited

Authorized Signatory

**IN THE COURT OF LD. CIVIL JUDGE BILASPUR,
DISTRICT BILASPUR, H.P.**

Civil Suit F. No. 862 of 2025

In the matter of:-

Hardei & Others V/s ACC Ltd

AFFIDAVIT

I, Mukesh Saxena, son of Shri Chand Mohan Saxena, aged about 62 years, presently working as a Chief Manufacturing Officer, North CMO Residence, ACC Colony, VPO Barmana, Tehsil Sadar, Distt. Bilaspur HP do hereby solemnly affirm and declare on oath as under:-

1. That the accompanied written statement has been drafted at my instance and on my directions. The contents of accompanied written statement have been read over and explained to me in vernacular, which I admit to be true and correct.
2. That the contents of preliminary objections from para No.1 to 10 and reply on merit from para No. 1 to 15 are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.



DEPONENT

VERIFICATION:-

For ACC Limited

Authorized Signatory

I, the above named deponent do hereby further verify that all the contents of this my affidavit are true and correct to the best of my knowledge and belief based on record & legal advice received thereof and nothing material has been concealed therein. Hence Verified.

Place: Bilaspur

Dated:



DEPONENT

For ACC Limited

Authorized Signatory

IN THE COURT OF LD. CIVIL JUDGE BILASPUR,
DISTRICT BILASPUR, H.P.

CMA F. No. of 2025

in

Civil Suit F. No. of 2025

In the matter of:-

Hardei & Others V/s ACC Ltd

**Reply to the application under Order 39 Rule 1 & 2 of
the Code of Civil Procedure on behalf of respondent
No. 1, ACC Ltd. /(respondent company).**

Hon'ble Ma'am,

The respondent No. 1/ company submit the reply to the
application as under:-

PRELIMINARY OBJECTIONS:-

1. That the application as is constituted, framed & filed is not
legally maintainable in the present form.

For ACC Limited
[Signature]
Authorized Signatory

2. That the applicants have no legally enforceable cause of action to file the present application against the replying respondent, as the Government of Himachal Pradesh has acquired 477-05 bigha land for the respondent company in village Khater and even this acquired land is adjacent to suit land which connects respondent company to Highway from 600 meters and by concreting the suit land/road, the replying respondent has made it environmental friendly as per recommendations of the Joint Committee constituted by the Hon'ble National Green Tribunal, hence the present application is liable to be dismissed.

3. That the applicants have no locus standi to file the present application against the replying respondent, hence the same deserves to be dismissed.

For ACC Limited

Authorized Signatory

4. That the land in question in **Khasra No. 88** belongs to the State Of Himachal Pradesh & without arraying State of HP as a necessary party to the proceedings, no effective proceedings can lie in the present suit as well as the present application for grant of ex parte stay against the replying respondent, hence the same deserves to be dismissed outrightly.
5. That the present application is bad for want of better particulars, hence the same deserves to be dismissed.
6. That the applicants are not approaching this Hon'ble Court with clean hands and has concealed and suppressed the material facts from the Hon'ble Court.
7. That the suit & the present application of the applicants is vexatious and frivolous in nature and has been filed with malafide intention just to drag the answering respondent in unnecessary litigation by misusing the process of this Hon'ble Court, hence the same deserves to be dismissed.
8. That the present suit as well as the present application for grant of ex parte stay is a counter blast to the proceedings already

For ACC Limited

[Signature]
Authorized Signatory

initiated by the replying respondent against the said Sh. Sant Ram S/O Sh. Tulsi Ram AND Sh. Kashmir Singh S/O Sh. Sant Ram both residents of Village Khater, PO Barmana, Tehsil Sadar, Distt. Bilaspur HP titled as ACC Ltd Vs Sant Ram & Other before this Hon'ble Court which has already been stayed vide order dated 22/09/2025.

REPLY ON MERITS:-

1. That the contents of para 1 of the application are related to filing of suit, is matter of record. However, it is submitted that the respondent company has filed detailed written statement to the above stated suit, which may be read as part and parcel of the present reply.
2. That the contents of para 2 of the application are not admitted as mentioned therein and hence denied. It is emphatically denied that any obstruction being caused by the respondent company to the applicants to access their fields, pastures, or homes threatening survival which amounts to direct violates their fundamental rights

For ACC Limited
[Signature]

under The Constitution of India. In this regard, it is submitted that it is applicants and their family members who are violating fundamental rights of the respondent company and thousands of truck drivers by causing obstruction, hinderance and interference in the smooth functioning.

3. That the contents of para 3 of the application are admitted to the extent of description of suit land i.e., bearing Khasra No. 88, Kh.Kh No. 218min/240min, measuring 4-02 bighas situated in village Khater, Pargna Sadar, District Bilaspur is 'Gair Mumkin Gohar-Sham-e-aam-rafa-ye-aam' i.e., Public Passage. However rest of contents of para are wrong and hence denied. In this regard, it is submitted that the applicants have cleverly drafted the present application only to mislead this Hon'ble Court and to take undue advantage from the respondent company. In fact, the suit land is registered in revenue records in the ownership of State of Himachal Pradesh and the applicants have deliberately not made State of Himachal Pradesh as necessary party in the present application whereas sought declaration and also prayed to restrain

FOR ACC Limited
Alexia
Signatory

from obstructing all defendants including State of HP to use the suit land. It is further submitted that the suit land or said public passage is being used the respondent company since 1984 peacefully with all villagers and otherwise also, the Government of Himachal Pradesh has acquired 477-05 bighas land for the respondent company in the same village thus, respondent company has equivalent right to use the suit land. It is further submitted that the trucks plying on the suit land/passage are not owned by the respondent company rather it is nearby villagers who are owners of these trucks and working in the respondent company through Transport Societies. Hence, the present application is liable to be dismissed.

4. That the contents of para 4 of the application are wrong and hence denied. In this regard, it is submitted that the suit land /public passage is being used by respondent company since 1984 peacefully with all villagers. It is pertinent to mention here that the Government of Himachal Pradesh has acquired measuring 477-05 bighas land for the respondent company in the same

For ACC Limited
Shri
Authorized Signatory

village and being a part of this village respondent company has equivalent right to use the suit land. Hence, the present application is liable to be dismissed.

5. That the contents of para 5 of the application are wrong and hence denied. In this regard, it is submitted that on the recommendations of Joint Committee constituted by the Hon'ble National Green Tribunal in O.A. No. 1332 of 2024 titled as Kashmir Singh vs. State of HP & Ors., respondent company has concreted the suit land whereas family members of applicants were obstructing the maintenance/concreting work of the road over the suit land. Hence, the present application is liable to be dismissed.

6. That the contents of para 6 of the plaint are wrong and hence denied. In this regard, it is submitted that 400-600 trucks are not of respondent company rather the owners of these trucks are of nearby villages and carrying material (cement & clinker) from respondent company through Transport Societies. It is further submitted that the respondent company keeping health and safety of the villagers has not only concreted the road over the suit land

For ACC Limited
Authorized Signatory

but has also constructed separate footpath alongside of the said road for the safety of the children, old person etc. Hence, the present application is liable to be dismissed.

7. That the contents of para 7 of the application are not admitted as mentioned therein. It is denied that the respondent company has a lawful and suitable alternative route and illegally chooses Khasra No. 88 to save transportation costs, as alleged. In this regard, it is submitted that Khasra No. 88 is very safe route for the truck drivers as it is just 600 meters to the National Highway, however the respondent company has constructed alternate route which is about 5 KMs long to the National Highway and is only used occasionally as it passes through many residential areas.
8. That the contents of para 8 of the application are not admitted as mentioned therein. It is emphatically denied that the goat of applicant No. 1 was killed by a truck controlled by respondent No. 1, as alleged. In this regard, it is submitted that as informed by the Bilaspur District Truck Operators Co-operative Transport Society Ltd., Barmana, the goat of applicant No. 1 was hit by their Truck

For ACC Limited
[Signature]
Authorized Signatory

No. HP 11C 1731 whose owner is resident of nearby village and member of above stated Transport Society. Hence, averments made by applicants in this para are wrongly projected not only to blackmailing the respondent company but also to mislead this Hon'ble Court, hence the present application is liable to be dismissed.

9. That the contents of para 9 of the application are matter of record. However, it is submitted that the respondent company has filed a Civil Suit No. 133 of 2025 against the family members of the applicants as they are trying to encroach the land of respondent company adjacent to the suit land. Hence, the present suit and application are filed through the applicants to pressurize the respondent company, as such the present suit is liable to be dismissed.

10. That the contents of para 9 of the application are wrong and hence denied. In this regard, it is submitted that the applicants have no legally enforceable cause of action to file the present application against the respondent company and even have no

For ACC Limited
[Signature]
Authorized Signatory

locus standi to file the present suit and application against the respondent company rather the applicants are liable for misleading and concealing the real facts of the case from this Hon'ble Court, hence the present suit deserves to be dismissed with heavy costs.

11. That the contents of para 11 of the application are not admitted as mentioned therein. In this regard, it is submitted that the applicants have not made party to the owner of suit land i.e., State of Himachal Pradesh and even not made party of truck owners whose trucks are plying on the suit land . The applicants are totally failed to qualify the conditions of the Section 80(2) of Code of Civil Procedure. Hence, the present suit is liable to be dismissed.

12. That the contents of para 12 of the application are wrong and hence denied. It is denied that the prima facie case and balance of convenience is in favour of the applicants and against the respondent, as alleged. It is submitted that the applicants, prima facie, are liable for misleading and concealing of facts from this

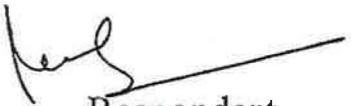
For ACC Limited


Authorized Signatory

Hon'ble Court. It is further submitted that truck/transport societies are plying their trucks in the respondent company and carrying material (cement & clinker) on the suit land since 1984, in this context, balance of convenience is in favour of respondent company and against applicants. Hence, the present application is liable to be dismissed.

13. That the contents of para 13 of the application are wrong and hence denied. It is emphatically denied that applicants will suffer an irreparable loss which cannot be compensated in terms of cash and kind, as alleged. In this regard, it is submitted that the applicants are trying to create pressure on the respondent company through this case for grabbing hefty amount of compensation, therefore the application is liable to be dismissed.

It is, therefore, prayed that the application may kindly be dismissed in the interest of justice.


Respondent

Through their counsel

For ACC Limited

Authorized Signatory

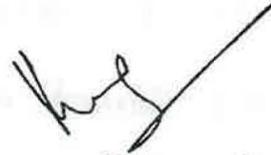
(Vipul Kr. Handa)

VERIFICATION:-

Verified that the contents of Para's No. 1 to 8 of preliminary objections and para 1 to 13 of reply on merits to the application are true and correct to the best of my knowledge and belief based on company's record and legal advice received thereof & nothing material has been concealed therein. Hence Verified.

Place:- Bilaspur HP.

Dated: -



Respondent

For ACC Limited
Handwritten Signature
Authorized Signatory

**IN THE COURT OF LD. CIVIL JUDGE BILASPUR,
DISTRICT BILASPUR, H.P.**

CMA F. No. of 2025
in

Civil Suit F. No. of 2025

In the matter of:-

Hardei & Others V/s ACC Ltd

AFFIDAVIT

I, Mukesh Saxena, son of Shri Chand Mohan Saxena, aged about 62 years, presently working as a Chief Manufacturing Officer, North CMO Residence, ACC Colony, VPO Barmana, Tehsil Sadar, Distt. Bilaspur HP do hereby solemnly affirm and declare on oath as under:-

1. That the accompanied reply to the application has been drafted at my instance and on my directions. The contents of accompanied reply have been read over and explained to me in vernacular, which I admit to be true and correct.

For ACC Limited
[Signature]
Authorized Signatory

2. That the contents of preliminary objections from para No.1 to 8 and reply on merit from para No. 1 to 13 of the reply to the application are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

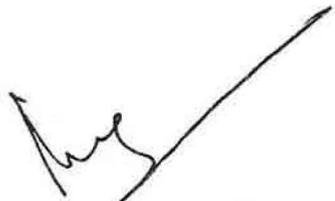

DEPONENT

VERIFICATION:-

I, the above named deponent do hereby further verify that all the contents of this my affidavit are true and correct to the best of my knowledge and belief based on record & legal advice received thereof and nothing material has been concealed therein. Hence Verified.

Place: Bilaspur

Dated:


DEPONENT

For ACC Limited

Authorized Signatory